क्यों वंचित रखा जता है ? उन्हें अन्तरिम सहायता दी जाये, डियरनेस एलाउन्स जो सरकारी कर्मचारियों को मिलता है वह दिया जाये । उन्हें इंडस्ट्रियल डी०ए० के लिये बाध्य नहीं किया जाना चाहिए । मैं समझता हूं कि सरकार इस पर विचार करेगी और इस तरीके से आज जो डिसक्रिमिनेशन किया जा रहा है उसको समाप्त करने पर विचार करेगी ।

THE DEPUTY CHAIRMAN: Shri Sukomal Sen.

SHRI NIRMAL CHATTERJEE (West Bengal): He has gone to the hospital.

THE DEPUTY CHAIRMAN: Why?

THE NIRMAL CHATTERJEE: He was slightly sick this morning.

THE DEPUTY CHAIRMAN: Now. Shri Madhavrao Scindia to make a statement.

STATEMENT BY MINISTER

Freight rate for salt for Human consumption

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): Madm, Members may recall the general discussion on Railway Budget which took place in March 1985 and the reply thereto on 21st March, 1985. The revised fare and freight rates have accordingly taken effct from 15-4-85. However, some of the Hon'ble Members had made mention about giving some relief in the matter of freight rates for salt for human consumption. We have been giving considerable thought to this matter. In deference to the wishes of the Hon'ble Members and on grounds of sentiment, it has been decided to exempt salt for human consumption from the levy of the 10 per cent supplementary charge on consignments moving over 500 Kms. I, therefore, announce that the 10 per cent supplementary charge imposed on goods traffic with effect from 15-4-1985 will not be leviable on salt for human consumption with effect from 1-6-1985.

THE FINANCE BILL, 1985—contd.

THE DEPUTY CHAIRMAN: Further discussion on the Finance Bill—Shri Nirmal Chatterjee. You have got 26 minutes. I do not want to disturb you. You try to frame your speech within that time limit.

SHRI NIRMAL CHATTERJEE (West Bengal)) Thank you, Madam, for your consideration. I may mention incidentally that I had an agreement with the previous Deputy Chairman that as soon as he rang the bell I would stop and so long as I continued to speak he would not ring the bell.

THE DEPUTY CHAIRMAN: That agreement has to be renewed again.

SHRI NIRMAL CHATTERJEE: Madam, I was referring to the dwindling importance of the Finance Bill. In fact, Madam, as has been mentioned at page 48 of Part 'B' of the Finance Minister's speech, the net reduction in deficit of the Union Budget would be only to the extent of Rs. 311 crores and another Rs. 132 crores of course would be added to the States during 1985-86. I am not talking of the deficit. The reduction on the basis of the efforts of the Finance Bill would be to the extent of this amount only. That indicates the dwindling significance in teems

of mobilisation of resources via the Finance.....

SHRI N. K. P. SALVE (Maharashtra): Which paragraph are you reading?

SHRI NIRMAL CHATTERJEE: This is a very simple point. I do not think it requires that much of questioning. I am merely referring.

SHRI N. K. P. SALVE: If the hon. Member does not want us to understand what he is speaking, I will sit down and evervone is not as brilliant as Members of the Marxist Party. Lessor mortals also have a place in the world.

SHRI NIRMAL CHATTERJEE: *am speaking from page 48, Part 'B'*, para 158 of the Finance Minister's speech. I will try to explain the pont to the best of my ability.

Now, Madam, it does not mean that the total expenditure of the Government is not expanding. In fact, Madam, it is expanding so much that it prompted, in response to a point in my speech, the ex-Finance Minister, our esteemed colleague from Gujarat, to state, when I was comparing the size of our Budget with the Budget of the General Motors of the United States, it prompted him to stand up and state, that all that as true in the days of Shanamugham Chetty and since then our Budget size has grown enormously.

Now, Madam, the predecessor Finance Minister was a knowledgeable person and his contacts with the IMF and the World Bank and with international monetary market, partly via Swaraj Pal, certainly enabled him to arrive at the truth, but only by a half. I have got the figures now. The figures for the General Motors are 75 billion. He merely forgot that General Motors have expanded also in the mean time. Now, I am not referring to this only in order to vindicate my position. The point of it is that it is a dwindling segment in the total budget and it is a dwindling segment in this sense that the total imports which are involuntary in nature and not voluntary, i.e., they are not via market loans or via provident funds, etc. The total imports in terms of deficit one does not know. It is not the convention of the House that when the Finance Minister revises some figures in the Finance Bill or announces a few more concessions he does not simultaneously announce what would be the consequences on the net deficit. However, while Rs. 311 crores have been mobilised via the Finance Bill. some 3300 crores, according to the old estimate, are being imposed in terms of deficit financing. And then there is the other instrument for mobilisation of **resources** in terms of raisinng of the administrative prices. This dwindling Finance Bill naturally will have a reduced impact on the rise in prices.

I do not want to go into the details; those have been debated upon in the course of other Bills. But what surprised me was the reference to the seasonal factor. We know, that our country is a land of seasons. Only very recently, in the immediate past, we had one kind of season for the Lok Sabha elections and another kind in the Legislative Assembly elections. But that apart, which is the year, Madam, when seasonal upswing did not occupy more than 10 months of a year? We usually talk of a seasonal decline, if it takes place, or a seasonal non-rise. It is a surprising argument, to my mind. It is a surprising logic that what happens in the course of most part of the year is considered to be due to the influence of the season. We are much too season-bound and the task of planning, I would like to assume, would be to act in a contra-seasonal manner.....

THE DEPUTY CHAIRMAN: And seasoned as well.

SHRI NIRMAL CHATTERJEE: But once again, all these are besides my discussion on the Finance Bill proper.

I will now enter into the Finance Bill proper. The Finance Bill has to be assessed on three grounds. One is in terms of resource mobilisation, as the Finance Minister has indicated in his Budget speech, in terms of its allocating functions, in a dwindling manner though, and in terms of equity whose sole content is increasing hurdles imposed on the people of the country. Now, firstly, I take up the estate duty which is an associated Bill which we have passed already.

In the abolition of the estate duty, the Finance Minister has referred to the Economic Administration Commission Report. I do not know who advised him to do so. I am thankful to him that in order to help some of his colleagues in the Cabinet, he has not given a retorspective effect to this abolition. But what was the recommendation of the Economic Administration Reforms Committee and what was the argument of the Finance Minister? The Finance Minister said that the collection is small; it is only of the level of Rs. 20 crores; the cost relatively—and I underline the word 'relatively'—is high. He did not say, there is no net accretion. But even then, here is Shri L. K. Jha, speaking, page 132—conclusion. This is for Mr. Salve. "On the face of it, it might appear.....After he has discussed the pros and cons of not only the estate duty, but also the inheritance tax, he said:

"On the face of it, it might appear that the already meagre revenues from the estate duty would decline to still lower levels making it pointless to keep the duty on the statute book."

Then, he says:

"We are, however, of the contrary view."

This was the recommendation of the EARC. Notwithstanding what Mr. Jha says, being wise after the event, after the Finance Bill has been presented, Now...

SHRI N. K. P. SALVE: Do you accept the recommendations made by the Jha Committee in toto as something which should be implemented?

THE MINISTER OF FINANCE AND COMMERCE (SHRI VISHWANATH PRATAP SINGH): He has already given a pointless point, which he has pointed out.

SHRI NIRMAL CHATTERJEE: I am not that enamoured of Mr. Jha

SHRI N. K. P. SALVE: Only for this patircular sentence, you are enamoured of him.

SHRI NIRMAL CHATTERJEE: This is very relevant. Since he made a reference to the Jha Cmomittee's recommendation, I am bringing in this as an additional piece of information.

SHRI N. K. P. SALVE: You may not be a good lawyer. But you are an honest man.

SHRI NIRMAL CHATTERJEE: Thank you very very much for the compliment.

SHRI DIPEN GHOSH (West Bengal): By that, you say that lawyers are not always honest?

SHRI NIRMAL CHATTERJEE: Even aprrt frm Mr. Jha, let us examine he argument on the ground that it has low revene potential. It is very interesting to know that there are other taxes, which have a still lower potential. What is more surprising is that starting from 1976-77, up to 1983-84, for which final accounts are available

the growth rate of estate duty is one of the fastest. If we take 1976-77 figures one hundred, the estate duty in 1983-84 would be 223.47. Of all the direct taxes, only the corporation tax a higher rate of growth during this period. Madam, I am afraid, it is this and not the low potenial or low collection which propted him to abolish the estate duty. I have said, Madam, the Finance Bill is of dwindling importance. All the same, the Finance Bill, all along the route, this year, is utterly and comprehensively regressive.

I will first refer to the growth of personal taxes compared to the growth in national income. Not in constant prices but in current prices. Will it surprise the House to find that while the national income or the net national product, during the Janata period, including the Janata period till 1979-80, grew by six times, the taxes grew by eight times. If we take the year 1983-84 the picture changes. The picture is, the net national product grew faster than the personal taxes. The growth in national product on current prices is ten times while the growth in the personal taxes is only eight times. Would you call this progressive, a movement towards equity, or is it the reverse? And this pattern of regressiveness is evident in almost all the steps taken in the direct taxes in this year's Finance Bill. The first of course, was the elimination of the Estate Duty whose sole purpose—and that is also mentioned in the Jha Committee report—is not so much of revenue collection as of reducing the inequality in wealth and incomes. The Finance Minister, bound to the Constitution by oath, forgot to remember the principles enshrined in our Constitution Madam, I will come to the other direct taxes, but before that I should do my duty by acknowledging that there are good points too in the Finance Bill.

SHRI N. K. P. SALVE: You are an honest man.

SHRI NIRMAL CHATTERJEE: Thank you very much. Am I reflecting your honesty, I do not know.

SHRI N. K. P. SALVE: You are reflecting you own.

SHRI SANKAR PRASAD MITRA (West Bengal) You are impartial.

SHRI NIRMAL CHATTERJEE: Now, Madam, there are some good points which are illusory—like in the economic policy, like the merger of dearness allowance of the Goverment employees for the purpose of retirement benefits. I have done some calculations. Almost at each of the points, starting from 220, the net benefit due to this change in the provision of merger upto 560 is a negative quantity. I know it will be said, is not the gratuity increasing? It is Will it be surprising to the House, Madam, that even after taking into account the additional gratuity and a rate of return of 12% on the additional sum, there are slabs where the total income—pension plus income flowing from additional gratuity—will fall short of what it was in the past? I am not qustioning the intention at all. What I am questioning is that perhaps enough home work was not done on this question, so much so that the Minister of State for Finance had to beat a retreat by saying, " after all there is an option to retain he position as it was in the past". That indicates that initial enthusiasm initial feeling of satisfaction that something good has been done has become a riddle after realising the impact of the whole proposal.

But this may be illusory. There are some other good points, I must say—like the crop insurance like the social security, like should I say, one of the most important ones, the compulsion on the management of sick units to report lying down the onus on them, and issuing a threat that no access to funds from finacial institutions would be available to them. I welcome the Finance Minister because of these. Only I want to sound, want to men-

[Shri Nirmal Chatterjee]

tion a note of warning and want him to steel his determination to pusue that. Because, the masters have spoken otherwise. Here I have to quote. This is a question from Mr. K. K Modi, one of the masters. He has said what would happen if such a provision is retained I quote:

"It was, more or less, under similar circumstances that the Birlas decided to go overseas years back, set up industry after industry from South-East Asia to Africa. A flight of capital took place."

Mr. Mod wants that if this provision is retained, a similar situation will obtain despite the concessions made to them in other ways I wish good luck to the Finance Minister if he can stick to what he has been saying, only with this rider that in the various consultative committee meeings and in the Public Accounts Committee, we are requesting the Finance Ministry to go still further ahead. Why should he not declare, if he is concerned about the well-being of the workers, that if the prvident fund dues are not paid and also if for taxes one goes to the court and delaying tactics are adopted. They will be denied all facilities of funds from the public lending institutions? I welcome him to move forward in this direction.

I will now also mention another good thing, on which point we failed to carry his predecessors, that is about disclosure after incriminating books and accounts are seized and iberalization on that account, which was mentioned in last year's Finance Bill despite our protestations. I am glad that the Finance Minister has withdrawn this facility. Now is it necessary, therefore, that because of these positive things this should be used as a cover, as a cameouflage for all the regressive steps that have been taken in the Finance Bill?

I will now mention, Madam, about the wealth tax. Estate duty has been discussed debated and passed in terms of its abolition in another Bill. But before I come to wealth tax, there is another tax which has been eliminated that is the interest rate tax. The Finance Minister says that "With a view to leaving larger funds with banks for meeting their increasing social commitments" he is abolishing this interest rate tax *(Time bell rings)* ...Madam...

THE DEPUTY CHAIRMAN: Three minutes more.

SHRI NIRMAL CHATTERJEE: I am sorry. Please give me a few minutes more.

Now, unfortunately, his predecessor, Mr. Pranab Mukherjee, introduced the National Deposit Scheme last year with an argument exactly opposite to what the Finance Minister has said, that is, the banks are flushed with money and that money should flow directly into the Government Exchequer and, therefore, the National Deposit Scheme. Now my question is, is it true that with this additional facility this withdrawal will enable them to meet their social commitments. It is possible. Only the society of which the Finance Minister is talking about is different from the society in which the vast majority of the people live. It will only affect the marginal rate of interest for loans. It will not reduce the differential rate of interest of 4 per cent, nor would it affect the rate of interest that is charged by the banks for giving loans to the beneficiaries under the IRDP Scheme. I, therefore, submit that in this regard also the Finance Bill's entire burden is aggressive in nature.

Now, let us talk about the wealth tax. About the wealth ax, Madam, what has the Finance Minister done? He has raised the ceiling, and he has tried to appear progressive in the Explanatory Memorandum, Memorandum explaining the provisions in the Finance Bill, 1985. On page 17 in the table —once again for Mr. Salve—he has given the figure in order to appear to be progressive even though not socialist. The tax relief, he has cal-

culated, as a percentage of the wealth tax at the existing rates, and he has tried to show that as you move up the slab concessions are less and less. There is another way of looking at it. Let the House consider which one is the saner way. If you consider the tax relief compared to the wealth that is held and not to the tax that was being paid, here are the percentages. If the wealth is Rs. 2,50,000; the tax relief is 0.5 per cent. If the wealth is Rs. 10 lakhs, the tax relief is 1.0 per cent. If the wealth is Rs. 20 lakhs, the tax relief is 20 percent. If the wealth is Rs. 50 lakhs...

SHRI VISHWANATH PRATAP SINGH: These are percentages of what?

SHRI NIRMAL CHATTERJEE: Of the wealth, not of the tax. I am asking the House to consider which is the saner way of looking at the impact of the concessions. If it is Rs. 50 lakhs, it is 2.6 per cent. The wealthier you are, the larger is the tax concession for you. This, in economics, Madam, is considered to be regressive. Not only that, Madam What has he done? Let the House ponder, let the Finance Minister ponder. A person having a wealth of, not Rs. 5 lakhs, but Rs. 7.50 lakhs, will not have to pay any tax under the provisions of the Wealth Tax Act. After Rs. 5 lakhs in approved securities, up to Rs. 2.5 lakhs is tax-free. Now, Madam, a person having wealth of Rs. 7.5 lakhs will have an income of nearly a lakh of rupees per annum. How much tax would he have to pay in terms of wealth tax? Zero? And Rs. 28,000 a year in terms of income tax.

SHRI N. K. P. SALVE: By the by, what is your calculation of the percentage? The relief of Rs. 90,250 is on Rs. 50 lakhs?

SHRI NIRMAL CHATTERJEE: The tax relief is Rs. 1.30 lakhs.

SHRI N. K. P. SALVE: The tax relief is Rs. 90,250.

SHRI NIRMAL CHATTERJEE: On Rs. 50 lakhs? Perhaps you are reading from a different book.

SHRI N. K. P. SALVE: Are you reading from page 17?

SHRI NIRMAL CHATTERJEE: I am reading from page 17. In the table, on Rs. 50 lakhs the tax relief is Rs. 1,30,000.

SHRI N. K. P. SALVE. Rs. 1,33.500 is the wealth tax at the proposed rate. The tax relief is Rs. 90,250.

SHRI NIMAL CHATTERJEE: The tax relief?

SHRI N. K. P. SALVE: Yes.

SHRI NIRMAL CHATTERJEE: It is Rs. 1,30,000. You are reading from a different print. Please read column 4.

SHRI N. K. P. SALVE: I am reading column 4. The tax relief is Rs. 90,250 on Rs. 50 lakhs. At page 17, read the second chart.

SHRI NIRMAL CHATTERJEE: The top table, I am reading. Read the top table.

SHRI N. K. P. SALVE: You read the table giving the comparative incidence of wealth tax at selected levels of net wealth in the case of HUF. I am not taking of individual. I am not taking of H.U.F.

SHRI NIRMAL CHATTERJEE: I am talking about the individual.

SHRI VISHWANATH PRATAP SINGH: It is not the top Table, but it is the question of the top level.

SHRI NIRMAL CHATTERJEE: That level refers to him and not to me. If Mr. Salve has been able to see what I am talking about, I will be immensely glad. It is an expression of regression in the wealth tax as well

[Shri Nirmal Chatterjee]

as in the income tax when the increase is such, what is the progression? Increasing the size of the slab, and reducing the rateable tax—will that be progressive? You reduce the number of slabs in the name of simplification. Even within the range of the income tax payers you tend to become less and less progressive. Now, this is the story about the wealth tax. Now, at Rs. 20 lakhs also, I wish Mr. Salve would give us the calculation as to what would be the income? After Rs. 7.50 lakhs are deducted, what would be the income? How much tax he will be paying? How much concern the Finance Minister, may be, with the help of Mr. Salve, has shown to these poor people?

Now, I come to the income tax proper. In the case of income tax also it is the same story. Once again in a bid to mislead the House, the figures are given. This time I am referring to page 3, and Table No. 3. Am I not unambiguous about it? He has given in this House, tax relief as percentage of income-tax. He appears to be very progerssive. I once again, I choose, tax relief as a percentage of income, I will ask Mr. Salve alongwith the Finance Minister, whether this is a better way or not to calculate the impact of tax relief on the income itself? This is how the story runs:

At the level of Rs. 16,000 the relief given is 1.40625 per cent at the level of Rs. 50,000 the relief climbs up to 6.812 per cent and people having an income of Rs. 5 lakhs—I do not know if Mr. Salve goes beyond that—the level of relief is 11.581 percent. Is this progression? By any chalk? I want to understand which book of economics including the Reagan economics of the United States, calls this as progressive.

THE DEPUTY CHAIRMAN: Whether Mr. Salve does beyond five lakhs or not, you have gone beyond your stipulated time.

SHRI NIRMAL CHATTERJEE: I was referring to the wealth tax.

THE DEPUTY CHAIRMAN: Please conclude now.

SHRI NIRMAL CHATTERJEE: Madam, I know that you are very considerate towards me.

I was referring to the wealth tax and all that was happening in the background which is fascinating as one describes it. I will give you some figures. All these things are happening during the period of all the successive Finance Ministers. The personal wealth of some of the richest people in India has come down dramatically. I will give you figures along with names:

Mr. K. K. Birla had an asset of Rs. 45.28 lakhs in 1955—57. After 20 years if you assume a growth rate of 10 or 12 per cent. That figure should have been more than Rs. 300 lakhs. Through some magic, Madam, in 1977-78 it has come down to Rs. 11.65 lakhs. This is the story not of one Birla. This is true for B. M. Birla; this is true for Aditya Birla; this is true for J. R. D. Tata; this is true for N. H. Tata; and this is true for A. N. Modi, whose diminution, however, was not that much—from Rs. 2 lakhs, he came down to only Rs. 60,000 of personal wealth. I am richer than Mr. Modi—I do not hesitate to declare.

Madam, when this was happening in terms of personal wealth, something fantastic was happening in terms of assets and wealth of large houses. If we take 1950-51 as the base.....

SHRI JAGESH DESAI (Maharashtra): What is the remedy?

SHRI NIRMAL CHATTERJEE: The remedy is: throw out the present Government and install us. Madam, if we take 1950-51 as 100, our national income in terms of current prices is Rs. 1,811. Incidentally, as an aside—this not to be treated as part of my time consumption—the Minister of State is not present. Yesterday he kept me dumbfounded when he was talking of his achievements of Plan outlays, growth in national income etc. all in terms of current prices. He said how brilliant his achievement in terms of Plan outlay was; it was Rs. 1,12,000 crores compared to the Sixth Plan target of Rs. 97,000 crores. Somebody should tell him that such figures should not be in terms of current prices but in terms of constant prices. He can learn from the all-knowing predecessor Finance Minister, Mr. Pranab Mukherjee, who has admitted that in real terms, the Plan outlay for the Sixth Plan has not been fulfilled and that the actual figure would be around Rs. 80,000 crores compared to Rs. 97,000 crores. Now, in terms of current prices, which has its uses, if the national income was Rs. 100 in 1950-51, it was Rs. 1,811 in 1983-84. Duirng the same period or near about that, the assets of Birlas which were Rs. 21,85 crores in 1947 rose to the modest height of Rs. 2.840 crores in the year 1983-84, that is, up to which we have figures.

THE DEPUTY CHAIRMAN: You have two minutes before the adjournment of the House.

SHRI NIRMAL CHATTERJEE: If you permit me, I will speak after lunch.

THE DEPUTY CHAIRMAN: No, you finish by 1-00.

SHRI NIRMAL CHATTERJEE: Yes. So I leave it to Mr. Salve to give the House his calculation as to when personal wealth was coming down and when national income in terms of current prices has grown by 18 times, how many times Rs. 2,840 crores is compared to Rs. 21 crores. Now this is the background in the context of which you have made wealth-tax more and more regressive.

Madam, I was also referring to the income-tax. I was referring to the fewer slabs which the Finance Minister introduced in income-tax also as a measure of simplification. I just want to draw his attention to the fact—maybe he is new at the helm of the Finance Ministry—that precisely this elongation of the slabs leads

1 P.M. to a regressive impact on the structure I shall now proceed to the other regressive features in terms of two aspects: One is the proportion of direct taxes and the other the proportion of indirect taxes. This is a much laboured point and I shall just mention it. On the last page of Part B of his Budget Speech the Finance Minister has been at pains to say what he has been able additionally to accomplish—the total additional resource mobilisation via indirect taxes was Rs. 546 crores. But the net credit that he has been able to take out of this is Rs 443 crores. Am I wrong if I make an inference that in terms of direct taxes there will be net decline via this? This is the measure of the regressive nature of the Finance Bill. Apart from that, *(Interruption)* I will not go into the indirect taxes except one thing. You read the Finance Minister's speech. I beg to be pardoned by the Chair, and my apologies to the entire House for a simple personal fact. When I was not a Member of the House, I was devoting more time in the Indian Statistical Institute. Soon after the Budget was laid on he Table of the House, we were discussing and we were giving lectures to our students on the Budget but it was not in terms of one period or one hour but nearly for a whole smester. I acknowledge my failure and I beg to be execused. In terms of excise duty concessions, in

[Shri Nirmal Chatterjee]

the previous budgets, even within the structure of indirect taxes, more was being levied on luxuries and less on daily necessities. I remember distinctly the calculation made by the Planning Commission in that respect. In this Finance Bill even that process has been reversed.

SHRI VISHWANATH PRATAP SINGH: I have to add only one piece of information. The West Bengal Legislature did not pass the estate duty on agricultural land.

SHRI NIRMAL CHATTERJEE: You are absolutely right. I will not deny that the West Bengal Legislature is functioning within the ambit of the policy laid down by the Government of India. (*Time bell rings*). I will conclude by making one submission that all this has really led to the decline and the damage of the public sector. I have only to make just one quote:

> "In dealing with the relation of the State to economic activities it is necessary to make a distinction between the role which the State may generally be expected to play in future. When a planned economy has come into normal operation and its part during the interim period when the plan is in the process of being carried out, the distinction is between the planned and the normal times... ."

And the authors of this are Purushottam Das Trikam Das, JRD Tata, G. D. Birla, Shri Ram. Kasturibai Lalbhai, A. G Shroff and John Mathai. (*Time beell rings*) Here are figures of public sector allocation for the Sixth Plan.

Just one more sentence.

THE DEPUTY CHAIRMAN: No. I am adjourning the House.

SHRI NIRMAL CHATTERJEE: One more sentence only. I quote further:

> "The percenatge of allocation to investment in the public sector in the First Plan was 46.4; 53.16 in the Second; and 53.7 in the Third Plan. Then it started coming down in the successive Plans: From 60.3 in the Fourth to 57.6 in the Fifth 52.9 in the Sixth and, in the Seventh Plan, it came down to something below 50."

So, was this a provision of the top elements of the big business or were they dictating terms?

Madam, I conclude.

SHRI N. K. P. SALVE: Madam, just one minute.

THE DEPUTY CHAIRMAN: No; you can speak later.

SHRI N. K. P. SALVE: Just a second. I invite him after lunch here because he has made a brilliant speech except that he was not addressing the Indian Institution of Statistics, but he was addressing the Members of Parliament, and he was not speaking on statistics, but he was speaking on the Finance Bill. I invite him after lunch and I hope he will be present here after lunch, after the lunch hour when I would deal with all the aspects that he has raised.

THE DEPUTY CHAIRMAN: The House now stands adjourned till 2.00 P.M. today.

The House then adjourned for lunch at seven minutes past one of the clock.

The House reassembled after lunch at four minutes past two of the clock, **(The Vice-Chairman Shri R. Ramakrishnan)** in the Chair.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): We will continue with the discussion on the Finance Bill. Shri N. K. P. Salve.

SHRI N. K. P. SALVE: It is my misfortune that the hon. Member from the Marxist Party who opened the debate for the Opposition...... (*Interruption*) has been a bit late in coming. I am glad he is here. I am grateful to him that he is here. Sir, I must say that his speech was a mixed bag—mixed bag of overt eulogy for some measure and overt condemnation for some other measures. It was a more statistical analysis to suit the ethos and philosophy to which he and his party subscribes, rather than an objective evaluation of the impact on the economy of the country as a whole. He has made a statistical analysis and he branded the measures taken by the Finance Minister are retrograde. The contention that he raised was that taking the wealth tax figures...... I hope he will be quickly calculating as I speak. The gravamen of his charge was that at a wealth of 50 lakhs, the relief given is Rs. 1,30,000 which is 2.6 per cent and the relief given at 5 lakhs is Rs. 2,500 and the relief works out to 0.05 per cent. Therefore, his inference was that the relief in terms of percentage is much more at 50 lakhs than at 5 lakhs or so. That was his main charge. Now, this charge can never bear scrutiny. He is a statistician and he will immediately understand it. You cannot consider tax relief in isolation. You will have to consider what is the tax detained and whether the tax retained or the incidence of tax retained at a higher slab is more than what it is retained at a lower level.

SHRI NIRMAL CHATTERJEE: Please excuse my intervention. This is the existing state of affairs. When you talk of relief or addition to relief, it is that marginal change which should be taken into account. This is simple logic. I believe he is not opposing it.

SHRI N. K. P. SALVE: I want you to understand only one thing. The incidence of erstwhile taxation is 0.75 per cent at 5 lakhs of rupees. From 0.75 per cent you cannot reduce it to 2.6 per cent. It is simple arithmatic. It has got to be something relevant to 0.75 per cent.

SHRI VISHWANATH PRATAP SINGH: Dialectical error.

SHRI N. K. P. SALVE: How can you reduce 2.6 per cent? What the Finance Minister has done is that at 0.75 per cent the reduction he has given is 0.05 per cent and retained the tax of only 0.25 per cent and by the same calculation at 50 lakhs he has retained a tax of 1.475 per cent, that is to say, 1.5 per cent. If the retained incidence of taxation in relation to wealth is the criteria, then I must submit you are incorrect. You are talking about the lack of increase in the collection of taxes as a percentage of the national product at constant prices with which I will relief give by him regressive is mathematically and statistically absolutely incorrect because the incidence of tax retained by him is progressively more as the wealth increases.

SHRI NIRMAL CHATTERJEE: You are absolutely right. Income-tax remains progressive. The point is: Is the change progressive or regressive? I hope you can distinguish between these two. Secondly, I referred to 0.5 per cent. Take the next slab. That also is 0.5 per cent. I mentioned that also.

SHRI N. K. P. SALVE: The only thing is that the positive points which I have to make will be left out. He has been a brilliant student of statistics. I have been a student of statistics and macro economics and taxation. Therefore, I have also been dealing with these aspects of the matter for the last 3 decades. One may find fault with him or one may commend his deduction of wealth tax. That is a different aspect. But to say that this sort of relief in taxation is regressive is by any standard factually untrue.

[Shri N. K. P. Salve]

Another most crucial point that he made, according to me, was this. He says whereas the growth of personal tax was proportionate to the national product at constant prices. after 1983-84 it has declined. That is the point he made. After 1983-84, the personal taxes collected do not bear the same proportion of increase to the national product at constant prices as they did earlier. This precisely has been the grievance and this is sought to be remedied. The question is that we have been having, what I submit an extremely irrational rate of taxation. We had higher rates of taxes at one time and the corporate taxes were 72 per cent at the highest point, the personal taxes were 97.75 per cent. Now, it is a matter of absolute history. The moment the rates were brouhgt down, the aggregate collection increased in absolute terms and in terms of percentages. The whole question revolves round a very simple matter, and it is this: Do you want to fix the rate at a vertiginous rate which you cannot collect, which you cannot implement because in this country under the system which we are working, there is no regimentation of mechanics available to him. To send a man to jail straightaway the moment you find that there is hanky-panky in the taxes, there is a very cumbersome, enormous process, which process if you follow, it is just not possible to get at any tax-evader and it is not possible to book him. That being the procedure, the question that arises is: Do you want higher rates of taxation with lesser collections or do you want lesser rates of taxation with higher collections? And that is the main point I am going to make today.

Sir, today, see the investment market. Despite the fact that there is a rise in prices, despite the fact that the euphoria has diminished which was there at the time of the presentation of the Budget, at the time of the Finance Bill, the Budget was received with absolute, unprecedented acclaim and it was endorsed massively for the very simple reason that it was considered that the Government headed by Mr. Rajiv Gandhi has created certain hopes and it is not purely the hopes that they have created, it is not merely the promises that they have made, but here are the concrete steps which are being taken to implement the promises and to make the lot of the people better. And there is no way of making the lot of the people better unless we bring out an accelerated growth of the economy. That is our basic concept. To say that we deviated from our basic objective of socialism, to say the least is a criticism which is levelled by people who are political operators and other people who are racketeers in the trade and industry. There is no deviation from our basic objectives. Our objective of mixed economy remained as it is, our objective of planning remained as it is, our objective of self-reliance remained as it is, and our objective of balanced regional growth remained as it is. Within that, certainly we have shifted to adapting a mechanics, a method which we think will help us accelerate the pace of implementation of the programmes which we have in mind, and achieve great social justice with economic growth. And that is why the crucial point that I want to make is that certain rigidities and certain rules of procedures which were sanding in the way of making the entire working as fast, as simple, as expeditious as possible, have been removed by the Finance Minister. I want to submit, Sir, that there are vested interests in people who wanted to perpetuate the quota, licence and permit Raj. Sir, the licence, the quota, and the permit are inevitable so far as mixed economy is concerned, and we will continue. Otherwise, our entire obligation of creating a welfare state would be meaningless. But the crucial question that arises is whether or not it is a fact that quotas, permits and licences were used by racketeers as a means, as an instrument to stultify,

to stifle the acceleration of the economic growth. Sir, the hon. Member himself has pointed out that the Birlas, the Modis and others have aggrandized their wealth. They have because the high rates of taxation are not going to bring about socialistic pattern. This is one fact I want you to understand. Countries which have achieved the miracle of economic growth have done so by restructuring and rationalising their tax structure. People are not forced to dishonesty. Sir, if the question arises that a man has to pay his taxes honestly and invite on himself the peril of economic and financial disaster, would he choose that or would he rather take the risks, knowing that the income-tax law being what it is and its implementation being what it is and the entire fiscal jurisprudence being what it is, the criminal jurisprudence being what it is, you can hardly prosecute anyone, convincingly the courts will release anybody. A person was inclined to consider whether he should rather be dishonest and ensure his financial well being. Sir, a crucial question arises. With 97.75 per cent personal tax on Rs. 100, you are left with Rs. 2.25. I ask a simple question, would not a man be tempted to earn Rs. 5 under the table and pay no tax on it rather than work hard and earn Rs. 100 and be left with only Rs. 2.25, after paying Rs. 97.75 as tax?

SHRI NIRMAL CHATTERJEE: At what level there won't be any tax evasion? *(Interruptions)*.

SHRI N. K. P. SALVE: At what level the people will not evade taxes. I am sure he has read the Wealth of the Nations, Adam Smith's the Wealth of the Nations. He has prescribed certain maxims on taxation. I do not know whether his party will permit him to accept the rationale. And, one of the maxims that Adam Simth has laid down is that for yielding the maximum revenue from taxation, it should be the taxation which the people should be able to bear in terms of their economic well-being, the purchasing power left with the man should be so adequate that his economic welfare is not imperilled. A person who is subjected to a tax @ 97.75 per cent will never feel that paying such heavy taxes is not going to imperil his security, his financial well-being his economic well-being. At what precise rate there will be no tax evasion, is a question that even Gods cannot answer because at 12.5 per cent also there is tax evasion. But there are people who react differently to the rates of taxation. If there are rational rates of taxation there is less tax evasion, this is borne out by the history of collection of taxes in our own country. It has also been found out that from 97.75 per cent the taxes were reduced, and that was Mrs. Gandhi who did it, to 66 per cent in terms of percentage, and in absolute terms the tax revenue grew. I want to assure you Mr. Finance Minister, that collections of taxes are buoyant. The views of the experts who are working in the field of taxation, and that never before has there been so much of buoyancy in the collection of taxes. You have contemplated the total collection of income and corporate taxes at Rs. 4,800 crores. If the buoyancy continues I will not be surprised if his collection goes up to Rs. 6,000 crores, and if it goes up to Rs. 6,000 crores, it would be a record collection. I ask members of Marxist party whether or not the collection of Rs. 6,000 crores as direct taxes would be the greatest tribute to the policy that we have followed.

Sir, the rates of taxation have no glamour for me. What has glamour for me is how much he gets in the national kitty, in the national exchequer. Gone are those days when we would on paper show ourselves to be great socialists. Gone are those days when we would say that we are to the extreme left of the left and in reality it was nothing. Is it known to you, Mr. Chatterjee, that when the rates of taxation, corporate taxation, was 72 per cent, a study

[Shri N. K. P. Salve]

was conducted by the Reserve Bank of India of 270 companies to find out what was the actual rate of Corporate tax. The commercial income on the one side, and the taxes paid on the other side, and it was found that an against the commercial income the percentage of actual tax paid by the corporate bodies was 27 per cent. Do you want this sort of distinction to remain that we raise the taxation to 99 per cent? On the other hand give any amount of incentives so that an intelligent person who can plan his tax affairs properly, gets away with murder and an honest man is left high and dry. This is the system which has come about, a most complicated and onerous law in the case of wealth tax and income-tax. I would like to read two or three sections from the Income-tax Act and ask the Minister whether he can make head or tail out of it. It is because of the new approach which has been taken by the Finance Minister, by this Government, that this ruthless criticism is being levelled against them that they are deviating from the basic path of socialism. Let anyone come out with facts and figures and then say that this is the ultimate analysis which is not conducive, which will not help you implement your socialist objectives of accelerated economic growth for social justice expeditiously. Criticism based on vague. general arguments should be shown contempt they deserve. But because of the rise in prices certainly some problems have been created for him and for the poorer sections of the people and for the middle classes. And as a result of that, a handle seems to have been given to the vested interests to criticise the Finance Minister and the Prime Minister for things for which they are not guilty. It is said that relief has been given to the rich and no relief is being given to the poor. It is a simple question. If he has given relief to a man earning Rs. 18,000 living in Delhi, you go and ask the housewife what this relief means to her.

Then it was said that these prices are not seasonal; rise in price is not seasonal. I want you to look at the history, to look at the average price rise after the presentation of the Budget in 1980, 1981, 1982. The average price rise then was 2.35 per cent between February-April. Our price rise this time has been 2.35 per cent. This is what the whole sale price index between February-March and April 28 would show that increase is only 2.35 per cent. This has been the history in 1983 when after the presentation of the Budget, the prices increased by 3.2 per cent. As against that, the prices this time have increased only by 2.35 per cent, as I pointed out. Only in 1984, when the spurt in money supply and the deficit financing was unprecedented, the prices did not go up. The entire behaviour of prices in India, or for that matter, the behaviour of the Indian economy, has been extremely unpredictable.

A doom is being predicted and it was said just now that we are going to have a double digit inflation. I am not saying as to what is going to be the inflation at the year end, because a lot depends on what sort of monsoons we have. But I would like to ask those who are prophesying doom, what basis they have to say if we have a bumper crop? And supposing we do not have to bumper crop, with the supply position available to him with foreign exchange available to him, with large stocks of essential commodities available to

him, what is the basis for them to forecast such a doom? Certain price rise was inevitable due to Budget and administrative forces and that was 1.1 per cent. This was inevitable because of rise in the petroleum prices, and other rise in indirect taxes—which he had admitted himself—and the prices increased by 2.3 per cent. Obviously there is profiteering and racketeering for which he has to take steps. And I would submit, so far as this aspect of the matter is concerned, for God's sake, don't label this budget as pro rich and I am appealing this to the leftist parties; our objective is socialism which you also cherish. Please don't join the racketeers and political operators and business racketeers in finding fault with Finance Minister. The relief given by him in direct taxes is a relief which, I submit will augment the off-take into the fisc, into the exchequer, and that is what you want, and that is what we want. You have not commented upon the figures which he has given. There is a tremendous amount of hue and cry that in the aggregate, relief has been given to the corporote sector. Mr. Chatterjee, isn't that total falsehood? Has he not taken the entire collection at a figure which it would have been. had no relief been given plus Rs. 200 crores. Has he not dispensed with several concessions and several incentives which were going adversely so far as the tax collection was concerned? He has got rid of some of them and he has reduced the rate of taxation. In fact, the correct thing was to ultimately divest our tax laws of all the incentives whatsoever, and unless we do that, we will not be able to rid our tax laws of all the complexities multiplied by confusion.

This is the document; this is known as Income Tax Act, 1961 most incomprehensible book of tax laws. I have had the opportunity to look into the taxation of the U.K., of Japan, of USA, and Germany and this Income Tax Act of 1961 in India is the world's most complex Income Tax Act. And it used to be a joke between us when I was practising taxation. Amongst us we always used to joke. When a client asked what is the likelihood or what are the chances in appeal, we used to tell him, it all depends on whose side God is. whether on the side of the Department, or on the side of the assessee. If God is on the side of the assessee, he will win. If God is on the side of the department, he will lose. The question is, it leaves the honest assessees high and dry. I do not think that many people know that of the total Tax collection which we are making, 93 per cent of the Direct taxes are collected with any dispute as a result of compliance with the demand notices issued by the income-tax officer. If we do not have all these laws, only the rates, and the income-tax officer issues demand notice on the basis of the asessment he has made, we will be collecting 93 per cent of the taxes. For the purpose of remaining six or seven per cent taxes, what have we done to the country's tax laws? What have we done to the entire society? What have we done to ourselves? When you take a step in the right direction, there are always some people who criticise us, because they have vested interest in ensuring that our tax laws are not simplified, the rates are not rationalised and the quota-permit-licence raj is not streamlined because if this is done, they will be divested of their right to make more illegal money. It is unfortunate that so far as the political leadership in the opposition is concerned. I wish, they had taken a more courageous view of the

[Shri N. K. P. Salve]

matter than levelling this innuendo and this blame on us that we are deviating from the path of socialism. They should have analysed the approach objectively. It is very cheap populist politics that taking advantage of the gullible and vulnerable people who are hard hit on account of rise in prices. Certainly, rise in prices is something which we are worried about. He is going to tackle it. It is his duty to tackle it because this sort of rise in prices is going to hit the poorest among the poor. But I am on the other point. Do not mislead, do not take advantage of the fact that there is rise in prices by making absolutely false, untrue, malicious and politically-biased allegations. I do hope, the Finance Minister, with his approach to the problem, with the character he has shown in public life, will not slide back from ethics and values he has shown in the Budget. He is on the right path and this is the path through which he will lead us to our cherished objectives.

Now. Sir, a word about simplification of tax laws. What I want to submit is you do not need very elaborate arguments to convince that our Direct tax laws, the Income-tax Act, the Wealth-tax Act, to say the least, are wholly incomprehensible. It is a bonanza for people who practice in the realm of taxation and it is a nightmare for those who want to pay taxes honestly. If I were to give a certain calculation of income to the Finance Minister and tell him that here is the Income-tax Act, here is the ready-reckoner, please file a correct return, I would submit that 99.99 per cent chances are that he will not be able to file the correct return. In a developing country, is it necessary for us to have this sort of difficult, cumbersome, onerous and complicated and confused law? Now, tax on trusts, it is so complicated. There are trusts, public trusts private discretionary trusts. Nobody knows at what rates *they are ultimately to be taxed,* if these trusts have income from business and if these trusts have also non-business income. Such is the complication. For that, the Supreme Court will have to decide. What sort of a law is this that the assessee does not know what tax he has to pay in the matter?

Fortunately for us, you had posed a very inportant question—though it was limited—in your Budget speech, that you were regulating the rates and hereafter, you want to—you were talking of the corporate sector, but it applies to the non-corporate sector also—on the basis of the rates itself, determine what ought to be the fair rate of taxation. The question you had raised was, the relief of five per cent., you intended to give, should be coupled with the withdrawal of investment allowance or not. I would like to point out to the hon. Finance Minister that the investment allowance which is being given in the income-tax Act, is only one of the many incentives. There are large many incentives and if you want to read all those provisions relating to incentives, you will find that, reading Gita is far more easy, it is more easy to understand Gita, than reading the Income-tax Act and attempting to understand it. Every time you read Income Tax Law, you find a different meaning.

SHRI NIRMAL CHATTERJEE: That is beneficial to the income-tax practioners.

SHRI N. K. P. SALVE: Yes, if he is making the law for the benefit of practitioners, you and I will benefit. That is my charge that it is for the benefit of you and me; it is not for the benefit of an honest man. My respectful submission is, Sir, please scrap this law as soon as you can; scrap it yesterday if you can. And don't think of amendments. When you talk of simplification, for God's sake don't purely think of further massive doses of amendment. Something which is rotten at the core, by massive doses of amendment, can never be simplified. It was my privilege, when I was in the Lok Sabha, to head five or six Joint Committees for amending the taxation laws. And one of the objects of the amendment of laws was simplification and rationalization of the tax laws. As a result, in the Select Committee we used to travel around, collect evidence and use our wisdom to find out how Tax Laws could be simplified and written in a simple language draft the modifications. Now, I also had the opportunity to be on the other side of the table, invariably it happened that every attempt that was made by the Parliament to simplify the tax laws made it more complicated, made it more onerous, made it more incomprehensible.

SHRI VISHWANATH PRATAP SINGH: I just want to intervene, I got a suggestion on simplification Perhaps it was a student who wrote it to me during this budget—after the budget or before it. He gave only two sentence return. What is your income? And next, send it by 31st March. Only two-line return.

SHRI N. K. P. SALVE: A student may have written it, but there is a hell of a lot in what he is saying. It should be a pure, simple return. The Income Tax Officer issues a demand notice to me and I pay the tax. That is the end of the matter. Let that be the procedure and I assure the Finance Minister that his collection will be more booyant than what it has been today. Isn't the investment market more buoyant today? I would like to ask my friends from the Opposition benches who have been criticising us right, left and centre; if the investment market is not buoyant, if we are not going have a buoyant investment market, how are we going to achieve our goal of accelerated economic growth? Is economic growth ever possible without investment? And is investment ever posible without saving and the saving even possible without there being a rational tax structure? It is as simple as that. I will tell you there was total indifference in a approach seen in ax laws. On the one hand, we raised the rates; on the other hand we gave them relief by way of incentives. There must be not less than 60 a 70 incentives and reliefs which are being given and which dilute the effective tax rates. Therefore two things must be remembered. It is only the investment allowance which is in question. But please get rid of the incentives and have a simple provision in tax laws and through rates of taxation determine at what point your collections are going to be optimum, are going to be maximum. I am sure there will be no dispute between me and Mr. Chatterjee that the point at which we collect the optimum taxes as the point at which we should stop taxation. Beyond that it becomes counter-productive.

Thinking on these lines I want to submit to him that one way of ensuring that you don't create problems for yourself is to confine your relief only to giving accelerated depreciation as it is in the United Kingdom You can write off the entire plant, machinery and building in the year you instal. And thereafter you don't get any depreciation. What does it matter to a country if instead of staggering depreciation over 7 years or so, you allow in the first year, the person to have the satisfaction that whatever I have spent in land, plant, building,

[Shri N. K. Salve]

and machinery as an entrepreneur is allowed to me as revenue deduction. Thereafter don't allow him depreciation. Let him recover it in the first year itself. In the next four or five years. It will not affect past; will only affect in the future revenues.

SHRI JAGESH DESAI: No. no, it will affect.

SHRI N. K. P. SALVE: My difficulty is that my time is limited and it is difficult for me to work out the calculations. What is important is that you have to give requisite impetus, you have to give requisite incentives for entrepreneurs and industrialists to come up. Just give one simple relief. Give them 100 per cent accelerated depreciation in one year. House allowance. Why not allow people deduction for 50 per cent which is being allowed in the U.K? Once you do that, people will be able to invest their savings, their income in building houses so that they will get tax deduction. Part of the house would thus be subsidized but it will very much more compensate the social worth it would be giving.

SHRI SANKAR PRASAD MITRA: Mr. Salve, if you simplify too much. your practice may be affected.

SHRI N. K. P. SALVE: I am willing...

SHRI NIRMAL CHATTERJEE: He does not know that you are not that sort of a person.

SHRI N. K. P. SALVE: I amwilling.

SHRI R. MOHANARANGAM (Tamil Nadu): Already you have lost a lot of practice.

SHRI N. K. P. SALVE: I am willing to take all sorts of risks but let a time come when everyone should realize what is the right thing to be done. Let the right thing be said and let the right thing be done. (*Time bell rings*)...Sir, a few more minutes. I will take—five more minutes—because a lot of time has been taken in between across the Table dialogue, and I have some positive points to make.

I am against voluntary disclosure. Voluntary disclosure puts the dishonest assessee on a premium. But, implicit in drastic reduction in the rates of taxation the policies followed this year is a clear confession that so far our rates of taxation were such that there was no incentive for people to come out and pay taxes honestly. Now the taxes can be paid more honestly by a person. On a lakh of rupees o person pays Rs. 29,000 odd and he is free—a very reasonable rate of taxation. If you are earning a lakh of rupees, 30 per cent goes to the Government and 70 per cent to you. Thirty per cent goes to Vishwanathji and 70 per cent is left for me, my children,my family, for my welfare. Now what is needed is keep the reular assessment procedure as it is and, I put it to you for your consideration, incorporate a quick assessment scheme. Allow an assessee to go and disclose to the Income Tax Officer, "This is my two lakhs of rupees deposited or being deposited in the bank kindly tax it". And tax that two lakh rupees then and there itself, collect the money from the assessee at the mormal rates which you have prescribed. The only relief which the assessee will get is that such income wil not be aggregated with other incomes which may be assessed in the normal course. This is a negligible relief which the Finance Minister will be giving, but it will help tap more resources. At this juncture the money of position is rather disconcerting. We have to work hard and cut on the money supply and constraint on money supply has to be brought in. Lastly. every method by which you can collect the maximum taxes immediately will help you combat and fight the forces of inflation which are once again raising their head dangerously.

Sir, he has amended section 273A.

SHRI NIRMAL CHATTERJEE: Is money supply affected by the size of the deficit?

SHRI N. K. P. SALVE: No, no. What I am saying is the paper money which will be created by the deficit.

SHRI NIRMAL CHATTERJEE: Is M-3, in Reserve Bank parlance, affected by the size of the deficit of the budget?

SHRI N. K. P. SALVE: As a result of the budget, in the normal course, there has been an increase in the money supply. M-3 is increased as a percentage. That is what I am saying. At this juncture, what is needed is, we must take effective measures to reduce the money supply in the market and one of the ways you can do it is, have measures which will help you have as much tax as you can so that inflation is combated. That is my argument.

SHRI NIRMAL CHATTERJEE: Sir, he says....(Interruptions)......

SHRI N. K. P. SALVE: Your way of thinking may not necessarily be the same as mine but, as I say, every one has a right to express his views in the matter. I hope you will show the same respect to this sort of a suggestion just as I showed to some of your suggestions.

Now, he has amended section 273A. This was the section which was introduced in 1984. It provided that after the seizure of the books of accounts, cash, jewellery, etc., under section 132, within 15 days a person, if he went and made a clean breast of things and disclosed all the taxes evaded by him, it will not be an offence he will pay taxes and get away with that. This amendment was brought in 1984, not at random and not as an accident. A series of examinations by the Public Accounts Committees and other committees revealed one thing that the story of searches, seizures and confiscations and subsequent assessment is a very dismal story of the performance of the Income Tax Department. Hundreds and Hundreds of searches were made, and the ultimate conclusion is that it was found by the Public Accounts Committee and it came out with a scathing inditement that they got a few crores of rupees. The wastage of money, wastage of time, wastage of skill and creation of tension were far more than what ultimately came out of these searches and seizures. And that is not because there is evasion of taxes but that is because the legal procedure is such—Justice Mitra knows it—it is easy for one to evade tax and get away from it because the cardinal principles which have been laid down by the Supreme Court is, so far as prosecution and penalties under tax laws are concerned, notwithstanding whatever you may lay down, while prescribing penalties and prosecutions you will have to abide by the principles of criminal jurisprudence. And if you go by the principles of criminal jurisprudence, what happens, I am sure it is known to the Finance Minister. I happened to be Chairman of a committee on a Bill prepared to implement the Wanchoo Committee recommendations. A Joint Committee was made, of which I was made Chairman. It recommended very stringent measures against tax evasion. This was about 12 years ago. We provided in the Law very stringent measures. We provided that 7 years imprisonment should be there and there should be minimum of six months imprisonment for anyone who evades tax above Rs. 1 lakh. I would like to know how many tax evaders have been prosecuted and convicted under section 276(c) for wilfully attempting to evade taxes in so many years. And you know what amount of tax evasion goes on. This is the hard reality. May be in theory stringent measures are very good. There must be a deterrent punishment, severe punishment, uncompromising punishment to tax-evader. As a proposition of theory, that is perfectly correct. But when such a punishment does not come about despite the stringent law, and that is the hard reality, what should you do? Therefore, Sir, I want the Minister to reconsider whether it would not be better, if you have found somebody's records or seized some valuables, let the person become honest once for all, let him come to the path of rectitude. Keep your interest primarily in collection of taxes. Because searches, seizures, of this sort, if they have done anything, they have demolished totally the credibility of the Department

[Shri N. K. P. Salve]
with the tax-payers. The tax-evaders goes on with impunity as he wants to go on because the process is so long, so labyrinthine, so cumbersome that by the time the punishment comes, he is no longer there and no punishment is to be given.

It would on the other hand be very beneficial to the Department to collect as much taxes as possible, because of his own confession, because of his own statement, and be done away with.

Ultimately I come to one thing. Let there be prosecution only when you can send tax evaders to jail. But no one is sent to jail. Take the approach as they have in the United States of America. They normally do not go after anybody even if tax-evasion is involved. Once they go after somebody when tax-evasion is involved - the fellow may get away under their criminal law, may get away under their economic laws—under the income-tax law the worst of bandits, the worst of goondas, the worst of dacoits and gangsters who could not be convicted otherwise, were convicted under the income-tax law. In our country something else is happening. The income-tax law is the most stringent law, and still nobody goes to jail. Nobody whose names Mr. Chatterjee mentioned have gone to jail, and they will not go to jail. It is only the unsuspecting person here and there who is harassed.

SHRI INDRADEEP SINHA (Bihar): How many tax-evaders have you defended?

SHRI N. K. P. SALVE: They told me that they belonged to your party, some of them. Whilst we take up cases, we do not go by which party they belong. And there are quite a few tax-evaders, let me tell you, in your party. Let us not go into it. The question is, law will keep on taking its own course. Murderers are unsafe, tax-evaders are safe. I am saying it with greater conviction that it is far easy to save tax-evaders than to save anybody else. And that is the crux of the matter. Sir, I submit if he really wants to tackle the probelm of the parallel money, he has to do this. The parallel money is another curse, and we have been tackling it without any success. He has taken many good steps. People do feel that they can pay honestly their taxes and they can disclose the income honestly and be left with reasonable balance. Give them some time to adjust to the new surroundings, to the new environment. Remove the capital-gains tax. The capital gains tax is a tax which is virtually declining the purchasing power of the currency. It is double taxation. By way of inflation the value goes down. You have to pay higher prices, because the purchasing power of rupee goes down. And whatever you receive as compensation for the inflation is again taxed by the Income-Tax Department. There is no justification, moral or otherwise, for this tax. The wealth tax collection is Rs. 104 crores. Let me tell you whatever may be the theoretical arguments for supporting the wealth tax, wealth tax is one Act which is the biggest deterrent to foreign exchange remittances and investments by non-resident Indians. You just verify whether this is a fact or not. Among the non-resident Indians there has been a tremendous euphoria as a result of this budget. The non-resident Indians is an India outside India. We must do the best that we can to attract their remittances, to augment our foreign exchange, to augment our investment market and to accelerate the pace of economic growth. (Time bell rigs). Sir, I will take only two minutes.

This being the Finance Bill, we can speak on anything. I would like to speak about Bombay, Gujarat and Punjab. I will take up first Bombay...

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): It is a convention on the Finance Bill and the President's Address that anything above or under the sun can be spoken.

SHRI N. K. P. SALVE: We were criticised, and scatching indictment was made by the Opposition parties above our stand on Bombay. Mr Advani came out insparingly on us on account of the statement made by the Chief Minister of Maharashtra, Mr Vasant Dada Patil. Surmises

and inferences are drawn and they level a charge against us of persecution of linguistic minorities in Bombay which charge is worse than all the accusations. they have hurled. They said that Congress is echoing and reiterating the very sentiments of Shiv Sena. Sir, not only at the political level we have been fighting the Shiv Sena, but at every other level also we are fighting them. In fact, criticism is levelled by parties who are their associates, who are supporting them in Bombay. These double standards in politics perhaps have been in existence ever since politics came into being. This is sheer double standard to accuse us of echoing and voicing their sentiments - which we are not - whereas it is you who are supporting them actively in Bombay. It is a sheer travesty of truth. The very people who are opposing them are held to be guilty of supporting them, and those who are supporting them in Bombay are showing themselves as if they are Messiah of value based Politics which are based on non-parochialism to secure national integrity and unity.

Sir, it must be made clear that, undoubtedly, the plight of the Marathi-speaking people in Bombay and in Maharashtra as a whole is a serious matter which deserves consideration. It has got to be tackled and some solution found so that the condition of those who are below the poverty line and those who are less privileged and under-privileged is improved. The Marathi-speaking people in Bombay are a less privileged and under-privileged class. But along with them there are also very many, other under-privileged people who have come from Kerala and other States. There are also quite a few of non-Marathi speaking people whose position is less privileged and under-privileged.

Sir, to be able to tackle the economic problems of the Marathi speaking people, creating this sort of animosity, to create this sort of hatred, to create this sort of bitterness against the linguistic minorities in Bombay is not the ethos, is not the philosophy of the Congress. Everybody who lives in Bombay, every citizen who lives in Bombay is entitled to fullest protection to life, liberty and property. No one has any business to tinker with the mechanism of law and order. We shall fight every party. which wants to create trouble and discord. We shall fight every individual whoever tries to imperil the interests of the linguistic minorities in Bombay or anywhere in the country. Let us be clear.

Sir, more details have come about the conspiracy hatched by some misguided youth in the United States of America to assassinate beloved Prime Minister. The attorney of F. B. I. said that the punishment to miscreants could be as much as transportation for life—which really made me take my hats off for once to the Government of the United States of America. Normally, people like me have not been trusting the U. S. Government at all. We thought that the trouble that was being fomented in India, who knows might be a part of the strategy of the United States of America. Unearthing this conspiracy is one good act that they have done. What is more important in my opinion, is the fact that these boys are of age of 25 or 35 living in the United States of America. I know the conditions of the Indians who live in the United States of America and not for a moment do I believe that the funds and other material support and moral support which could be coming would be available to these young boys who are 25 years of age or 35 years of age. In the United States of America itself there are people who are supporting this sort of movement. I do hope that those people who constitute the nerve-centre, whether they are in the United States of America or in Delhi or in Ludhiana or in Amritsar, will be mercilessly dealt with because the time has come when everyone in the country feels that the Government has shown the maximum approach of conciliation to tackle the Punjab problem. Everyone realises that Rajivji has done his best to see that the Punjab problem comes to an end. Unfortunately the recent developments are making us somewhat pessimistic about the whole situation. We are not very sanguine as to what will happen. But one thing is sure and that is, let it not be a case where the country fights against the Sikh community. Nothing can be more unfortunate than that, for we know it for a fact that the Sikh community, by and large, does

[Shri N. K. P. Salve]

not support this insane terrorism. Therefore, we should work to create an atmosphere where the entire nation, including the Sikh community, fights the terrorism, fights this sort of violence, which is contrary to the very spirit, the very political system in which we are working. My respectful submission, therefore, is that the people of Delhi deserve to be congratulated. In fact, people all over the country deserve to be congratulated for their exemplary restraint, for the exemplary manner in which, under the most provocative conditions, they have restrained themselves. Sir, it is only at the time of a crisis that the maturity of a nation comes to its rescue. It is only when the country's unity and integrity is threatened that the country requires the maximum courage and the maximum fortitude. At this juncture, the maturity and thoughtfulness of the approach shown by the Indian people is a tribute to the extremely sensible and wise make up of Indian people. I have no doubt in my mind whatsoever that the people in Punjab, specially the misguided youth would realise the insanity and the futility of the acts they are indulging in and they would also realise that the gravest harm that they would be doing is not only to the land which is so prosperous but also to a community which is marked for its industry, for its valour and courage, a community which has stood for safeguarding the honour of the borders of our motherland. I have no doubt in my mind that ultimately that the Prime Minister and the Government will tackle this problem with the firmness that it deserves. Thank you.

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu): Mr. Vice-Chairman, Sir, I rise to say a few words on the Finance Bill. To give effect to the financial proposals of the Budget. This Bill has been placed before this august House. The provisions of the Bill have been welcomed by most of the people. We find a desirable departure from the past for the development of the country. The progress of the nation is a continuous process. No budget is a panacea to solve all the problems. But every budget has to see that steps are being taken for the progress of the nation. The matter of dispute is always whether the philosophy of the budget is fruitful and useful to the nation. As far as the Finance Bill is concerned, it has the objective of developing industries, removing poverty and helping all people in every walk of life. The increase in the exemption limit from the ambit of the MRTP Act from Rs. 20 crores to Rs. 100 crores and the increase in the wealth-tax exemption limit from Rs. 1.5 lakhs to Rs. 2.5 lakhs and the abolition of the estate duty have given an opportunity to the critics to say that the budget has tilted towards the affuent classes. While I welcome this Finance Bill, I have to say something which may cause discomfort to some of the Members in this House. Sir, for the extrication of the country from the morass of poverty, industrial development is essential. If the industry is to grow at an average growth rate of at least 10 per cent, heavy investment is necessary in industry. But in 1951 there were five non-departmental undertakings with an investment of Rs. 29 crores. Now the investment stands at Rs. 35.441 crores in 217 enterprises. The growth rate may seem to be pleasant but this growth rate is far from satisfactory. The growth rate in 1980-81 was 4 per cent, in 1981-82 8.6 per cent, in 1982-83 3.9 per cent, in 1983-84 5.2 per cent and in 1984-85 7.5 per cent. The average growth rate during the Sixth Five Year Plan as far as industry is concerned is only 5.8 per cent. The industrial development of the country has been seriously hampered due to inadequate power production. During the Fifth Five Year Plan period the growth rate of power production was 8.5 per cent. There is no appreciable increase during the Sixth Plan period. The figure is 8.7 per cent which means an increase of only 0.2 per cent. The need for increased power production was stressed by almost all the States. Despite this pressure the Centre has not come forward to utilise the available resources. As far as Tamil Nadu is concerned, it possesses an estimated 3300 million tonnes of lignite in South Arcot district. So far we have exploited only 80 mililon tonnes of lignite in Neyveli. In order to improve our power position and to ensure economic growth and industrial revolution, to ensure regular

supply of power, some more mining cuts are necessary and you must also set up a super thermal power station in and around Neyveli. Industrial development of Tamil Nadu after 1967 stands almost arrested. Yet the Centre is reluctant to start any new industry there. Of course, there are some industries and public enterprises like the ICF, BHEL and the Avadi Tank Factory. But these were set-up before 1967. After 1967, i.e. for the past more than 15 years, no industry has been set up in Tamil Nadu. What is the reason? What is the sin commited by the people of Tamil Nadu? This must be answered by the honourable Minister. We are repeatedly asking for the expansion of the Hindustan Photo Film Factory at Ooty. But despite our repeated requests and despite the availability of infrastructure and other facilities, we understand that the Government has proposed to shift it to U. P. I may remind you U. P. is not India. India extends from Cape Comorin to Kashmir and Agartala to Amritsar. But you are always thinking only of U.P. Even when infrastructure and other facilities are available for the expansion of I.C.F. in Tamil Nadu the Government is thinking of setting up a new factory in other States rather than improving and utilising what is available in our State. Similarly, the demand for inclusion of the Sethusamudram project in the Five Year. Plan has not been considered by the Centre. When asked why the Centre is not considering it, the Planning Commission's reply has been that Sethusamudram project is an uneconomical one. The House is aware that there were so many projects which were considered uneconomic but which have been approved by the Planning Commission, and projects which have been considered uneconomical, have proved viable, profitable after execution. This has been proved in the case of the Tuticorin Harbour Project which was not accepted by the Planning Commission in the beginning saying that it was uneconomical. In the Chief Ministers' conference at that time Dr. Anna, the then Chief Minister of Tamil Nadu assured the Centre that if there was any loss, it would be met by the State. Thereafter, the Centre came forward to undertake the expansion of the Tuticorin Harbour Project. Now, Sir, it is functioning profitably. Similarly, even after all these arguments, the

3.00 p.m.

Centre was reluctant and our leader, the late Dr. Anna, was forced to demonstrate that the project would become viable. Therefore, to my request to you is not ot have such a feeling with regard to the implementation of the Sethusamudram Project and I would earnestly request the honourable Minister to include the Sethusamudram Project in the Seventh Five Year Plan.

Then, Sir, this year we have allotted Rs. 925 crores for iron and steel. For the expansion of our steel plants at Rourkela, Bhilai and Durgapur, we have allotted Rs. 505 crores. Sir, we are not against it; rather we welcome it. But, at the same time, I would like to say that the Centre has not come forward to allot any amount for the expansion of the Salem Steel Plant despite the fact that it is functioning profitably and this has been accepted by the Chairman of the SAIL. Even then you have not come forward with any proposal for expansion of the plant. But it is now reported that the Centre is going to include the expansion of the Salem Steel Plant in the Ninth Five Year Plan.

Sir, the attitude of the Centre towards the Salem Steel Plant is very disturbing and disappointing. Under the Seventh Plan, the outlay on the public sector is going to be Rs. 1,80,000 crores out of which nearly fifty per cent is going to be under the control of the Centre. My question now is this: When ninety thousand crores of rupees are going to be spent on the public sector under the Seventh Plan, which is under the absolute control of the Centre, what is the share of the State of Tamil Nadu? I am not against the Gadgil formula. We support that formula so far as the ninety thousand crores are concerned. You are taking away ninety thousand crores of rupees. Then what is our share? Now, Sir, we understand that under the Seventh Five Year Plan, you are going to allot a mere thousand crores to Tamil Nadu for the expansion of the Nayveli Lignite Project, for the second mine-cut there. The population of Tamil Nadu is 7.3 per cent of the total population

(Shri Aladi Aruna alias Arunachalam)

of the country. So, the legitimate claim of our State is Rs. 6,500 crores. But you have come forward to allot and to spend, only a thousand crores under the Seventh Five Year Plan. Sir, this is the greatest injustice. Therefore, I would request the honourable Minister to allot more for Tamil Nadu and to invest more in Tamil Nadu. Sir, we have already been affected very much. Under the Sixth Five Year Plan, of the total allocation that you had made, our share was only 4 per cent, instead of 7.3 per cent. Now, as you are going to spend only a thousand crores of rupees, our position will become very miserable and the allocation this time is very scanty. The discussions on the Plan outlay under the Seventh Plan are going on now. I am pleased to state and I thank the Centre also because now I have been informed by the Press that the Planning Commission has agreed to sanction Rs. 5,800 crores for Tamil Nadu. I thank the Government at the Centre and I thank the Prime Minister. I thanked the Prime Minister personally also when I met him at a lunch. But my complaint is against the general pool which is under the control of the Centre regarding the public sector, and not against the amount which is regularised under the Gadgil formula.

There is one more thing. Due to the "No-industry district" policy adopted by the Central Government, we have been seriously affected. Because of this policy no private sector unit is coming forward to set up any industry in our State and it is because of this policy only. Therefore, I would request the Centre to drop this policy. Again, in the matter of giving plan assistance, I have been told that the Centre is taking the per capita income figure of the Fifth Five Year Plan. It is very unfortunate. For sanctioning the amount for the Seventh Plan, what we normally expect is that the figures must have been taken from the Sixth Five Year Plan. But they have taken the figure from the Fifth Five Year Plan only because it is convenient to you. It may be convenient to you. But I have to say that it is adverse to us.

As far as the figures are concerned, Sir, in 1980-81 the per capita income in Tamil Nadu was Rs. 1271; the all-India average was Rs. 1564. In 1981-82 the per capita income of Tamil Nadu was Rs. 1427; the all-India average was Rs. 1741. In 1982-83 the per capita income of Tamil Nadu was Rs. 1376; the all-India average was Rs. 1868. So, Sir, since 1980 our per capita income has been declining. It is not because of our policies, not because of our programme, not because of our planning, not because of our governance, but because of your discrimination and failure to invest in our state. Do not find fault in our administration. The State of Tamil Nadu which was once considered as a well developed State has been reduced to the classification of an under-developed State, thanks to your policy and partisan attitude.

Therefore, Sir, I beg of you to re-consider your stand and come forward to invest more amount in Tamil Nadu and allot more amount in the Five Year Plan for Tamil Nadu.

With these words, I conclude my speech.

श्री कल्पनाथ राय (उत्तर प्रदेश): आदरणीय उपसभाध्यक्ष महोदय, मैं वित्त मंत्री जी द्वारा जो फाइनेन्स बिल लाया गया है, उसका समर्थन करता हूं। सरकार ने कुछ कदम जनता के हित में उठाए हैं और अभी वित्त मंत्री जी ने 100 करोड़ रुपया आर० एल० जी० पी० के अंतर्गत जो स्वीकृत किया है, इस कदम का मैं देश के करोड़ों खेतिहर मजदूरों की तरफ से स्वागत करता हूं। वित्त मंत्री महोदय ने सोशल स्क्योरिटी स्कीम का तीन हजार रुपया जो किया है उसका भी हम देश के मजदूरों की तरफ से स्वागत करते हैं। बोनस की राशि 750 रुपया से बढ़ाकर 1600 रुपया की गई है इस वजट में, इस कदम का भी हम स्वागत करते हैं। आदरणीय उपसभाध्यक्ष महोदय, डिट्रेन्चमैंट की राशि 20 हजार से बढ़ाकर 50 हजार रुपया वित्त मंत्री महोदय ने की है, इस कदम का हम देश के मजदूरों की तरफ से स्वागत करते हैं और इन्कम टैक्स की

लेवी 15 हजार से 18 हजार कर दी गई है जिसके कारण हिन्दुस्तान के थर्ड क्लास एम्प्लाइज लाखों की संख्या में है उनको राहत मिली है. इसका हम स्वागत करते हैं। फूड सबसिडी में 11 सौ करोड़ रुपया जो इस साल दिया गया है इसका भी हम स्वागत करते हैं। आदरणीय उप-सभाध्यक्ष महोदय, पिछले जमाने में स्टेट वर्सेज सेन्टर का जो संघर्ष चलता रहा है कि सेन्टर स्टेट को कम पैसा देता है, इस बार वित्त मंत्री महोदय ने उस पैसे को 13 परसेंट से 49 परसेंट किया है, इस कदम का भी हम स्वागत करते हैं। आदरणीय वित्त मंत्री महोदय ने और सरकार ने जो नई क्राप इंश्योरेंस की योजना को इन्ट्रोड्यूज किया है, इसका हम देश के किसानों की तरफ से स्वागत करते हैं। 25 हार्स पावर के ट्रेक्टर पर जो एक्साइज ड्यूटी खत्म की गई है, उस कदम का भी हम स्वागत करते हैं। आदरणीय उपसभाध्यक्ष महोदय फर्टिलाइजर पर सबसिडी जो 18 सौ करोड़ रुपये दी गई है, इस कदम का भी हम स्वागत करते है। स्पेशल कोर्ट टैक्स इवेडर्ज के लिए बनाए जा रहे हैं, इस कदम का भी हम देश की जनता की तरफ से और अपनी पार्टी की तरफ से स्वागत करते हैं। मगर आदरणीय वित्त मंत्री जी से मुझे एक ही बात कहनी है कि जब से यह बजट पेश हुआ है, उसके बाद मुझे पूर्वी उत्तर प्रदेश के करीब 10-15 जिलों में जाने का मौका मिला है। आपने अगर होलसेल प्राइस यह 5 रुपया बढ़ा है तो ग्रास रूट लेवल पर जाकर उसका दाम और बढ़ गया है, जिसके कारण जनता को काफी परेशानी अनुभव हो रही है और पूरा प्रचार तंत्र पूरे देश के पैमाने पर कन्या कुमारी से काश्मीर तक, पूरे सेन्ट्रल हाल में या दीर्घाओं में या देश के जितने भी अखबार हैं, उनमें हमारी पार्टी की नीति के संबंध में एक शंका सी उत्पन्न होने लगी है। यह या तो एक माहौल बनाया जा रहा है कि हमारी सरकार नीतियों से हट रही है या एक तरफ शंका व्यक्त की जा रही है। आदरणीय वित्तमंत्री जी आप यह जानते हैं और मैं आपसे यह जानना चाहूंगा कि हिन्दुस्तान की राष्ट्रीय आमदनी क्या है और उस राष्ट्रीय आमदनी में एग्रीकल्चर सेक्टर का क्या योगदान है और इंडस्ट्रीयल सेक्टर का क्या योगदान है? साथ ही आपने इस बजट में इंडस्ट्रियल सेक्टर के लिये कितने पैसे आवंटित किए हैं और एग्रीकल्चर सेक्टर के लिये कितने पैसे आवंटित किए हैं? जितना हिन्दुस्तान के गावों के विकास के लिए या हिन्दुस्तान के एग्रीकल्चर सेक्टर के विकास के लिए धन होना चाहिए, उतना नहीं है। यों तो आपने पिछले वर्ष की अपेक्षा इस वर्ष कुछ बढ़ाया ही है। लेकिन मैं चाहता हूं कि यह धन और ज्यादा बढ़ाया जाना चाहिए।

हमारी सातवी पंचवर्षीय योजना का उद्देश्य है फूड प्रोडक्टिविटी और एम्प्लायमेंट। अगर हम सातवीं पंचवर्षीय योजना के इस उद्देश्य को सामने रखेंगे और फूड के प्रोडक्शन को बढ़ाना चाहेंगे, तो हमें एग्रीकल्चर सेक्टर को प्राथमिकता देनी होगी। अगर प्रोडक्टिविटि को बढ़ाना है और एंपलायमेंट को जनरेट करना है, तो जब तक हिन्दुस्तान में एग्रीकल्चर सेक्टर को प्रोफिट का सेक्टर नहीं बनाएगें, एग्रीकल्चर सेक्टर को जब तक प्राथमिकता नहीं देंगे जब तक जो आज 45 मिलयन पढ़े लिखे और गैर पढ़े-लिखे बेकार लोग हैं, तब तक देश की सबसे बडी समस्या है, हल करना मुश्किल है। बेकारी की समस्या एक बहुत बड़ी समस्या है। जितने भी सदन के अंदर हमारे दल के मेम्बर आफ पार्लियामेंट या विरोधी दल के मेम्बर आफ पार्लियामेंट है, वह जब सदन के बाहर जाते है, तो देश के लाखों-करोडो लोग, रोजी-रोटी की तलाश मे एम०पी० मिनिस्टर के पीछे भगते हैं। तो हिन्दुस्तान जैसे देश में बेकारी की समस्या का हल करना सरकार का प्रथम उद्देश्य होना चाहिए और यह तब तक नहीं होगा, जब तक सरकार हिन्दुस्तान की खेती और हिन्दुस्तान के गावों हिन्दुस्तान के एग्रीकल्चर सेक्टर को मजबूत बनाने की दिशा में ठीक से कदम

[श्री कल्पनाथ राय]

नहीं उठाएगी । आज क्या कारण है कि सुगर का प्रोडक्शन घट गया ? आज क्या कारण है कि हमारा एडीबल तिलहन, दलहन का प्रोडक्शन उतनी मात्रा में नहीं हो रहा, जितना कि होना चाहिए ? हिन्दुस्तान में इतना प्रोडक्शन हो सकता है कि वह पूरे एशिया को खिला सकता है । लेकिन किसानों को रिम्युनरेटिव प्राइस न मिलने के कारण आज चीनी का उत्पादन भी घट रहा है । वित्त मंत्री जी आपको तो जानकारी ही है, आप उत्तर प्रदेश के मुख्यमंत्री रहे है, कि चीनी का संकट था, चारों तरफ त्राहि-त्राहि- मची हुई थी, और सरकार ने उस साल 22 रुपये क्विंटल गन्ने का भाव तय कर दिया और उसके फलस्वरुप 82 लाख टन चीनी का उत्पादन हुआ और चीनी का संकट देश से दूर हो गया । आज फिर चीनी का संकट देश सामने आ रहा है क्योंकि पिछले वर्ष की अपेक्षा इस वर्ष 29 टन चीनी का उत्पादन कम हुआ है । इस कारण यह चीनी का संकट फिर से बढने वाला है ।

जब महात्मा गांधी जी ने हिन्दुस्तान में पालिसी बनाई स्वराज की, स्वालम्बन की या सेल्फ एलाइन्स की, तो हिन्दुस्तान की परिस्थितियों को मद्देनजर रखते हुए इन नीतियो को प्राथमिकता दी जानी चाहिए मै यह मानता हू कि आज की दुनिया में, जब दुनिया इतनी सीमित हो गई है विज्ञान और टेक्नालाजी के कारण तो अंतर्राष्ट्रीय परिस्थितियां भी प्राइसेस राइज करने में योगदान दे रही है या अन्तर्राष्ट्रीय परिस्थितियो के कारण हमारी एकानोमिक परिस्थितियां बिगड रही है या अंतर्राष्ट्रीय परिस्थितियां के कारण हमारे मुल्क में प्राइसराइस, डिकलाइन का प्रोसेस चल रहा है और प्राइस इनफ्लक चुएशन उसके कारण हो रहा है लेकिन हमें अपने मुल्क की नीति निर्धारण अपने परिप्रेक्ष्य में, अपने देश की स्थिति को मद्देनजर रखते हुए करना पड़ेगी । क्या कारण है आज लोगों को शंका होने लगी है ? आज किसान के ऊपर 200/- रुपया बाकी है या 500 रुपया बाकी है या 1000 रुपया बाकी है तो कुर्फ़ानि तहसीलदार या डिप्टी क्लेक्टर उसको लाकर तहसील में बंद कर देते है और आज हजारों-हजार किसान इस समय हिन्दुस्तान की तहसीलों में या जिला मुख्यालयों मे बंद है । हजार रुपये के कर्ज के लिए पाच सौ रुपये के कर्ज के लिए । लेकिन मैं आप से कहना चाहता हूं कि हिन्दुस्तान के मुट्ठी भर पूंजीपति जिनके ऊपर करोड़ों-अरबों रुपया बकाया है उन के खिलाफ कदम क्यों नही उठाया जाता । मै चाहूंगा कि आप वित्त मंत्री है, आप बड़ी मछलियों को पकड़ने की दिशा में कदम उठाए । अगर आपने कदम नहीं उठाया तो हमारे सपोर्ट के बावजूद हमारे दुश्मन हमारे खिलाफ आवाज उठाते रहेंगें हमारे दुश्मन हमारे खिलाफ ऐसा वातावरण बनायेंगे कि हम पबलिक सेक्टर को प्राइवेट सेक्टर के मुकाबले प्राथमिकता देने जा रहे हैं पूरे देश के पैमाने पर हल्ला मचा हुआ है कि वर्तमान सरकार कमांडिग हाइट आफ दि इकोनोमी प्राइवेट सेक्टर को देने जा रही है, वर्तमान सरकार की नीति मल्टीनेशनल के पक्ष मे, केपिटलिस्ट के पक्ष मे जा रही है । इन शंकाओं को निर्मूल करना है तो हिन्दुस्तान के मुट्ठी भर पूजीपतियो के खिलाफ जिन पर अरबों रुपया टैक्स का बाकी है, कड़ी कार्यवाही करनी होगी । बलेक मनी जिनके पास है उनके खिलाफ मासिव पैमाने पर, युद्ध स्तर पर कार्यवाही आप जैसे व्यक्ति के नेतृत्व में होनी चाहिए : हमारे विरोधी व्यापक पैमाने पर हमारी छवि को बिगाड़ने की कोशिश कर रहे हैं । आपने जो कदम उठाया है उसका हम स्वागत करते है । लेकिन आप साफ तरीके से कहें कि जो नीतिया जवाहरलाल नेहरू की थीं, जो नीतियां श्रीमती इंदिरा गांधी की थी समाजवाद की स्थापना की वही नीतियां हमारी हैं और पबलिक सेक्टर को हम कमांडिग हाइट आफ दि इकोनोमी देगे और हिन्दुस्तान के सात लाख गांवो के विकास लिए एग्रीकल्चर

सेक्टर में हमने ज्यादा रुपया दिया है इंडस्ट्रियल सेक्टर की अपेक्षा ।

आदरणीय उपसभाध्यक्ष महोदय, मैं वित्त मंत्री जी को यह कहना चाहता हूं कि इस बजट का तो हम समर्थन करते हैं, लेकिन वे इस बात का ध्यान रखें कि डायरेक्टिव प्रिंसिपिल्स आफ दि कांस्टीट्यूशन, जिसकी शपथ हमने खाई है उस की 39 धारा में कहा गया है

"The State shall, in particular, direct its policy towards securing--(a) that the citizens, men and women equally, have the right to an adequate means of livelihood; (b) that the ownership and control of the material resources of the community are so distributed as best to subserve the common good; (c) that the operation of the economic system does not result in the concentration of wealth and means of production to the common detriment; (d) that there is equal pay........"

यह हमारे डायरेक्टिव प्रिंसिपल आफ दि कांस्टीट्यूशन हैं जिनके अनुकूल हम अपनी नीतियों का निर्धारण करेंगे आप ने 20 करोड की जगह एम०आर० टी० पी० की सीमा 100 करोड कर दी । उस को 100 करोड़ क्यों किया गया, इसका जवाब देश की जनता को देना चाहिए ताकि हमारे विरोधी जो भ्रान्तियां फैला रहे हैं वह दूर हो सकें इस मुल्क में 40 परसेंट लोग बिलो पावर्टी लाइन रहते हैं। इस मुल्क में करोड़ों-करोड़ लोगों के सामने रोटी, कपड़ा और मकान की समस्या है । वे भी देश के नागरिक हैं । तो कुछ मुट्ठी भर लोगों को इतनी फेसिलिटि देना कहां तक समाजवादी नीतियों के अनुकूल है, संविधान के अनुकूल है। कांस्टीट्यूशन की प्रिएम्बिल में लिखा है :–

"We, the people of India, having solemnly resolved to constitute India into a sovereign, socialist secular democratic republic and to secure to all its citizens Justice, social, economic and political; Liberty of thought, expression, belief, faith and worship; Equality of status and of opportunity."

क्या हम इस दिशा में प्रयास कर रहे हैं। यद्यपि हिन्दुस्तान में गरीबी पचास साल में भी दूर नहीं हो सकती । हिन्दुस्तान की जनता को इस बात का विश्वास लगातार रहा है कि जो हमारे नेता हैं—चाहे जवाहरलाल जी रहे हों, चाहे इन्दिरा जी रही हों, चाहे राजीव जी हों, चाहे महात्मा गांधी रहे हों, वे हमारी गरीबी दूर करने के लिए दिनरात कटिबद्ध हैं ।

इस विश्वास की बिना पर ही इस देश की जनता कांग्रेस को हमेशा सत्ता में लाई । उस विश्वास को कायम रखने की हमारी और आपकी जिम्मेदारी है । वह विश्वास कहां तक कायम होना है इस बात का हमें ध्यान रखना है ।

अभी-अभी आल इंडिया कांग्रेस कमेटी का अधिवेशन दिल्ली में हुआ जिस में हमारी पार्टी की तरफ से घोषणा की गई—

"The AICC(I) declare unequivocally its commitment to socialism. Socialism has been our goal because in India's social and economic conditions, no other way was conceivable for oslving the problems of the people. In the thick of our freedom struggle Pandit Jawaharlal Nehru placed before the country the objective of socialism for the eradication of poverty. The Indian National Congress has followed this path steadfastly despite the strong opposition of vested interests.

The fundamentals of our social and economic strategy were laid down by Pandit Jawaharlal Nehru and Smt. Indira Gandhi."

आदरणीय उप सभाध्यक्ष महोदय, हमने आल इंडिया कांग्रेस कमेटी के माध्यम से यह कहा है कि हम हिन्दुस्तान में समाजवादी समाज की स्थापना करेंगे जिसका उद्देश्य बहुजन और हिताय और बहुजन सुखाय होगा । जैसा कि आर्थिक प्रस्ताव में कहा गया है, मैं अपने देश के विरोधी दल के नेताओं के सामने कहना चाहता हूं कि हमारी पार्टी की समाजवादी नीतियां है । जो विरोधी

(श्री कल्पनाथ राय)

दल के लोग हमारी पार्टी पर आरोप लगा रहे हैं कि हम समाजवादी नीतियों से अलग हो रहे है, हम पब्लिक सेक्टर को कमांडिग हाइट आफ दि इकोनोमी नहीं दे रहे है, हम समाजवाद को नहीं चाहते है—हम उनको बतलाना चाहते हैं कि हमारी पार्टी ने दिल्ली में कांग्रेस कमेटी के अधिवेशन में जो आर्थिक प्रस्ताव स्वीकार किया है उस के माध्यम से हम ने समाजवाद की स्थापना का संकल्प लिया है—

"Among the policy areas requiring immediate attention is the question of raising agricultural productivity, particularly in areas of the country where new technologies of production have not yet made a significant impact. The AICC(I) believes that this is crucial to the removal of poverty and also to the next phase of industrialisation and the consequent expansion of associated employment. The AICC (I) urges the Government to give high priority to improving rice productivity, particularly in the eastern region. This programme run on a pilot basis in 1984-85. holds the promise of transforming the social conditions of some of the poorest areas of our country. Several bold and innovative steps are, however, needed for its successful implementation including land reforms. The AICC(I) hopes that these aspects will recived the most urgnt attention. An important element of our agricultural policy is to provide the incentive to the farmers by ensuring reasonable prices for their products and supplying subsidised inputs. This stategy has paid rich dividend in the past. The AICC(I) while commending the continuation of the same strategy, welcomes the Government's decision to reorient the Agricultural Prices Commission as Agricultural Costs and Prices Commission, which would vastly benefit the farming community."

जब एग्रीकल्चरल प्राइस कमीशन इस देश में बना उस समय श्रीमती इन्दिरा गांधी प्रधान मंत्री थी, उस समय गेहूं का दाम 1980 में 10 रुपया क्विन्टल के हिसाब से बढ़ा, '81 में फिर 10 रुपये के हिसाब से बढ़ा, फिर '83 में 10 रुपये क्विन्टल के हिसाब से बढ़ा, '84 में 10 रुपये क्विन्टल के हिसाब से बढा। हमारे प्रधान मंत्री ने देश की करोड़ों जनता के बीच में कहा कि हम एग्रीकल्चरल प्राइस कमीशन की जगह एग्रीकल्चरल कास्ट एंड प्राइस कमीशन बना रहे हैं, पहले कास्टिंग तय करेंगे, फिर प्राइसिंग करेंगे, मगर इस साल गेहूं का दाम केवल 5 रुपया क्विन्टल बढ़ाया गया। किसान खेतो मे जो भी चीजें इस्तेमाल कर रहे है फावडा से लेकर बैल तक—सब चीजें महंगी हो गयी है। चाहे मार्जिनल फार्मर हो, स्माल फार्मर हो या 18 एकड़ का फार्मर, मैं कहना चाहता हूं कि आज गावों मे लोग खेती का काम बिलकुल छोड़ देंगे जिस ढग से 5 रुपया क्विन्टल दाम बढ़ाया है। चाहे किसान को फावड़ा खरीदना हो, कुदाल खरीदना हो, हंसुआ खरीदना हो, बैलगाड़ी खरीदनी हो, बैल खरीदने हों, बेटी की शादी के लिए सोना-चांदी खरीदना हो, ईंटे खरीदना हो, सीमेंट खरीदना हो, लोहा खरीदना हो, जूता खरीदना हो, कपड़ा खरीदना हो, जो भी सामान खरीदना हो, सारी चीजों का दाम पिछले तीन महीनों में क्या बढा है, पिछले साल मे क्या बढा है और हम ने एग्रीकल्चरल प्रोडक्शन का दाम क्या बढाया है। पहले तो मंत्री जी शहरों के हुआ करते थे, ऐग्रिकल्चरल मिनिस्टर कहा करते थे कि साहब क्या करें मै तो गांव का रहने वाला हूं, दिन रात संघर्ष करने वाला हू, लेकिन हमारे वित्त मंत्री जी ऐग्रिकल्चर की प्राबलम्स को नहीं समझते। आज आदरणीय विश्वनाथ प्रताप सिंह जी जो किसानों के हितैषी रहे है, किसानों के कष्ट को आपने समझा है, उनके काज को चैंपियन किया है। आप वित्त मंत्री है, 10 रुपये आप बढ़ाये.....

श्री विश्वनाथ प्रताप सिंह : हर साल एक रुपया बढ़ा।

श्री कल्पनाथ राय : जब 10 रुपए बढा था तो वेंकट रमन जी वित्त मंत्री थे, फिर जब 10 रुपया बढा तो वित्त मंत्री वेंकट रमन जी थे, फिर 10 रुपया बढा तो प्रणव मुकर्जी वित्त मंत्री थे। अब जब कि अग्रिकलल्चरल प्राइस और कास्ट कमीशन बना है तो उसके बाद केवल 5 रुपए हर साल दाम बढ़ा। मैं आपसे कहना चाहता हू कि गेहूं चावल और बीज का उत्पादन बढ़ेगा तो बड़ा खतरा आज किसानों को है।

इसलिए कैबिनेट में आप जैसे वित्त मंत्री हैं जो गांव के रहने वाले हैं, जो किसानों की समस्याओं को समझते हैं, तो आपके रहते हुए 10 के बजाय 15 रुपया दाम बढ़ना चाहिए। इसलिए आप अगर 10–15 रुपए दाम बढ़ा दें तो हम किसानों से कह सकते कि अब पैदावार करके दिखला दो। मैं तो वित्त मंत्री जी से कहना चाहता हूं कि आप एक दिन किसी गांव में रहें और पूरे गांव की प्राबलम्स को समझें, सुमी। हम भी गांव में रहते हैं, आप भी रहते हैं, लेकिन जब आप जाएंगे तो आपको पता चलेगा। मैं नहीं कहता कि आपके इरादों में कोई कमी है। आपने 5 रुपया दाम बढ़ाया तो विश्वास कीजिए का ग्रास रूट लेवल पर 25 रुपया दाम बढ़ा दिया जाता है। हर आदमी कहता है कि बजट में नहीं बढ़ा, हर आदमी कहता है सरकार ने इतना नहीं बढ़ाया, लेकिन बाजार में दाम दुगुना हो जाता है। आप पान वाले के पास जाइए, पहले एक बीड़ा चार आने का मिलता था, उसने 8 आने कर दिया। वह कहता है कि बजट का दाम बढ़ गया है तो हम कैसे चार आने में बेचें। हर आदमी को बहाना मिल गया है। इस प्राइस को कंट्रोल करने के लिए आपको कदम उठाना है। जब तक ब्लैक मार्केटियर्स के लिए, होर्डर्स क्लास को जो रिप्रजेंट करते हैं, उनके खिलाफ कठोर और कड़ा कदम नहीं उठायेंगे, तब तक मैं आपसे कहना चाहता हूं कि जो सातवीं योजना का उद्देश्य है फूड, प्रोडक्टिविटी एंड इंप्लायमेंट, उसको आप कैसे हल करेंगे? मैं आपके सामने किसानों का उदाहरण रखना चाहता हूं। जो खुद के काम करने वाले हैं, सबसे ज्यादा मेहनत करने वाले हैं, मार्जिनल फार्मर्स हैं या स्माल फार्मर्स हैं, जो दो या चार एकड़ खेत जोतते हैं, उन्हें अगर बेटे-बेटियों की शादी करनी होती है तो वह अपनी फसल को बेचते हैं। 18 एकड़ का किसान अपने गल्ले को रोक सकता है, लेकिन जो चार एकड़ या 5 एकड़ या 3 एकड़ खेत जोतने वाला है उसकी अपनी फसल खड़ी होते ही रन्त बेचनी पड़ती है और अपने जीवन की जरूरियात को पूरा करना पड़ता है। लेकिन आज विडम्बना यह है कि 6 रुपए किलो आलू मिल रहा है बम्बई में और एक रुपए का 6 किलो आलू फारुखाबाद में कोई नहीं खरीद रहा है। पांच स्टार होटलों में एक प्लेट चिप्स के लिए 50 रुपया दाम देना पड़ता है। इस तरह की चीज हो रही है तो फूड, प्रोडक्टिविटी एंड इंप्लायमंट की समस्या आप कैसे हल कर सकेंगे? जब तक आप ऐग्रिकल्चरल सेक्टर को प्राफिट ओरियंटेड नहीं बनायगे, हिन्दुस्तान के किसान शहरों की ओर भागेंगे। मगर किसी के पास इलाहाबाद के गांव में 15–20 एकड़ जमीन है तो वह गांव छोड़कर शहर में जमीन खरीदेगा ताकि बच्चों को पढ़ा सके। आज 15–20 एकड़ जमीन वाले किसान का बेटा शहर में 300 रुपए की नौकरी खोजता है, खेती में काम करना नहीं चाहता। वह एग्रिकल्चरल सेक्टर को उतना लुभावना नहीं देखता जितना शहर को। मैं आपके माध्यम से एक बात वित्त मंत्री जी से कहना चाहता हूं कि मान लीजिए किसी किसान के पास हरियाणा में 5 बीघे जमीन है, 5 बीघा जमीन ढाई लाख में बिकेगी और ढाई लाख बैंक में डिपाजिट करेगा तो 30 हजार रुपए उसको सूद मिलेगा। तो दिल्ली में बिना काम फिर भी वह अपना पेट पाल सकता है। अगर वही किसान अपने पूरे परिवार के लोगों को लेकर रात के चार बजे से सुबह चार बजे तक काम करे फ्लड और ड्राउट में तो वह अपना जीवन भी ठीक से नहीं बिता सकता है और हमेशा कर्ज में लगा रहेगा। कैसे खेत को एक प्रोफिट ओरिएन्टिड, कैसे खेत को एक आकर्षक पेशा बनाया जाए, कैसे गांव की जिन्दगी को ऊंचा किया जाए, कैसे खेतों में काम करने वाले किसान और किसान से संबंधित मजदूरों को ऊंचा उठाया जाए, यह हमें देखना है। हमने नीति बनाई है कि मिनिमम वेज 12 रुपए होगा लेकिन मैं कहना चाहता हूं कि किसान से मजदूर की जिन्दगी जुड़ी हुई है। किसान मुश्किल में है तो खेत में हल चलाने वाला मजदूर भी मुश्किल में है। मैं

(श्री कल्पनाथ राय)

आपको कहता हूं कि कोई किसान एफोर्ड नहीं कर सकता कि वह 12 रुपए मजदूरी दे। मजदूर भी यह सोचता है कैसे हम मालिक से 12 रुपए लें क्योंकि उसके पास आमदनी नहीं है। जब तक हम किसान और मजदूर दोनों को जोड़ कर एक साथ देखेंगे नहीं तब तक आप देश के गांव के किसानों की, मजदूरों की हालत को सुधारने की दिशा में नहीं बढ़ सकते।

मैं वित्त मंत्री जी का स्वागत करता हूं कि उन्होंने कुछ कदम उठाए हैं। हमें विश्वास है कि आदरणीय वित्त मंत्री जी संसद के खत्म होने के बाद इस मुल्क में टेक्स इवेडर के खिलाफ स्मलगर्स के खिलाफ या नम्बर दो का धंधा करने वालों के खिलाफ कड़े से कड़ा कदम उठायेंगे। मुझे तो विश्वास है कि हिन्दुस्तान में जो पैरलल इकोनोमी, ब्लैकमनी काम कर रही है उस बैक बोन इकोनोमी को तोड़ने की दिशा में वह कदम उठायेंगे। जब तक वह बैक बोन को नहीं तोड़ते हैं, समता पर आधारित समाजवाद का जो हमारा उद्देश्य है उसको हम पूरा नहीं कर सकते। समाजवाद का अर्थ यहां पर होता है उत्पादन, यूरोप में समाजवाद का अर्थ होता है डिस्ट्रिब्यूशन। हिन्दुस्तान में हमें उत्पादन को बढ़ाना है। यह हमारी सातवीं पंचवर्षीय योजना का लक्ष्य है कि फूड प्रोडेक्टीविटी एंड एम्पलायमेंट। इसलिये समस्या हमारे सामने देश के सामने सात लाख गांव की है। हिन्दुस्तान के सात लाख गांव के रहने वाले नौजवान 45 मीलियन लोग बेकार है जिनका एम्पलायमेंट एक्सजेंज में नाम दर्ज है। और भी कितने ही बेकार होंगे जिन्होंने एम्पलायमेंट एक्सचेंज में नाम नहीं लिखाया। 29 मीलियन लोग अभी भी होम लैस हैं, इसलिये हिन्दुस्तान की आर्थिक और सामाजिक ढांचे में बुनियादी परिवर्तन करने के लिये हमें महात्मा गांधी के उस लक्ष्य की तरफ चलना पड़ेगा। आखिर क्यों मैनचेस्टर और लंकाशायर के कपड़ों में आग लगाई, क्यों हिन्दुस्तान में स्वदेशी चीजों और स्वराज्य के लिये आन्दोलन ? क्यों विदेशी वस्तुओं का बहिष्कार कराया ? इसलिये कराया क्योंकि देश की परिस्थितियां अनुकूल नहीं थी ग्राम उद्योग को बढ़ावा देकर अपने देश में कपड़े की समस्या को हल करना था, बेकारी की समस्या को हल करना था। आज हम चाहते है कि हमारे देश में कम्पयूटराइजेशन होना चाहिये, इंडस्ट्रीयलाइजेशन होना चाहिए और ऐसी टेक्नोलोजी को हम लोगों को जानना चाहिये। लेकिन जैसे अमेरिका को अपने डालर पर घमंड है वैसे ही हिन्दुस्तान को मैन पावर पर घमंड होना चाहिये। हम को अपनी मैनपावर को युटीलाइज करना चाहिये। सातवीं पंचवर्षीय योजना में मैन पावर के माध्यम से देश की प्रोडेक्टीविटी को बढ़ाना है, लेंड आर्मी बना कर प्रोडेक्टीविटी को बढ़ाना है। हिन्दुस्तान के पशु धन को बढ़ाना है हिन्दुस्तान में फल पौधों को बढ़ाना है। आज गांव की स्थिति क्या है ? आज पूरे देश में दूध का संकट उत्पन्न होने जा रहा है। आज देश के गांवों को दूध प्राप्त नहीं है 1947 में 12 करोड बैल और गाय थी लेकिन अब वह संख्या घट कर 4 करोड रह गई है। हमें देश में पशु धन को विकसित करने के लिये युद्धस्तर पर कदम उठाने होंगे। बजट के माध्यम से दूध पैदा करने वाले पशुओं के विकास के लिये काफी पैसा आबंटित करना होगा। देश के गांवों में फल नहीं मिलता। दिल्ली में खाने को फल मिल जाते हैं। लेकिन सात लाख गांवों में फलों के पेड नहीं मिलते। वहां पर न आम के पेड हैं, न जामुन के पेड़ मिलते हैं, न कठहल के पेड़ मिलते हैं। हिन्दुस्तान के स्वास्थ्य को अच्छा रखने के लिये, देश में करोड़ों अरबों की संख्या में पेड़ों को हमें लगाना है। इस नीति को जो हमारी प्रधान मंत्री श्रीमती इंदिरा गांधी ने चलाई थी, राजीव गांधी ने उसको युद्ध स्तर पर चलाने का संकल्प लिया है। इकालोजिकल बेलेंस को ठीक रखने के लिये, स्वास्थ्य को ठीक रखने के लिये देश की आम जनता को फल मिले, फल मिलें इसलिये भी और देश के सात लाख गांव के अनेक संकटों को दूर करने के लिये पेड़ों को युद्ध स्तर पर अरब खरबों की संख्या में लगाने होंगे। आदरणीय उपसभाध्यक्ष महोदया, जब गांवों

का प्रश्न आता है तो गेहूं की बात भी आ जाती है। आज हमारे गांवों में स्थिति यह है कि वहां पर गेहूं तो है, लेकिन रोटी बनाने के लिए लकड़ी नहीं है। थोड़े दिनों के बाद जनता यह मांग करने वाली है कि हमें गेहूं नहीं, लकड़ी चाहिए। सरकार की तरफ से गेहूं तो दिया जाता है, लेकिन लकड़ी नहीं दी जाती है। वे अपनी रोटी कैसे पकायें? हिन्दुस्तान में ईंधन की समस्या का संकट पैदा हो गया है। इसलिए हिन्दुस्तान की जनता के स्वास्थ्य को ठीक करने के लिए, हिन्दुस्तान की जनता को फल देने के लिए हमें अरबों और खरबों की संख्या में फलदार पेड़ लगाने होंगे और इसके लिए बजट में प्रावधान करना होगा। हिन्दुस्तान के एनीमिल्स का भी हमें विकास करना है। पशु-धन विकास के लिए भी हमें बजट में प्रावधान करना होगा। हिन्दुस्तान के एग्रीकल्चरल सेक्टर को मजबूत करने के लिए हमें फूड, प्रोडक्टिविटी और अनइम्प्लायमेंट की पूर्ति के लिए सातवीं पंचवर्षीय योजना में जो उद्देश्य रखा गया है उसकी तरफ ध्यान देना होगा। हमें गांवों के जीवन को आकर्षक बनाना होगा। आज हिन्दुस्तान में करोड़ बी० ए० और एम० ए० पास लड़के बेकार हैं। आवश्यकता इस बात की है कि इन लोगों को खेती की तरफ आकर्षित किया जाय ताकि खेती का उत्पादन दुगुना और चौगुना बढ़ सके।

हमारे देश के नेता श्री राजीव गांधी जी का सपना है कि हिन्दुस्तान एक शक्तिशाली राष्ट्र बने। हमारे विद्वान वित्त मंत्री जी को सारी बातों की जानकारी है ऐसी कोई बात नहीं जो उनको मालूम न हो। मैं गांवों में जाता रहता हूं। हिन्दुस्तान की जनता कहती है कि आप श्री विश्वनाथ प्रताप सिंह जी से कहिये कि वे ब्लैक मनी की रीढ़ को तोड़ें। हमारी ईश्वर से प्रार्थना है कि हमारे वित्त मंत्री के नेतृत्व में हिन्दुस्तान में जो ब्लैक मनी है और जो पैरेलल इकनोमी चल रही है उसकी रीढ़ को वे तोड़ें और इस प्रकार से जो धन उनको प्राप्त होगा उसको वे देश के गांवों के विकास में डायवर्ट करें। उस धन से सात लाख गांवों में ड्रिंकिंग वाटर का इंतजाम किया जाय और फलदार पेड़ लगायें जायें और हमारे देश की जो एन० आर० ई० पी० और आर० एल० ई० पी० जी० के कार्यक्रम हैं उनको विकसित किया जाय। आज आवश्यकता इस बात की है कि अरबों की संख्या में फलदार और अन्य वृक्ष लगायें जाय। किसानों और मजदूरों की जिन्दगी को खुशहाल बनाने के लिए दूध देनेवाले पशुओं का विकास किया जाय। अतीत के इतिहास को सामने रखकर हिन्दुस्तान का विकास इस प्रकार से किया जाय कि न केवल हमारे देशवासियों का जीवन खुशहाल हो बल्कि दुनिया में शांति और अमन भी कायम हो सके।

आदरणीय उपसभाध्यक्ष जी, हमारे वित्त मंत्री जी द्वारा उठाये गये कदमों का मैं स्वागत करता हूं। इस देश के करोड़ों किसानों की तरफ से यह कहना चाहता हूं कि एग्रीकल्चरल सेक्टर को मजबूत बनाने के लिए जो कुछ वे कर सकते हैं वह करें। मुझे विश्वास है कि श्री विश्वनाथ प्रताप सिंह जी हिन्दुस्तान की पैरेलल इकनोमी और ब्लैक मनी को खत्म करके देश को आगे बढ़ाएंगे और जुलाई में जब हम लोग दूसरे सेशन में आएंगे तो सारे देश के बाजार और सारे देश के लोग कहेंगे कि हमारे वित्त मंत्री ने ब्लैक मनी को खत्म करने के लिए कड़े कदम उठाये जिससे हमारा देश खुशहाली के रास्ते पर आगे बढ़ रहा है। इन शब्दों के साथ मैं इस वित्त विधेयक का स्वागत करता हूं और ईश्वर से प्रार्थना करता हूं कि आप शक्तिशाली हों ताकि इस मुल्क को शक्तिशाली बना सकें। और राजीव गांधी जी ने जो संकल्प लिया है कि देश को हमें शक्तिशाली बनाना है, उसको पूरा कर सकें।

श्री हुक्मदेव नारायण यादव (बिहार): उपसभाध्यक्ष महोदय, अभी सदन में जिस वित्त विधेयक पर हम चर्चा कर रहे हैं उस विधेयक पर बहुत से पढ़े लिखे और शहर में बसने वाले विद्वानों के विचार सुनने को मिले। जो वित्त विधेयक सदन के सामने आया है उसके संबंध में मैं यह कहना

[श्री हुक्मदेव नारायण यादव]

चाहता हूं कि न तो मैं कोई मार्क्सवादी अर्थशास्त्र का पंडित हूं और न ही साल्वे साहब जैसा मिक्स्ड अर्थशास्त्र के शास्त्र का ज्ञाता हूं । मैं कोई अर्थशास्त्र का ज्ञाता तो नहीं हूं, लेकिन मेरे जैसे आदमी को भी, जो गांव का किसान है, जिसको अर्थशास्त्र का विशेष ज्ञान नहीं है उसको भी अर्थशास्त्र के एक महान अर्थशास्त्री ने, जो दुनिया का अर्थशास्त्री था, अर्थशास्त्र का मोटा-मोटा ज्ञान कराया था । वे अर्थशास्त्री थे डा० लोहिया । उन्होंने जो थोड़े से अर्थशास्त्र के सिद्धान्त हमें बताये बुनियादी रूप से उसका थोड़ा-बहुत जो हमने अध्ययन किया था तो जब वित्त विधेयक को आप सदन में लाते हैं तो मैं उसे उसी कसौटी पर कसना चाहूंगा कि आप इस वित्त विधेयक के मार्फत हमसे लेते कितना हैं और जब बांटते हैं तो हमको देते कितना हैं । सूरज भगवान जब अपनी गर्मी से समुद्र के जल को वाष्प के जरिये ऊपर उठा लेता है तो इंद्र भगवान जिनके ऊपर वितरण का दायित्व है वे उस पानी को सम्पूर्ण सृष्टि पर समानरूप से वितरित करते हैं । न राज महलों में ज्यादा गिराते हैं और न किसी गरीब की झोपड़ी में कम गिराते हैं, वे समान रूप से उसका वितरण करते हैं । भारत सरकार के जरिये या किसी सरकार के जरिये अगर बजट बनाया जाय तो उसका उद्देश्य यही होना चाहिए कि आप समुद्र से कितना जल अपनी गर्मी से सोखते हैं उसको समान रूप से बरसाया जाय, उसको झोपड़ी में भी उतना ही बरसाया जाय जितना कि राजमहल में बरसाते हो । लेकिन जब आपके इस वित्त विधेयक का मैं अध्ययन करता हूं तो इसका अर्थ यही निकलता है कि समुद्र में से जल को जितना सोखना चाहिए, समुद्र के जल को वाष्प बनाकर आप उतना उड़ाते नहीं हो और बंटवारा करने की जब बारी आती है तो उसको झोपड़ियों पर जितना गिराना चाहिए, उसका वह अंश भी ले लेते हो और उसको बड़े-बड़े महलों पर गिराते हो । आप बुरा न मानें विश्वनाथ प्रताप सिंह जी, आप एक ईमानदार आदमी हैं, मुख्य मंत्री की हैसियत से आपने यश कमाया है । यह सब कुछ है लेकिन गाड़ी का डिब्बा कितना भी अच्छा क्यों न हो, उसमें कितनी ही रंगीनी हो, उसकी गद्दियां कितनी भी मुलायम हों, उसके स्प्रिंग कितने भी नरम हों लेकिन गाड़ी का इंजन अगर खराब होगा तो उसमें कभी भी गति नहीं आ सकती । इस देश की जिस अर्थ-व्यवस्था को आप चला रहे हैं, उसमें विश्वनाथ प्रताप सिंह जी जैसे ईमानदार लोगों के डिब्बे कहां तक चल सकते हैं ? इस भ्रष्ट अर्थ-व्यवस्था के मार्फत आप कुछ नहीं कर सकते । यह व्यवस्था ही भ्रष्ट है, इस व्यवस्था में भ्रष्टाचार है, यह व्यवस्था ही बेईमान लोगों की है, यह व्यवस्था ही लूटने वालों की है, यह व्यवस्था पंच सितारा होटल वाले लोगों की है, यह व्यवस्था झोपड़ियों में रहने वाले गरीबों पर दया करने वालों लोगों की नहीं है । जहां रास्ता ही गलत है, उस रास्ते पर चल कर आप क्या कर सकेंगे । व्यक्ति जितना भी ईमानदार हो अगर व्यवस्था भ्रष्ट होगी तो ईमानदार व्यक्ति इस भ्रष्ट व्यवस्था में कुछ नहीं कर पायेगा । हां, वह अलग बात है जैसा कि रहीम ने कहा है कि :

'जो रहीम' उत्तम प्रकृति का करि सकत कुसंग,
चंदन विष व्यापे नहीं लपटे रहत भुजंग ।

चंदन में विष भले ही न लगे लेकिन जंगल में चन्दन का पेड़ अकेला ही होगा। एक चन्दन पूरे जंगल को चंदन नहीं बना सकता। भाई कल्पनाथ जी अभी कह रहे थे कि आपने इतना धन बांटा। लेकिन जब आप बोल रहे थे तो मुझे लग रहा था कि हम और आप किसी समय एक विद्यालय के विद्यार्थी थे। बहुत पुरानी संस्कृति कभी-कभी मनुष्य के अन्तर्मन में जागृत होती है, अचेतन पर उसकी छाप रहती है और वह कभी-कभी जागती है। इसलिये आपके अन्दर समाजवादी संस्कृति कभी-कभी जागती है। लेकिन लड़ाई के लिए, परिवर्तन के लिये इरादा चाहिए। मैं आपसे कहना चाहता हूं कि आप मुझे बतायें कि बेकारी बढ़ी है या नहीं, बढ़ी है बेरोजगारी बढ़ी है या नहीं, बढ़ी है, आय में विषमता बढ़ी है या नहीं, बढ़ी है, गांवों का शोषण बढ़ा है या नहीं, बढ़ा है; खेती में जो काम करने वाले लोग हैं उनकी आय घटी है या नहीं, घटी है। मैं आपसे केवल निवेदन करना चाहता हूं कि आय की विषमता, अमेरिका एक पूंजीपति देश है, अमेरिका में नीचे से दस और ऊपर से दस जो लोग हैं उनके बीच में 1 और 27 का फर्क है, जापान में 1 और 8 का फर्क है, ताईवान में 1 और 9 का फर्क है, कोरिया में 1 और साढ़े पांच का फर्क है, फिलीपींस में 1 और 40 का फर्क, है, थाईलैंड में 1 और 14 का फर्क है। लेकिन उपसभाध्यक्ष जी, भारत जो अपने को समाजवाद की और बढ़ने वाला देश कहता है, उसमें 1 और 36 का फर्क है। यह आंकडे जो मैं दे रहा हूं आज के नहीं हैं, ये कुछ पुराने भी हैं। यह विषमता बहुत पीछे से बढ़ी चली आ रही है। अगर आप कहें कि यह गलत है तो मैं कहना चाहता हूं कि भारत सरकार ने जो सदन में योजना मंत्री के माध्यम से उत्तर दिया है मैं उससे यह सही सिद्ध कर दूंगा। इतना ही नहीं, हृदय विदारक स्थिति तब आती है जब गांवों की चर्चा करते हैं। भाई कल्पनाथ जी आप याद करो 1950-51 में जहां देश की औसत आय 252.9 रुपया थी, उस समय कृषि जनसंख्या पर आधारित लोगों की औसत आमदनी 197.8 रुपये थी। गैर कृषि जनसंख्या की औसत आय 309.4 रुपये थी और 1976-77 में आकर जो कृषि पर जनसंख्या आधारित है उनकी औसत आय 197 रुपये से घटकर 195 रुपये होती है और गैर कृषि जनसंख्या की आय जहां 308 थी वह बढ़कर 812 रुपये होती है। जो कृषि पर आधारित लोग हैं उनकी औसत आय में आपके यह आंकड़े बताते हैं कि कमी आई है। सालाना औसत आय गिर गई है और गैर कृषि पर जो आधारित हैं उनकी औसत आय में वृद्धि हुई है। गैर कृषि पर आधारित जनसंख्या की औसत आय 308 से बढ़ कर 812 रुपये होती है और किसानों, खेतीहर लोगों की औसत आय 1950 में जो 197 रुपये थी वह 1975-76 में 195 रुपये हो जाती है। यह आपके आंकड़े हैं और आपकी ही सरकार के किताब के आंकड़े हैं। मैं आपसे यह निवेदन करना चाहता हूं कि जो खेती पर लगे हुए लोग हैं उनकी औसत आय कम होती जा रही है। वित्त मंत्री जी 1967 में मैं बिहार विधान सभा का सदस्य था। उस समय बिहार भयंकर अकाल से ग्रसित था। संविद सरकार बनी थी, गैर कांग्रेसी सरकार होती थी। उस समय अकाल के समय में बिहार में चावल सौ रुपये मन बिक रहा था। अर्थ शास्त्र में एक मोटा सिद्धान्त है जिसे बार्टर सिस्टम कहते हैं यानी अदला-बदली का दर्शन। यदि हम एक मन चावल देते हैं उसके बदले मार्किट से कितना लेते हैं। अर्थ शास्त्र के बार्टर सिस्टम के आधार पर किसान बाजार में चावल ले कर जाता था जो कि 100 रुपये का बनता था। यदि उसके बदले में वह सामान खरीदने जाता तो उसको एक बोरी यूरिया 45 रुपये में मिलता था, आप वित्त मन्त्री हैं 1967 के आंकड़े निकाल कर देख लीजिए। उस समय एक बोरी यूरिया की कीमत 45 रुपये थी, एक बोरी सीमेंट 10 रुपये, क्राउन मिल की एक जोड़ी धोती की कीमत 13 रुपये थी, टाटा का 6 नम्बर का कुदाल 6 रुपये, हल का फाल दो रुपये का होता था। आदरणीय वित्त मन्त्री जी हुकमदेव नारायण यादव किसान ने एक मन चावल दिल्ली में बेचा 100 रुपये में, इससे उसने बाजार में से सामान खरीदा—

[श्री हुक्मदेव नारायण यादव]

एक बोरी यूरिया, एक बोरी सीमेंट, एक कुदाल, एक जोड़ी धोती और एक फाल। तब भी बाजार में उसने इनका दाम 75-76 रुपये दिया फिर भी वह 25-26 रुपये बचा कर जाता था। अब तो भारत की अर्थ-व्यवस्था बढ़ी है बिड़ला टाटा की गरीबी मिटी है, हिन्दुस्तान के लोगों को अमीर बनाने का काम आपने किया है, आम जनता को उठाने का काम किया है। आज हुक्मदेव नारायण यादव एक मन चावल बाजार में लाता है तो वह बिकता है 125 रुपये में। यदि एक बोरी यूरिया खरीदता है तो उसका दाम है 118 रुपये जबकि ब्लैक मार्किट में यह 170 रुपये का पड़ता है। अन्य सामान खरीदना हो तो एक मन नहीं उसे तीन मन चावल देना पड़ेगा। 1967 में जहां एक मन चावल के बदले पूंजिपतियों के घर से अर्थ शास्त्र के बार्टर सिस्टम के मुताबिक किसान जितना सामान खरीद सकता था वहां आज उतना सामान खरीदने के लिए उसको तीन मन चावल देना पड़ेगा। हमारे घर से जहां एक मन चावल निकलता था वहां तीन मन चावल निकल रहा है। बिड़ला, टाटा, सिंघानिया, शान्ति प्रसाद जैन, ढनढनिया, को जहां इतना सामान बेचने पर एक मन चावल देते थे वहां आज हम तीन मन चावल दे रहे हैं। 1967 से लेकर आज तक उनकी पूंजी तीन गुना बढ़ गई है और हमारी पूंजी 1967 के मुकाबले तीन गुना कम हो गई है। आप गांव वालों का उद्धार करते चले हैं आपके पास आंकड़े हैं आप स्वयं देख लीजिए। हिन्दुस्तान में आप कितनी तरक्की कर रहे हैं। आप गांव के अन्दर चलिये गरीबों को देखिए। अभी भाई कल्पनाथ जी कह रहे थे हिन्दुस्तान के अन्दर सातवीं पंचवर्षीय योजना का लक्ष्य एग्रीकल्चरल प्रोडक्शन एंड इम्पलायमेंट, कृषि-उत्पादन में वृद्धि, बेरोजगारी की समाप्ति, कृषि उत्पादन में वृद्धि कर रहे है। वित्त मंत्री जी हिन्दुस्तान के अन्दर चावल, गेहूं, दाल, तेल, चीनी, कपड़ा का जितना उत्पादन है बराबर-बराबर हर आदमी के हिस्से में यदि हिन्दुस्तान के सभी नागरिकों में बांट दें तो प्रति व्यक्ति 125 ग्राम गेहूं, 126 ग्राम चावल, 20 ग्राम चीनी, 11 ग्राम तेल, 39 ग्राम दाल, 11 मीटर सूती कपड़ा आता है। हिन्दुस्तान में 11 मीटर सूती कपड़ा पहन कर कोई औरत अपनी लाज को ढक नहीं सकती है, 11 मीटर कपड़ा पहन कर कोई मर्द अपने तन को ढक नहीं सकता है। 39 ग्राम दाल, 11 ग्राम तेल खा कर और 86 ग्राम दूध पीकर कोई कौम अपनी तन्दरुस्ती को नहीं बचा सकती है। उस कंगाल देश में आप बैठते हो और एकाधिकारी घरानों को सीमा जो 20 करोड़ की है उसको सौ करोड़ कर सकते हो।

का दुख जाने दुखिया,
का जाने दुखिया की मां।
जाके पैर न फटी बिवाई,
ऐसो क्या जाने पीर पराई।

उन किसानों के दर्द को आप नहीं जानोगे चाहे वह बिहार, हरियाणा, पंजाब का किसान हो जिनके घर की जवान बहु बेटियां बहनें निकलती है, अपने हाथ से घास काटती है, चारे को कूटती हैं और गाय व भैंसों को खिलाती हैं। लेकिन जब उनके खाने का मौका आता है तो उनके बच्चों को दूध, घी, मेवा नसीब नहीं होता है। वह दिल्ली के अंदर चला जाता है। कहां जयपुर, कहां बीकानेर, कहां उत्तर प्रदेश से मदर डेरी, दिल्ली मिल्क स्कीम के जरिये टेंक के टेंक ट्रेनों में भरकर बसों में भर कर दिल्ली में चला जाता है।

आप श्वेत क्रांति कर रहे हो। नारा लगवाते हो क्रांति का, कृषि विभाग वाले नारा लगवाते है फलड आपरेशन 1, फ्लड आपरेशन 2, श्वेत क्रांति। लेकिन श्वेत क्रांति कहां है? श्वेत क्रांति तो मैं देखता हूं जब खून की कमी के कारण हिन्दुस्तान के करोड़ों नौजवानों का चेहरा श्वेत बनता जा रहा है जब उन चेहरों को उजला होते देखता हूं कि श्वेत क्रांति तो यहां आ रही है। इनके तन से खून सूख रहा है, चेहरे

उजले होते जा रहे हैं लेकिन उनको उजला दूध नसीब नहीं होता है उनके बच्चों को नहीं मिलता है। इसलिए कभी कवि रामधारी सिंह दिनकर जी ने कहा था

"कुत्तों को मिलते दूध भात,
भूखे बच्चे अकुलाते हैं,
मां की हड्डी से चिपक,
ठिठुर जाड़े की रात गंवाते हैं।"

और तब उन्होंने कभी ललकारा था "हटो स्वर्ग का वृत में, स्वर्ग लूटने आता हूं"। छोटे-छोटे बच्चे जो झोपड़ियों में सोते हैं उनके दर्द का कौन जानेगा, उनकी गरीबी को कौन जानेगा। राजाजी, पूर्वी उत्तर प्रदेश, बिहार या देश के गांवों में बसने वाले उन करोड़ों गरीबों के दर्द को इस सदन में बैठे हुए कितने लोगों ने अपनी आंखों से देखा है? जब जाड़े की रात में छोटे-छोटे बच्चे उन औरतों की गोद में ठिठुरते हैं तब क्या होता है? बच्चा रोता है, गरीब मां को तन ढकने के लिए कपड़ा नहीं है वह लाज को भूल जाती है और अपनी फटी साड़ी खोलकर नंगी सो जाती है और उस साड़ी से अपने बच्चे के तन को ढंक देती है। कल्पनाथ राय जी पूर्वी उत्तर प्रदेश और उत्तरी बिहार के हम और आप ज्यादा भुक्तभोगी हैं। भगवान सूर्य जब डूब जाता है, अंधेरा होता है तो हर घर की जवान बहू बेटियां निकलती हैं और सड़क के किनारे शौच के लिए बैठती हैं। रास्ते में गाड़ी जाती है, रोशनी हो जाती है या मुसाफिर जाता है तो लाज के मारे आधा पाखाना पेट में लेकर खड़ी हो जाती हैं और फिर पाखाने पर बैठती हैं। हिन्दुस्तान के गांवों की झोपड़ियों में बसने वाली करोड़ों गरीब मां, बहनों के लिए आपने शौचालय का इंतजाम नहीं किया है लेकिन उस देश में आप 20 करोड़ की हद को सौ करोड़ रुपये तक बढ़ा सकते हैं।

दिल्ली में पहले एक जनपथ होटल था उस एक होटल के बदले आज कनिष्का होटल बना, अशोक यात्री निवास बना और फिर प्योर ड्रिंक्स वालों को अपने गगन चुम्बी अट्टालिका बनाने के लिए 45 करोड़ का कर्जा दिया;

राजाजी, शिक्षित बेरोजगार योजना के अंतर्गत आप मशीन दे सकते हो लेकिन किसान का बेटा अगर शिक्षित बेरोजगार योजना के अंतर्गत पावर टिलर मांगेगा तो आप कहते हैं कि इस योजना के अंदर पावर टिलर नहीं देंगे। किसान के बेटे के हाथ में पावर टिलर नहीं देंगे। मैंने वित्त मंत्रालय को लिखा था। प्रणव मुखर्जी शायद उस पर कार्यवाही किये थे। लेकिन वित्त मंत्रालय से जो जवाब आया उससे मुझे बहुत पीड़ा हुई। वित्त मंत्रालय का जो जवाब था उसमें लिखा था कि किसान का बेटा जो रोजगार के लिए पावर टिलर मांगता है उसके पास जमीन पहले से है इसलिए उसको बेरोजगार कैसे मानें। लेकिन फिर पूंजीपति का बेटा, कारखानेदार का बेटा बेरोजगार होता है। उसका बाप कारखाने का मालिक है लेकिन उसके बेटे को कारखाने का मालिक नहीं मानते हैं।

इतना ही नहीं कल्पनाथ राय जी भी बता रहे थे। निजी कम्पनियों का परिसम्पत्ति में क्या वृद्धि नहीं हुई है। जो देश के अंदर निजी कम्पनियां हैं उनकी सम्पत्तियों में जो वृद्धि हुई है आज क्या आप उसको छिपा सकते हैं। उनकी वृद्धि होती चली जा रही है वह आगे बढ़ती चली जा रही है निरंतर, उसको कौन रोकने वाला होगा। उपसभाध्यक्ष महोदय, 1972 में बिड़ला महाराज की पूंजी 589 करोड़ थी और सन् 1977 में 1077 करोड़ हो गयी। केवल 5 वर्ष के आंकड़े बता रहा हूं, 81.6 प्रतिशत की वृद्धि बिड़ला की सम्पत्ति में हुई। 66.7 प्रतिशत की वृद्धि टाटा की सम्पत्ति में हुई, जे० जे० सिंहानिया की सम्पत्ति 130.1 प्रतिशत की वृद्धि हुई। 312.6 प्रतिशत की वृद्धि भिवंडी वाले की सम्पत्ति में हुई और लारसेन एण्ड टूबरो कम्पनी में 135.3 प्रतिशत की वृद्धि हुई, महिंद्रा एण्ड महिंद्रा में 114.5 प्रतिशत की वृद्धि हुई केवल 5 वर्ष के अंदर। केवल 5 वर्ष के अंदर ही इन बड़ी कम्पनियों की सम्पत्ति सौ, 2 सौ, 3 सौ प्रतिशत बढ़ती है और हिंदुस्तान की आम जनता और गांवों में खेतों में काम करने वाले किसानों की सम्पत्ति कितनी बढ़ती है?

[श्री हुकमदेव नारायण यादव]

जो मैंने आपको बताया... । 1950 में 197 रुपये औसत आया है तो 1976-77 में आ करके 195 पर आता है । 197 से 195 खेती में लगे हुए की औसत आमदनी घटकर चली आती है । लेकिन पांच साल के अन्दर इनकी सम्पत्ति 104 प्रतिशत 312 प्रतिशत के हिसाब से बढ़ती गई है । बताइये, इस देश के अन्दर आप कहते हो कि बढ़ावा नहीं हुआ है । निजी सम्पत्ति में निरन्तर वृद्धि हो रही है । इस देश के अन्दर बहुराष्ट्रीय कंपनियों की बात करते हैं । इन्होंने इस देश को कम नहीं लूटा है । क्या आप उनको रोक सकते हैं जो हिन्दुस्तान से मुनाफा लेकर भागती रही हैं । क्या इसे आप रोक सकते हैं ? मैं आपके सामने भारत सरकार के आंकड़े ही बता रहा हूं । 1977-78 तक इस देश में जो बहुराष्ट्रीय कंपनियां थी लाभ के रूप में 1448 करोड़ रुपया विदेश में ले गईं । क्या आपके पास हिम्मत है, शक्ति है उसको रोकने की ? नहीं है । आपके पास कोई शक्ति नहीं है । उपसभाध्यक्ष महोदय, मैं थोड़े से शब्दों में अपनी बात को खत्म करूंगा । मैं आपसे निवेदन कर रहा था कि जो आय की विषमता बढ़ी है उसको क्या यह रोक सकते हैं ? मैं एक बार फिर आपको याद दिलाना चाहता हूं कि जो भारत सरकार के आंकड़े हमको मिले हैं, जो कि आपकी पुस्तक में प्रकाशित होते रहते हैं, उसके अनुसार अमरीका में नीचे से दस, भाई कल्पनाथ राय जी, पूंजीवादी देश अमरीका में नीचे से दस का सम्पत्ति में हिस्सा है । 1.3 प्रतिशत और ऊपर से दस, उनका हिस्सा, है 27.8 प्रतिशत और भारत में नीचे से दस के हिस्से हैं 1.8 प्रतिशत और ऊपर के जो हैं उनका है 36.5 प्रतिशत । पूंजीवादी अमरीका में ऊपर और नीचे में जो फर्क है यहां उससे ज्यादा है । एक बात मैं अपने इलाके दरभंगा के बारे में कह करके खत्म करूंगा और ज्यादा समय नहीं लूंगा । वित्त मंत्री जी मैं आप से फिर निवेदन कर रहा हूं 100 करोड़ रुपया आपके वित्त विभाग, बैंक, और बिहार सरकार के कर्मचारियों ने, बैंक के कर्मचारियों ने और देश के व्यापारियों ने, जो भारत सरकार किसानों को सबसिडी देती है भाई कल्पनाथ जी बोल रहे थे कि आपने किसानों को जो सबसिडी देने का फैसला किया है इसके लिए यह धन्यवाद देते हैं और मैं इसके लिए सरकार का मुर्दाबाद करता हूं । 33 प्रतिशत से लेकर 80 प्रतिशत, श्रीमान् सीमांत और मार्जनल और जो स्माल फार्मर्ज है उनको आपने सबसिडी देने का काम किया है । सौ करोड़ रुपया आपके रिजर्व बैंक से लेकर सारे बैंक के अधिकारियों ने मिलकर लूटा है, चाहे वह सैन्ट्रल बैंक हो, पंजाब नेशनल बैंक हो और चाहे स्टेट बैंक हो अथवा अन्य बैंक हो, उसने लूटा है । इसे मैं नहीं कहता, राज्य सभा के अतारांकित प्रश्न संख्या 2072 जो कि मेरा प्रश्न था, उसी के उत्तर में दिनांक 9-12-83 को सरकार ने कहा है राजा जी मैं आपसे मिला था और मैंने आपको इस प्रश्न का उत्तर भी दिया था । आपने स्वीकार किया है । रशिया, इंडिया, भारत आदि डीजल पंप हैं, 45 सौ के बदले में 55 सौ रुपये, 65 सौ रुपया बैंक ने लिया है । आपने इसको स्वीकार किया है । 9 गेज के बदले में 11 गेज और 73 गेज दिया गया है । आपने स्वीकार किया है 18 रुपये फीट का पाइप 26 रुपये में किसानों को दिया है बैंक ने दिया है । तीन सौ फीट बिना बोरिंग डाले हुए भुगतान कर दिया गया है । मेरा यह आरोप है सौ करोड़ रुपया इस देश के किसानों को सबसिडी वाला बैंक से मिल करके सरकारी अधिकारियों ने लूटा है । अगर भारत सरकार के पास हिम्मत है, बिहार में गफूर साहब जानते हैं, हम लोग जानते हैं, मर्द कहाये जो माघ नहाए अगर सरकार भ्रष्टाचार विरोधी सरकार है और आप कहते हो कि भ्रष्टाचारियों को पकड़ेंगे तो सौ करोड़ रुपया जो लूटा है, जो सौ करोड़ रुपया खाया है, उनको आप पकड़िए । क्या आप इन अधिकारियों पर कारवाई करेंगे ? यदि आप ऐसा करेंगे तो मैं समझ सकूंगा कि आप कुछ कर रहे हैं ।

इन शब्दों के साथ मैं अपनी बात खत्म करते हुए उपसभाध्यक्ष महोदय, श्री विश्वनाथ प्रताप सिंह जी से निवेदन करूंगा कि आप गांवों की ओर चलिए, किसानों की ओर चलिए, उनकी दुर्दशा को देखिए और उनकी हालत को सुधारिए तथा इन बड़े-बड़े बेईमानों मगरमच्छों को पकड़िए और आखिरी बात मैं कहूंगा कि जब तक वर्ग चरित्र नहीं बदलेगा, कल्पनाथ राय जी, तब तक आदर्श

नहीं बदलेगा । जिस कांग्रेस की वर्तमान संस्था से आप हिन्दुस्तान के करोड़ों गरीबों का दिल जलाना चाहते हो, झोंपड़ियों में रोशन लाना चाहते हो, इसका क्लास करैक्टर ही बदल चुका है । यह वह कांग्रेस नहीं है, जिसका गांधी ने सपना देखा था । वर्ग चरित्र बदल चुका है, जिससे पूंजीवादी, लुटेरे, काला धन अर्जित करने वाले बेईमान शैतानों ने कब्जा कर लिया ।

उपसभाध्यक्ष महोदय, मैं इस सदन से भी निवेदन करूंगा कि हमारा नैतिक स्तर इतना गिर चुका है कि अब राज्य सभा का सदस्य या राज्यसभा की सदस्यता * * * है । कहां जाओगे, किस देश में जगह पाओगे ? कितना नीचे हमारा स्तर गिर चुका है ? उस समाज उस संस्था के जरिए आप देश को उठाना चाहते हो । मैं अपनी बात खतम करते हुए .... (व्यवधान)

श्री सुल्तान सिंह (हरियाणा) : उपसभाध्यक्ष जी, आनेरेबिल मेम्बर ने जो यह कहा कि*** राज्य सभा की मेम्बरी*** यह सारे हाऊस को अपमानित करने वाली बात है । इसको एक्सपंज करना चाहिए क्योंकि यह प्रिवीलेज का सवाल है । यह कोई एक मेम्बर की बात नहीं है । यह सारे हाऊस को अपमानित करने वाली बात है... (व्यवधान) ... हुक्मदेव नारायण जी, यह कोई पब्लिक मीटिंग नहीं है । आप यहां ऐसी बात कहते हो । यह अच्छी बात नहीं है ...

श्री हुक्मदेव नारायण यादव : अगर माननीय सदस्य या सदन को मेरी इन बातों से कोई चोट लगी है, तो आप उसको हटा दीजिए, उसको आप कार्यवाही से निकाल दीजिए । मुझे इसमें कोई आपत्ति नहीं होगी । लेकिन हमारे बिहार के बैठे हुए माननीय सदस्यों से सेंट्रल हाल में पूछिए कि यह बात सब को मालूम है या नहीं मालूम है ।

श्री सुल्तान सिंह : मैं आप पर कोई आरोप नहीं लगा रहा । आप इसको सीरियसली न लें और इसको विथ-ड्रा करें ।

*Expunged as ordered by the Chair.

उपसभाध्यक्ष (श्री संतोष कुमार साहू) : हुक्मदेव जी सुनिए आप । आप इसको विथ-ड्रा कर लीजिए । यह अच्छा होगा हाऊस के लिए और सब के लिए ।

श्री हुक्मदेव नारायण यादव : मैं ने तो पहले ही कहा । अगर माननीय सदन के सदस्यों को मेरी इस बात से उनके सम्मान पर चोट लगी हो, तो मैं इसको वापस लेता हूं ।

एक माननीय सदस्य : सम्मान की बात नहीं है । गलत बात रिकार्ड में नहीं आनी चाहिए । सम्मान की बात नहीं है । सम्मान की बात तो अलग है ।

उपसभाध्यक्ष (श्री संतोष कुमार साहू) : ठीक है, हो गया । यह रिकार्ड में नहीं आएगा ।

श्री हुक्मदेव नारायण यादव : ठीक है, मैंने इसको वापिस लिया । मैं केवल इतना ही कह रहा हूं कि वर्ग चरित्र जब तक मनुष्य का नहीं बदलेगा, तब तक समाज नहीं बदल सकता हैं और वर्ग चरित्र बदले बगैर विचार नहीं बदलेंगे और विचार बदले बगैर क्रांति नहीं आएगी । इसलिए अगर आप इस संस्था के जरिए परिवर्तन चाहते हैं तो मैंने कई उदाहरण यहां दिए और मैं तो आपसे मांग करता हूं कि अगर आप चाहते हैं कि इस देश में कुछ परिवर्तन आना चाहिए । तो जैसे कल्पनाथ रायजी ने कहा कि दो-चार, एक कहीं भी निश्चित लक्ष्य बनाकर दो-चार, एक बड़े घराने के ऊपर हाथ डालिए, उन्हें पकड़िए और काले धन को बाहर निकालिए । मैंने इस संसद में एक प्रश्न किया था बिहार के रांची, जमशेदपुर, मुज्जफरपुर, दरभंगा के बारे में, तो कोई डेढ़ करोड़ रुपया छापामारी में सरकार ने पकड़ा था, मुजफ्फरपुर की एक फेक्टरी में 36 लाख रुपया और जमशेदपुर से 20 लाख रुपया पकड़ा गया ...

उपसभाध्यक्ष (श्री संतोष कुमार साहू) : आप खतम कीजिए ।

श्री हुक्मदेव नारायण यादव : आपने सदन में स्वीकार किया है । सरकारें ने उन व्यापारियों से 36 लाख, 20 लाख रुपया स्वीकार किया है कि टैक्स की चोरी उन्होंने

[श्री हुक्मदेव नारायण यादव]

की थी। सदन के रिकार्ड पर यह बातें हैं। आप उनके खिलाफ कार्यवाही करें, हथकड़ी लगाकर जेल में बंद करें। तभी लोगों को विश्वास होगा कि यह सरकार कालेधन को बाहर निकालेगी, पूंजीवादियों के खिलाफ कार्यवाही करेगी। विश्वनाथ प्रताप सिंह जी, मैं चाहता हूं और मेरी शुभ कामनाएं आपके साथ हैं, आप अपने मजबूत हाथों से कुछ कीजिए। पूंजीपतियों को पकड़िये और देश के गरीब लोगों को कुछ राहत दिलाइए, जिससे आपके ऊपर जनता का विश्वास बने। इन शब्दों के साथ मैं इस घनघोर पूंजीवादी वित्त विधेयक का विरोध करता हूं।

SHRI VITHALRAO MADHAVRAO JADHAV (Maharahstra): Mr. Vice-Chairman, I am very grateful to you for giving me an opportunity to speak on this important Finance Bill. I was listening very carefully to the honourable Shri N. K. P. Salve and the honourable Shri Nirmal Chatterjee. They have given the entire picture of taxation contained in the Finance Bill. My honourable friend from that side, Shri Hukmdeo Narayan Yadav, has bitterly criticised the Finance Bill. I do not understand the reason for his criticism when he says he speaks the language of the farmers. The honourable Finance Minister has given so many concessions and initiatives for agricultural development. There is no magic in this country, there is no magic in the world, by whcih everything can be be changed in a minute or in a few seconds. The only thing is that the process has been started and this process has been started by the Congress rule and that process has been consolidated and that process has been made more public-oriented by the honouarble Finance Minister, Shri Vishwanath Pratap Singh.

4.00PM

Sir, only yesterday, while he was moving the Finance Bill, the honourable Finance Minister said that a sum of Rs. 100 *crores more was* being provided for the development of the Scheduled Castes and the Scheduled Tribes and also for rural development. But, Sir, in the morning papers, in the Press, not a single word has been said about this. This is a very great thing so far as agriculture is concerned and yet our Press has not mentioned anything about it. Our Press and the aristocratic people never give any significance to things which are very important and which are being done by the Government. I congratulate the honourable Finance Minister and he deserves our congratulations for this very useful step that he has taken regarding rural development.

There is another very important aspect which is there in this Finance Bill and it is this that the Income tax limit has been raised to Rs. 18,000. Previously, it was Rs. 15,000 only. Even within this limit, all industrial workers in the country, all the middleclass people in all the Class III employees have been exempted. Is it not a step towards socialism? For this also Sir, I congratulate the Finance Minister. The second thing is that he has given concessions for tyres, tubes and some common articles which are very important for day-to to-day use. The other important thing that I would like to mention is that our annual food production which was 130 million tonnes in 1982-83 has gone up to 152 million tonnes in 1984-85 and there is a growth rate of 13.6 per cent. But the industrial growth rate is only 7 per cent. The growth rate in power generation is 13.5 per cent. Now, in the original estimates for 1984-85, the budgetary support to the Central Plan was Rs. 11,420 crores in 1984-85 and Rs. 11,751 crores in 1985-86. In the Revised Estimates, the respective figures are Rs. 17,351 crores in 1983-84 and Rs. 17,491 crores in 1985-86.

There is another important thing which I would like to state here. Very good steps have been taken by increasing the foodgrains subsidy. This subsidy has been increased from Rs. 850 crores to Rs. 1,100 crores. The fertilizer subsidy last year was Rs. 930 crores and it has now been increased to Rs. 1,200 crores and for the indigenous fertilizers and for the imported fertilizers it is Rs. 632 crores which means that the total increase in the fertilizer subsidy is Rs. 1,832 crores. Then, Sir, I come to the question of assistance given to affected States. Last year it was Rs. 130 crores and this year it has

been increased to Rs. 430 crores. I do not want to touch Defence now, and I do not want to go into other aspects because they have been mentioned by the other honourable Members. However, I would like to mention a few other points here.

The last year's Budget was of the order of Rs. 41,763 crores and the revised figure was Rs. 42,710 crores whereas this year it has gone up to more than Rs. 50,000 crores. The total outlay on the public sector was Rs. 97,500 crores and now it has been increased to Rs. 1,10,000 crores which means an annual growth rate of 5.2 per cent. In the case of irrigation our target was 13.7 million hectares. But we could achieve only a target of 11.5 million hectares. The total amount allotted for this year for agriculture is Rs. 955 crores, for rural development Rs. 932 crores, for power Rs. 2,090 crores, for drinking water Rs. 952 crores, for forestry Rs. 54 crores including an amount of Rs. 26 crores for social forestry and the total amount allocated for the implementation of the 20-Point Programme is Rs. 4,900 crores. So the total amount, including the subsidies to fertilizers and subsidies to food, will come to more than Rs. 6000 crores in this Budget. I think that a very good and a major step is taken towards agricultural development. But, Sir, with your permission, I would like to say that our major population, that is, 70 per cent of the population, depends upon agriculture. And this is a Budget of Rs. 50,000 crores. We have increased the amount. But it is not more than Rs. 6000 crores. I would request the Finance Minister, while making the Budget for the next year, it should be seen that the amount is disbursed in such a fashion that 70 per cent of the Budget amount is provided for rural development or rural masses who are living in the villages and 30 per cent is disbursed for urban development. This is my suggestion, because, Sir, our late very beloved leader and a founding father of this nation, Pt. Jawaharlal Nehru, had said that agriculture is more important than industry for the simple reason that idustry depends upon agriculture. The industry, which is no doubt very important, will not progress unless agriculture is sound, stable and progressive. So this was the dream of Pt. Jawaharlal Nehru. He has given a reorientation to the agricultural development. In 1950-51 our agricultural production was 50.8 million tonnes, in 1970-71 it was 108.4 million tonnes, in 1977-78 it was 126.4 million tonnes, in 1978-79 it was 131.9 million tonnes, in 1979-80 it was 109.7 million tonnes, in 1980-81 it was 129.6 million tonnes, in 1982-83 it was 133.3 million tonnes, and in this year, 1984-85, it was 152 million tonnes. So this is the growth in food production. Not only Pt. Jawaharlal Nehru has said, but also Madam Indira Gandhi, our late, distingunished leader, when she took sharge of Prime Ministership, at her first broadcast, said on the 26th January 1966—I quote:

"Only greater production will solve our food problem. We have now a well thought out plan to see that water and chemical fertilizers and new high yielding varieties of seed, as well as technical advice and credit, reach the farmers. Nowhere is self-reliance more urgent than in agriculture and it means higher production, not only meeting the domestic needs of a large and increasing population but also for exports. We have to devise more dynamic ways of drawing upon the time and energy of our rural people and engaging them in the tasks of construction. We must breathe new life into the rural works programme and see that the income of the rural labourers is increased."

Sir, this is the document. In 1970-71 our food production was 108.4 million tonnes. In 1984-85 it has reached 152 million tonnes. This is a fantastic achievement.

Another thing, Sir. Sir, we are having about 22 agricultural universities. We are doing a lot of research. I am not going into the points which have already been made by the previous speakers. But what should be done in our country and what is there in our country, from that point of view I would like to say that this scientific community, this scientific manpower, must be properly utilised. We are

[Shri Vithalrao Madhavrao Jadhav]

spending crores and crores of rupees on agricultural universities, and there are more than 12,000 scientists working in 22 agricultural universities. It is not merely education or a question of doing some experimental work. I would suggest to the Finance Minister that when we are going to increase our food production and very soon we are going to enter the 21st century, agricultural scientists should be utilised in a proper way. So these 12,000 scientists should be given some villages to be adopted. One scientist may be given 3 or 4 or 5 villages. And it should be seen that the entire Indian agriculture is given a new orientation and scientist or technocrats working in the field who contribute towards more production must be given more increments. He must be given more initiative. As I have read in the newspapers and as I have heard on the radio, one scientist says that at the end of 2000 A.D., i.e. when we are going to enter the 21st century, our total food production will be 225 million tonnes. Why should it be only 225 million tonnes? That means that the increase achieved till today is only at the rate of 3 per cent and the target that we have fixed for the year 2000 A. D. is also not more than 3 per cent. This year we have achieved the target of 13.5 per cent. Last year, we had increased our production by 9.5 per cent. Why should be not fix a target of 10 per cent per year and why should be not produce 300 million tonnes of foodgrains? As one friend from the opposition said, China has reached a production of 400 million tonnes of foodgrains with less cultivable land. By giving a reorientation to our agricultural policy, we can fix a target of 300 million tonnes of foodgrains for the year 2000 A.D.

I would like to give some very valuable information. One scientist has said that only 2 per cent global food is harvested from Ocean in the form of fisheries. Success of agriculture depends upon the approach of all concerned to farming and the approach of scientists, farmers extension workers, input supply agencies and policy makers. Similarly, the success in the development of economically viable technologies suited for different agro-ecological conditions will depend upon the extent of interdisciplinary scientific efforts generated. It is estimated by a renowned scientist that 50 years from now i.e. by 2031 A.D., we may have a population of about 1231 or 1375 million depending upon the planning of women literacy. Normally, we take into account 1231 million and we will then produce 227 million tonnes of foodgrains to meet per capita requirement of 225 kilograms per year.

At present, agriculture which helps to produce about 45 per cent of India's national income and provides jobs to over 70 per cent of the population consumes only 10 per cent of the commercial forms of energy. Modern agricultural demands require increasing quantities of energy in order to achieve the desired level of productivity. He has suggested the following measures: (1) find undiscovered fuel sources: (2) fully exploit the renewable energy resources like biogas and biomass and hydel and wind power (3) step up Research and Development efforts in solar energy for utilisation in harvesting: (4) develop nuclear power as a major source of energy.

The tasks ahead of us are these. What we want in the 21st century are new agricultural plants. Agriculture in the 21st century should depend on new strains of plants capable of producing high yeilds and high quality food with minimal amount of inputs in terms of water fertilizers and pesticides. For that, we require new type of genetic engineering, conversion of cereals into nitrogen fixing plants, resistence to virus and other pathogens, improvement of nutritional quality of cereals and pulses. This is about agriculture.

Sir, our country has made tremendous progress in the development and improvement of health. In 1931-41, the birth rate was 45.2 and the death rate was 31.2 (Time Bell rings) Sir, I will take only 5 minutes more. In 1951—61, the birth rate was 40.9 and the death rate was 27.45. In 1961—71, the birth rate was 41.2 and the death rate was 19. In 1971—81, the birth rate was 31.1 and the death rate 14.8. From this data, it is very clear that.

our birth rate has been decreasing and our death rate has also decreased considerably. That means that we have controlled our population growth to some extent, At the same time, our health has also improved. Now, Sir, there is a very important aspect of that. Nobody in this House has stressed that. This year, Sir, we have imported edible oil worth about Rs. 1300 crores. It is a great challenge to the scientists of India. When we could produce 152 million tonnes of foodgrains with 13.5 per cent growth rate, why are we not able to produce high quality oilseeds? We can produce. But there are some bottlenecks because I remember that once upon a time, the Government of Maharashtra has announced that groundnut can be purchased at Rs. 500 per quintal. Whatever target that they have fixed, our farmers have produced double the target. Now, I request the hon. Finance Minister one thing. He understand the depth of this problem more than what I can understand. So, I request the hon. Finance Minister that now the time has come that we must produce an agro-industrial society in this country. We can have industries based on agriculture. Sir, it is said that 40 per cent or 50 per cent of the national income is shared by 70 per cent of the rural population and 60 per cent or 50 per cent of the national income is shared by 30 per cent of the urban population. This variation can be removed when the agricultural community is engaged in industry. Now, what should be done is that an agro-industrial society must be established in this country. For that we must encourage the co-operative sector. Sir, Maharashtra produces 35 per cent of our sugar requirement. About 100 cooperative sugar factories are running most successfully. Just as you have cooperative sugar sector, why don't you have co-operatives in other fields also? Instead of lending monev to the private sector and some other sectors, you can support the co-operative societies in textiles and engineering goods. You form the co-operative societies of engineers and tell them that you will give them incentives; you tell them to go ahead and you supply them with finances.

(Time bell rings)

Sir, another very important thing is that science and technology, as I said earlier, should be introduced in agriculture. Now, there is the question of drought, drinking water and famine. In the case of Inter-State irrigation projects, there are so many problems. We are having these problems for the last 25 years. Sir, I touch upon the problem of Maharashtra because I come from that State. There are 42 medium and 22 large-sized projects which are lying with the Central Government for want of sanction. The proposals have already been submitted by the Government of Maharashtra. Sir, the total irrigation potential of Maharashtra will not be more than 30 per cent even if all these projects are cleared. Today the irrigation capacity is only 10 to 12 per cent. So, wherever it is possible, please do sanction them as early as possible and make more provision of funds. And I do not understand why they are lying with the Central Government or the Central Water Board. Suppose you sanction them early, within five years all these projects will be completed. Today Maharashtra produces 10 to 12 million tonnes of foodgrains. It can produce 30 million tonnes of foodgrains. The production has increased. It is not due to the contribution of agricultural research. It is due to the more availability of water, it is due to the more availability of fertilisers, and it is due to the efforts of our farmers. Of course, scientists also play an important role.

Sir, there is another important thing which I want to mention. My friend, Mr. Salve has also spoken about it. Before I conclude, I will touch upon two problems. Sir, there was a lengthy discussion in this House and in the other House about what Vasantdada Patil said about the Shiv Sena statement. The other day he has also clarified that he has not said like that. Sir, the problem of Bombay cannot by solved by mere shouting from this side or that side. 40 lakh people are living in the slums. They are not having even good huts. Either the people from the other States of the country or the people from other parts of Maharashtra, if they go to bombay, then Bombay

[Shri Vithalrao Madhavrao Jadhav]

will be like Calcutta. Now, the problem is very serious. It is not a regional problem, it is not a provincial problem. It is a social problem. How to save Bombay is the problem. And what we find in this Plan is that only Rs. 70 crores or Rs. 80 crores are given for the development of Bombay. It is a commercial capital, it is an industrial capital of this country. The Chief Minister of Maharashtra has demanded about Rs. 1000 crores. I request the hon. Finance Minister to look after the welfare of Bombay. It is a social and economic problem. Don't be emotional because if any person goes to Bombay, he has to live in the slums. First you give shelter to those who are already residing there. It is not a question of Shiv Sena. All parties, the Congress and the Opposition parties also lost to the Shiv Sena because we could not maintain the balance of the people there, either from Maharashtra or from outside. Sir, another thing is that one wagon factory has been sanctioned for Nagpur but it has not come up. I do not know where the hitch is. I would request the hon. Minister to see that the wagon factory which has been declared for Nagpur region comes into existence as early as possible and that he may kindly put in his egorts in this direction. (Time Bell rings)

In the end, Sir, I am thankful to you for giving me this opportunity to speak on the Finance Bill. I support wholeheartedly the efforts of the distinguished Finance Minister of this country. Thank you very much.

श्री अश्विनी कुमार (बिहार) : माननीय उपसभाध्यक्ष महोदय, माननीय वित्त मंत्री ने जो विधेयक हमारे सामने रखा है उसके बारे में कहा गया है कि यह केवल अगले साल के लिए ही नहीं बल्कि अगले कई वर्षों के लिए देश को नई दिशा देगा । इनकम टैक्स के कानून के अन्दर उन्होंने कुछ संशोधन किये हैं । साल्वे साहब ने उनकी बहुत बड़ी वकालत की है । मैं उसकी वकालत नहीं कर सकता हूं । मैं यह कहना चाहूंगा कि इनकम टैक्स कानूनों को और सुलझाया जाना चाहिए, ठीक किया जाना चाहिए । मैं इतनी ही बात कहकर अपनी अगली बात कहना चाहता हूं ।

वित्त मंत्री और सरकार यह समझते हैं कि केवल इन्कम टैक्स कानून से जो काला धन बन रहा है वह बंद हो जाएगा । मैं इससे सहमत नहीं हूं । काले धन के बहुत से ऐसे स्रोत हैं जिनके ऊपर आपको निगरानी रखनी होगी, उसको पकड़ना होगा । मैं समझता हूं कि हमारे देश में काले धन का एक बहुत बड़ा कारण स्मगलिंग है । कितने करोड़ों का स्मगलिंग हमारे देश में होता है, इसका पता नहीं है । यह अरबों और खरबों में है । वित्त मंत्री ने कहा कि हमने करोड़ों का सोना पकड़ लिया है । यह बहुत अच्छी बात है । इसके लिए मैं उनको धन्यवाद देता हूं, परन्तु प्रश्न यह है कि क्या हमारे देश में स्मगलिंग का इतना सोना बढ़ गया था ? यह बहुत विचारणीय प्रश्न है ? आज काले धन के बारे में चर्चा हो रही है । मैं नहीं जानता कि हमारे देश में कितना काला धन है, परन्तु हिन्दुस्तानी आन्दोलन के श्री मधु मेहता ने यह कहा है कि देश में 65 हजार करोड़ का काला धन है, इस प्रकार का उनका स्टेटमेन्ट आया है । ऐसी ही सूचना हिन्दुस्तान टाइम्स में श्री एन० के० मिश्रा के आर्टिकल में आई है कि हमारे देश में प्रति घंटा डेढ़ करोड़ का काला धन बन रहा है । यह कहां बन रहा है, यह हमारे वित्त मंत्री को जानना चाहिए । इसलिए केवल इन्कम टैक्स की ही बात नहीं है ।

आज हम जानते हैं कि किसी भी सरकारी दफ्तर में चले जाइये, क्या कोई काम घूंस दिये बिना हो सकता है ? किसी भी बैंक में चले जाइये, जैसा हमारे श्री हुकम देव नारायण यादव ने कहा, गांवों के अन्दर यह स्थिति है कि अगर किसी गरीब को पांच हजार का लोन मंजूर हो जाता है तो उसको अगर साढ़े तीन या चार हजार रुपये मिल जायें तो वह भाग्यशाली है । बाकी रुपया घूंस में देना पड़ता है । कुछ पैसा सरकारी अफसर खा जाते हैं । इतना ही नहीं, हमारे देश में पब्लिक सैक्टर में बहुत बड़े उद्योग-धन्धे हैं । बिहार के अन्दर कोयले की खानें हैं । एक-एक जनरल मैनेजर किस प्रकार से काला धन कमा रहे हैं, यह किसी से छिपा हुआ नहीं है । उनके भाई-बिरादर

ट्रांसपोर्ट के कंट्रेक्टर हैं, सीमेन्ट के सप्लायर हैं। परिणाम यह होता है कि लोगों को सीमेन्ट नहीं मिलता है, कोयला नहीं मिलता है। इनके फर्जी बिल बन जाते हैं। इस प्रकार से काला धन बन रहा है। सरकारी दफ्तरों में बिना घूस दिये कोई काम नहीं होता है। देश की इकानामी के अन्दर, जैसा यूनेस्को ने कहा है कि 50 परसेन्ट इंडियन मनी ब्लैक सेक्टर में है, यह बहुत चिन्ता का विषय है। ऐसी स्थिति में मैं वित्त मंत्री जी से जानना चाहता हूं कि कालेधन के लिए नेशनल इंस्टिट्यूशन आफ पब्लिक फाइनेन्स ने जो रिपोर्ट दी है, कालेधन के ऊपर उनकी जो रिपोर्ट आई है, क्या उसके बारे में आप सदन को कांफिडेन्स में लेंगे और उस रिपोर्ट को सदन के पटल पर रखेंगे? सरकार उस रिपोर्ट के बारे में क्या करना चाहती है क्योंकि हमारे देश की अर्थ-व्यवस्था में कालेधन का बहुत बड़ा हाथ हो गया है? हमारे देश का बहुत बड़ी मात्रा में फारन ट्रेड होता है, इम्पोर्ट और एक्सपोर्ट होता है। इसमें अन्डर-इंवोईसिंग और ओवर-इंवोईसिंग होता है। जितना माल मिलना चाहिए उतना नहीं मिलता है। इसलिए आपके माध्यम से सरकार का ध्यान इस तरफ दिलाना चाहता हूं। आप जानते हैं कि हमारा एस० टी०सी० पब्लिक सेक्टर का कंसर्न है। दुनिया के अन्दर कुछ ऐसे देश हैं जहां पर प्राइवेट सेक्टर नहीं है। उदाहरण के लिए रूस है। रूस से हम बहुत बड़ी मात्रा में व्यापार करते हैं। हमारा रूस के साथ रूपी ट्रेड है। जो ट्रेड हमारा रूस के साथ होता है वह चीजों को एस०टी०सी० के थ्रू ले सकता है, लेकिन वह एस०टी०सी० के थ्रू नहीं लेता। मेरी जानकारी है कि रूस की एस०टी०सी० के द्वारा सामान लेने की इच्छा नहीं है, वह प्राइवेट डीलर्स के थ्रू सामान लेता है। इससे ब्लैकमनी जनरेट होती है। हमारे विदेशों के साथ जो व्यापार संबंध हैं इसके ऊपर सरकार को कठोर निगाह रखने की आवश्यकता है। इससे काला धन बढ़ रहा है। अभी कल ही आप एक विधेयक लाये, कम्पनी कानून के अंदर संशोधन करने के लिये। मेरा यह निश्चित मत है कि पोलिटिक्स के अंदर संविधान बनाने वालों ने इलेक्शन डोनेशन की बात नहीं की। मुझे ऐसा लगता है कि जब हमारा संविधान बना, हमने राजनैतिक दल बनाये, हमने चुनाव का प्रावधान किया परन्तु हमनें इसकी अर्थ व्यवस्था नहीं बनाई। इसकी कोई आर्थिक व्यवस्था नहीं हैं, पोलिटिकल फंडिंग की कोई व्यवस्था नहीं है। एक समय था, स्वाधीनता के पूर्व लोग खुले दिल से डोनेशन देते थे। देने वाले भी कम थे। उसके अंदर एक अलग प्रकार की भावना थी। परन्तु आज देश का जैसा वातावरण हो गया है और कई विद्वानों ने कहा है, जैसे डॉ० जे०डी० सेठी ने कहा है कि अगर चुनाव के अंदर सौ करोड़ कालाधन लगता है तो वह अगले दो सालों के अंदर हजार करोड़ रुपये का कालाधन बनकर चारों तरफ आ जाता है। ये बातें हैं जिनके ऊपर आपको सोचना चाहिए। जब काले धन की बात आती है तो आप केवल इन्कम टैक्स इवेजन की बात करते हैं। यह ठीक है आपने इसको ठीक करने का प्रयास किया है, इसका मैं समर्थन करता हूं लेकिन फिर भी तीन चौथाई ब्लैक मनी जनरेशन जो होता है वह छूट जाता है। जब तक आप इसके बारे में कोई व्यवस्था नहीं चलायेंगे तब तक आप कालेधन की व्यवस्था ठीक नहीं कर सकते हैं। आज देश के अंदर कालाधन यहां तक बैठ गया है, कि अगर हमने घर में बेटी ब्याहनी हो तो हमारी बूढ़ी मां भी पूछती है कि जिस बच्चे से लड़की ब्याहने जा रहे हो उसकी ऊपर की आमदनी कितनी है। This has become a great social evil to that extent. हमारी बूढ़ी मां भी ऊपर की आमदनी वाले दामाद को खोज रही है। यह हमारे लिये बहुत बड़ी चिन्ता का विषय है और इस पर आपको गंभीरता से विचार करना चाहिए और देश को सही दिशा दिलाने के लिये आपको देश की अर्थ व्यवस्था को इसके ऊपर लाना आवश्यक है। आज हमारे समाज में केवल धन की मान्यता है। 1947 के पूर्व मैं आपको उदाहरण देना चाहता हूं कि अगर कोई इस तरह के काम करता था तो कहा जाता था कि यह कालाधन कमाने वाला है। आज ऐसा कहने वाला कोई नहीं। आज पैसा ही किसी की मान्यता का आधार है। इसलिये यह जो सोशल इविल आ गई है इसके साथ सोशल लेवल पर भी आपको लड़ना पड़ेगा। इसके बिना हमारी अर्थ व्यवस्था ठीक नहीं होगी।

[श्री अश्विनी कुमार]

दूसरी बात, हमने महात्मा गांधी के नेतृत्व में आजादी पाई। स्वदेशी, स्वाभिमान और स्वतंत्रता उनके मूल मंत्र थे। वे चर्खा लाये मैनचस्टर की मशीन से लड़ने के लिये। आज हम महात्मा गांधी से चलकर राजीव गांधी पर आ गये हैं और चर्खे के स्थान पर कम्प्यूटर आ गया है। चर्खा मशीन से लड़ने के लिये था आज उसके स्थान पर कम्प्यूटर ले आये हैं। मैं कम्प्यूटर का विरोधी नहीं हूं। कम्प्यूटर को हाई टैक्नालाजी में आप अवश्य लाइये, हमें इससे विरोध नहीं है। लेकिन कम्प्यूटर जिस तरह से इम्पोर्ट हो रहे हैं, जितनी इसके लिये सुविधायें प्रदान की जा रही हैं, छोटी-छोटी जगहों पर लगा रहे हैं जिससे रोजगार के अवसर बढ़ने के बजाय घटते चले जा रहे है उससे देश में बेरोजगारी बढ़ रही है। हमारे देश की सबसे बड़ी समस्या अन-इम्पलाईमेन्ट की है और मुझे लगता है कि इसके लिये जो खुली छूट दे रहे हैं यह इम्पलाईमेन्ट को बढ़ाने में सहायक नहीं होगा। मैं उदाहरण देना चाहता हूं कि एल०आई०सी० में आपने कंप्यूटरों का प्रयोग शुरू किया। एल०आई०सी० का जब नेशनलाइजेशन हुआ था उसमें 36 हजार इम्प्लाई थे। आज तक उसका कितना ही गुना बिजनेस बढ़ गया, कितनी ही गुना पालीसीज बढ़ गई लेकिन वहां अभी भी 36 हजार इम्पलाईज ही हैं; कंप्यूटर के कारण नई आने वाली पीढ़ी के लिये एल० आई०सी० में कोई स्कोप नहीं है। इसी प्रकार से सब जगह हो रहा है। मैं जानता हूं बिहार के अंदर भी ऐसा हो रहा है। मार्डनाइजेशन का मैं विरोधी नहीं हूं, मार्डनाइजेशन होना चाहिए लेकिन रेशनलाइजेशन भी होना चाहिए। टाटा कम्पनी ने अपने स्टील प्लान्ट का मार्डनाइजेशन किया हैं। इससे 12 हजार लोगों पर असर पड़ेगा। यह ठीक है वह किसी को निकालेंगे नहीं लेकिन जैसे जैसे वे रिटायर होते जायेंगे उनकी जगह नहीं भरी जायगी और जो रिटायर होंगे उनके बेटों को टाटा में कोई स्थान नहीं मिलेगा। उनको कहीं और अपने लिये जगह की तलाश करनी होगी। जो वेकेंसीज होती हैं इन-ड्यू कोर्स वे खाली नहीं होंगी। In due course, 12,000 jobs will be cut short. Where are you going to absorb them, that is the question.

जो सेल्फ रेलायन्स की बात थी वह घटती जा रही है और हमारा फारेन ट्रेड बढ़ता जा रहा है। मैं एक उदाहरण आपके सामने देना चाहता हूं। एकानामिक टाइम्स में एक खबर छपी है SMALL MATCH UNITS BEING ELBOWED OUT. यह खबर एकानामिक टाइम्स में 9-5-85 को छपी है। उन्होंने सारी मैच इंडस्ट्रीज के उसमें आंकड़ें दिये हैं और बताया है कि विम्को नाम की मल्टी नेशनल कंपनी का वर्चस्व इसके अंदर है। 1976-77 से मैच-इन्डस्ट्री के अन्दर परिवर्तन आया, 1977 में परिवर्तन आया। 1976 में इसके यूनिट 160 थे, 1977 में सरकार ने नीति बदली। छोटे-छोटे उद्योगों में दियासलाई बने, इसको प्रोत्साहन दिया तो 1980 तक 160 यूनिट से बढ़ कर 5000 यूनिट हो गये। जो 160 यूनिट की टर्न ओवर 53 लाख थी वह 350 करोड़ हो गई। जहां इम्पलायमेंट 1000 लोगों को मिला हुआ था वह 55000 लोगों को इम्प्लायमेंट हुआ। परन्तु दुर्भाग्य इस बात का है कि 1980 के बाद से खादी एंड विलेज इंडस्ट्रीज कमीशन जो इनको को आर्डिनेट करता था उसमें ऐसे अधिकारी लाये गये उसने इन कुटीर उद्योगों को ताक पर रख दिया। कुटीर उद्योग घटते चले जा रहे हैं। यहां तक कि जब मद्रास हाई कोर्ट में इसके लिए रिट पेटीशन आई तो खादी एंड विलेज इंडस्ट्रीज कमीशन जिसको वहां जा कर के छोटे उद्योगों की रक्षा करनी चाहिये वह मद्रास हाई कोर्ट में गया नहीं। यह सरकार की नीतियों की एक दिशा है। Khadi and Village Industries is a part of the Government.

इस प्रकार से जो छोटे-छोटे उद्योग बढ़ने चाहियें वे भी एलबो आऊट ही हो रहे हैं और उनके स्थान पर जो बड़े-बड़े औद्योगिक घराने हैं उनका टर्न ओवर कितने परसेंट बढ़ता रहा है, सौ परसेंट, दो सौ परसेंट तक बढ़ता चला जा रहा है। बड़े घराने बढ़ रहे हैं। छोटे उद्योग-धन्धे बराबर घटते चले जा रहे हैं। छोटे उद्योग हैं जहां पर लोगों को आप इम्पलायमेंट दे सकते हैं और बड़े-बड़े उद्योगों में आप कम इम्पलायमेंट दे सकते हैं। इसलिए मेरा आपसे निवेदन है कि जहां तक हो सके

जहां अति आवश्यक हो बड़े-बड़े घरानों को बड़े-बड़े उद्योग दीजिए और जो एक सीमा थी इन उद्योगों में बड़े घराने नहीं आएंगे बड़े उद्योग नहीं आएंगे आप धीरे धीरे उनको छोड़ते चले जा रहे है। छोटे उद्योग जहां पर थे वहां पर बड़े बड़े उद्योगों को आप अनुमति देते चले जा रहे हैं जिसके कारण छोटे उद्योग घटते जा रहे हैं और बड़े उद्योग बढ़ते जा रहे हैं। बड़े उद्योग केपिटल ओरियेंटल हैं और इनका एडवरटाइजमेंट का खर्चा बहुत ज्यादा है इस प्रकार की बहुत सारी चीजें हैं जिससे वे अपना माल बेच सकते हैं परन्तु छोटे उद्योगों में आदमी को रोजी रोटी मिले, आज भारत की यह सब से बड़ी समस्या है जिसका निदान नहीं हो पा रहा है। आज 50 प्रतिशत लोग गरीबी की रेखा के नीचे हैं जिनका दो जून भोजन नहीं मिलता है, वे कैसे खाएंगे, उनके पास खाने को नहीं है, पीने को नहीं है। मैं बिहार का उदाहरण आपके सामने रखना चाहता हूं। गया और हजारीबाग जिले में एक इलाका है। यह इतना गरीब इलाका है कि जब गर्मी पड़ती है तो अखबारों में आता है कि इतने लोग मर गये। जब जाड़ा होता है तो इतने लोग मर गये। जाड़े में हिमालय के अन्दर बर्फ पड़ने वाले इलाके में कोई नहीं मरता है राजस्थान में भीषण गर्मी पड़ने से कोई नहीं मरता है लेकिन बिहार का आदमी मरता है क्योंकि उसके पास खाने के लिए नहीं है पेट खाली है, पीने के लिए पानी भी नहीं है, कोई व्यवस्था नहीं है। आप गांव के लोगों को गरीबों को रोजी रोटी नहीं दे सकते हैं तो यह सारी जो आडम्बर व्यवस्था है यह बहुत दिनों तक टिकने वाला नहीं है, सुधरने वाला नहीं है। इसलिए छोटे सैक्टर को बढ़ावा दिया जाना चाहिए। आज प्रश्न आया है पब्लिक सैक्टर और प्राइवेट सैक्टर का। मैं उसकी चर्चा बाद में करूंगा परन्तु नये उद्योग हमारे देश में आना शुरु हो गये हैं वह हैं मल्टीनेशनल। इस बजट के बाद इनको बड़ा प्रोत्साहन मिला है। इनको रेड कारपेट ट्रीटमेंट मिला है। अभी हम लोग चर्चा कर चुके हैं एच० पी० जे० पाइपलाइन की उसको मैं दोबारा नहीं दोहराना चाहता हूं परन्तु एक क्षेत्र नहीं है अनेक क्षेत्र हैं जहां पर मल्टीनेशनल्ज को इनवाइट किया जा रहा है। जब मल्टीनेशनल्ज यहां आएंगे उनकी पूंजी यहां आएगी केवल वे उद्योग ही वे नहीं बढ़ाएंगे उनका यहां की राजनीति के अन्दर भी हस्तक्षेप होगा केवल हस्तक्षेप ही नहीं होगा जिन देशों से वे आए हैं उन देशों से सूत्र खिचेगा और जिस देश के अन्दर राजनीति के अन्दर विदेशी हाथ आपके यहां कारखानों के अन्दर बैठ कर शुरू हो जाएगा वहां षड्यन्त्र का अड्डा हो जाएगा। आप उस षडयंत्र के अड्डे को देश में लाने के लिए निमन्त्रण दे रहे हैं। मैं आपको एक उदाहरण देना चाहता हूं इकोनोमिक टाइम्स में 10 मई को लिखा है --

"BASF sets sights on India"

बी० ए० एस० एफ० जगदीशपुर में एक कारखाना लगाएंगे यह केपरोलेक्टम प्लांट है जो दो सौ करोड का है। 'The biggest multi - national, single plant from Germany in India. और भी कई चीजों के लिए कर रहे है। उनके जो अध्यक्ष है रावर्ट विसर उन्होंने कहा है, ये उनके शब्द हैं --

"The liberalisation of import restrictions, and revised incentives for foreign investment and technology by the new Government....

इसके कारण हम यहां आ रहे हैं। हम उनको निमन्त्रण दे रहे हैं। मैं वित्त मन्त्री जी का ध्यान खींचना चाहूंगा। धीरे धीरे इस प्रकार से यदि आपने मल्टीनेशनल्ज को अपने यहां आने के लिए खुली छूट दे दी उन इलाकों में छूट दे दी जहां पर कि हमारे पास टैक्नोलोजी है जैसे कि एच० पी० जे० पाइपलाइन के अन्दर एक विवाद का विषय खड़ा हुआ है। तो यह देश को कहां ले जायेगा। किस प्रकार से देश की राजनीति में विदेशी राजधानियों से मल्टी नेशनल्स के माध्यम से तार खीचे जायेंगे, उससे सावधान होने की आवश्यकता है। फिर मैं आपसे निवेदन करना चाहता हूं

[श्री अश्विनी कुमार]

कि हाई टैक्नालाजी की चीजें जो आयेंगी इनमें कितने लोगों को उद्योग मिलेगा। हमारा अनइम्प्लायमेंट बढ़ेगा, घटेगा नहीं कितने लोगों को काम मिलेगा यह आगे का प्रश्न है। अभी हमारे मित्र ने कहा कि 45 मिलियन जाबलेस हैं। रजिस्टर्ड जाबलेस 24 मिलियन हैं। हर महीने सवा लाख जाबलेस आकर नाम लिखा रहे हैं। ये कैसे घटेंगे मैं यही एक प्रश्न पूछना चाहता हूं। 50 परसेंट आज पावर्टी लाइन के नीचे हैं, ये कैसे घटेंगे? इनके लिए इस वित्त विधेयक में क्या योजना सरकार ने बनायी है। छोटे छोटे कुटीर उद्योग जिनके माध्यम से अधिक से अधिक इम्प्लायमेंट मिल सकता है उनकी ओर कोई विशेष ध्यान नहीं दिया गया है और मेरा तो यहा तक निवेदन है, अभी मेरे मित्र ने कहा, इस सदन के सम्माननीय सदस्यों ने कहा गांवों की स्थिति का वर्णन किया कि आज भारत के गांव गरीब होते चले जा रहे हैं। आज तक हम 38 वर्ष की आजादी के बाद गांवों में प्रत्येक व्यक्ति को शुद्ध पीने का पानी देने में असमर्थ है, बिजलो की बात तो छोड़ दीजिए वह बहुत दूर चली गयी है, शुद्ध पीने का पानी नही है। इतना ही नहीं केवल 10 प्रतिशत गावों की आबादी को आज सेप्टिक लैट्रिन्स है लेकिन 90 प्रतिशत के लिए लैट्रिन्स भी नहीं हैं। मां बहनों की क्या हालत होती है, इसका एक विचित्र अनुभव जो भी गांव से संबंधित लोग है उनको होगा वे उनकी दर्दनाक स्थिति जानते हैं। आज आप मां बहनों की इतनी सेवा भी नही कर सके हैं कि घरों में उनके लैट्रिन जाने की व्यवस्था कर सकें।

गांवों के लिए बिजली चाहिए, छोटी सिंचाई की योजना चाहिए लेकिन उन्हीं की ओर दुर्लक्ष्य हो रहा है, बहुत बड़ी योजनाओं को हमने प्रभुत्व दिया है। आज में वित्त मंत्री जी से कहना चाहूंगा कि अगर गांवों की स्थिति को सुधारना है तो गांवों के अन्दर सिंचाई के लिए पैसा दीजिए, गांवों के अंदर बिजली पहुंचे इसके लिए पैसा दीजिए, बिजली को प्राथमिकता दीजिए, गावों में आप बिजली पहुंचा दीजिए फिर हमारे भारत के गांवों का नागरिक इतना परिश्रमशील है कि वह बिजली में से सोना बनाकर आपको दिखा देगा जैसे पंजाब, हरियाणा के किसानों ने बनाकर दिया है। बिहार, उत्तर प्रदेश में जहां जहां बिजली नहीं है वहां भंयकर गरीबी है। आज मई जून का महीना है आप ट्रेन में यदि कलकत्ता से पंजाब की ओर जायेंगे तो जैसे जैसे आप पश्चिम जायेंगे जिधर वर्षा घटती है खेत की हरियाली बढ़ती चली जाती है। बिहार में शायद ही कोई खेत मिलेगा जहां हरियाली मिलेगी, अर्थात बिजली की दृष्टि से वहां उपेक्षा हुई है। आप कह देंगे सिंचाई स्टेट सब्जेक्ट है क्या करें। लेकिन एलोकेशन आप कर रहे हैं, सारा पैसा आपके पास से जायेगा आप अगर कह देंगे तो वे करके देंगे अन्यथा स्टेट का इतना बडा रोल नहीं है, दिशा आपको देनी है।

जब हमारे मित्र कहते हैं कि नयी दिशा आ रही है लोगों ने मैसिव मैन्डेट दिया है, तब लोग अपेक्षा कर रहे है। मैसिव मेन्डेट का असर कहां निकल रहा है, यह पालिटिक्स के लिए निकलता है या गांवों की भलाई के लिए निकलता है। मेरा निश्चित मत है कि अगर आप गांवों में बिजली की व्यवस्था करें, पीने के पानी की व्यवस्था कर सकें, सिंचाई की व्यवस्था कर सकें तो आटोमैटिकली वहां पर दूध भी मिलेगा, पेड भी मिलेंगे।

आज जलावन की समस्या हो रही है, चीनी घट रही है, अपने देश के अंदर तेल इम्पोर्ट करना पड़ रहा है, तेल की कमी है, दाल खाने को नहीं है पर कैपिटा न्यूट्रीशन घट रहा है, कन्जम्पशन घट रहा है पिछले वर्षों के मुकाबले में? जब तक गांवों के अंदर उद्योग नहीं जायेंगे यह काम पूरा नहीं हो सकता है। बड़े उद्योगों से पूरा नहीं होने वाला है और इस सारे वित्त विधेयक के अंदर गांवों को प्रमुखता नहीं है, गांवों के अंदर पैसा ले जाने को प्रमुखता नहीं है। अभी अभी हमारे मित्र कह रहे थे कि पिछले सप्ताह से बम्बई का प्रश्न उठा रहा है। बसंत

पार्टिन ने क्या कहा ? यह प्रश्न सब जगह उठेगा, बम्बई ही नहीं कल कलकत्ता में भी उठेगा और मैं आपको यह चेतावनी देना चाहता हूं कि परसों यह दिल्ली में भी उठेगा क्योंकि दिल्ली में बाहर से बड़ी संख्या में लोग आ रहे हैं। हर पोश कालोनी के बगल में झोंपड़िया हैं, और बीस मंजिला इमारत के नीचे लोग नंगे और भूखे रह रहे हैं। वे क्यों आ रहे हैं क्योंकि गांवों में उनको दो जून भोजन नहीं मिलता है, पानी नहीं मिलता है। कम से कम दिल्ली में आकर ठेला या रिक्शा चलाकर पेट भर खाना तो वे खाते हैं। इसलिए अगर आप देश की दिशा बदलना चाहते हैं, इस अरबेनाइजेशन को रोकना चाहते हैं तो रूरल अपलिफ्टमेंट की ओर जायें, बीच की सारी इंटरमीडियरी चीजें काम नहीं करेंगी। आप सौ करोड़ नहीं एक हजार करोड़ बम्बई को दे दीजिए लेकिन भला होने वाला नहीं है क्योंकि गांव का आदमी भूखा है और शहर में उसको रोटी दिखाई दे रही है, वह उसको खींचकर ले आयेगी। आप उसको रोक नहीं सकते हैं। यह एक विचित्र समस्या है और इसलिए मेरा मत है, सुझाव है कि इस विधेयक के अंदर इस प्रकार का परिवर्तन करें कि गांव को प्रथम स्थान मिले और उसके छोटे उद्योग आएं, बड़े उद्योग आएं।

उपसभाध्यक्ष महोदय, मैं एक-दो मिनिट के अंदर अपनी बात खतम करूंगा। आज पब्लिक सेक्टर की बात हो रही है, सार्वजनिक क्षेत्र की बात हो रही है। इसमें हमारा 30,000 करोड़ रुपया लगा हुआ है। क्या उसमें से रिटर्न आ रही है? उसको चुस्त-दुरुस्त करने के लिए क्या कर रहे हैं? उसको चलाने के लिए आपने अभी तक कोई नीति क्यों नहीं बनाई है? अभी उसमें फंडिंग करने के लिए आपने बोंड्स चलाने की बात कही है। मैं इसका समर्थन करता हूं। लेकिन मैं वित्त मंत्री जी से पूछना चाहता हू कि बोंड्स से आगे चलकर हर पब्लिक सेक्टर के शेयर इंपलाईज को देने के लिए क्या आप तैयार हैं? उसके लिए पैसा देने के लिए तैयार हैं। मजदूरों को इक्विटी देने के लिए तैयार हैं? क्या 49 परसेंट इक्विटी पब्लिक तथा इंपलाईज को देने के लिए तैयार हैं, जिसमें से चुनकर डायरेक्टर आएंगे और मैनेजमेंट में भाग लेंगे? आज मैनेजमेंट पार्टिसिपेशन का सवाल है। मैनेजमेंट पार्टिसिपेशन में प्रोप्राइटर्सशिप नहीं आती है, इक्विटी के अदर नहीं आता है, खाली तुम इसमें लेबर ट्रबल मत करते रहो।

मेरा एक सुझाव है कि अगर आप चाहते हैं कि यह कमांडिंग हाईट पब्लिक सेक्टर में आयी है, जो इस देश के सारे उद्योग की स्थिति के अंदर 67 परसेंट तक पहुंच चुका है। अगर यह हमारे देश के लिए एकोनोमिक होना शुरू हो जाए, इसमें से रिटर्न आनी शुरू हो जाय। यह तभी आएगी, जैसा मैंने पहले आपके सामने निवेदन किया कि पब्लिक सेक्टर में बड़े-बड़े अफसरों में आज भयंकर भ्रष्टाचार है, जो डीलस होती हैं, उसमें भयंकर भ्रष्टाचार है। आपको एम० एम० टी० सी०, एस० टी० सी०, कोल इंडिया, आयल इंडिया इसको देखना पड़ेगा कि किस प्रकार के अफसरों को लाएं हमारी सरकार की हालत क्या है। कल अभी राज्य-सभा में उत्तर दिया गया कि पब्लिक सेक्टर के अन्दर 29 कारपोरेशन ऐसे हैं, जो हेडलेस हैं। अब जिस कारपोरेशन का सिर ही नहीं है, तो वह कारपोरेशन चलेगा क्या? कल यह राज्य सभा में उत्तर दिया गया। हमारे यहां क्या कमी है? हम कहते हैं कि तीसरा देश है, जिसके पास टेकनीकल नो-हाऊ है। क्यों नहीं इसमें दिए जाते है? मेरा निवेदन है कि जिसका हमें पता है कि साल भर में यह रिटायर होने वाला है, तो उनके लिए दूसरे व्यक्ति खोज क्यों नहीं किए जाते? जब तक आप रेस्पोंसिबल व्यक्ति नहीं देंगे कोई भविष्य नहीं। यदि कोई रेस्पोंसिबल होकर काम करता है, तो आपकी ओर से उसकी पीठ भी नहीं थप थपाई जाएगी और फाइनेन्स विभाग उस पर आडिट-नोट दे देगा। तो क्यों काम करें? आप कोई इंसेंटिव दीजिए। कम से कम प्रशस्ति पत्र दीजिए। मैं जानता हूं, एक व्यक्ति जिसने एन०टी०पी०सी० का कारखाना ठीक समय पर लगाकर दे दिया। तो उसका ट्रांसफर सिंगरौली से नार्थ-ईस्ट को करके भेज दिया गया।

[श्री अश्विनी कुमार]

किस प्रकार का यह प्रशस्तिपत्र दिया है आपने । तो क्यों समय पर कोई काम करे । साल-दो साल घसीटते चलो और आराम से शहर में रहो ।

मैं आपसे पूछना चाहूंगा कि अगर आप पब्लिक सेक्टर की अर्थव्यवस्था ठीक करना चाहते हैं । तो पब्लिक सेक्टर को आपको ठीक करना होगा और उसके लिए क्या आप मजदूरों को इक्विटी देने को तैयार हैं ? मैंनेजमेंट मे पार्टिसिपेशन और प्रोफिट देने को तैयार है । जब आप यह करेंगे। तभी पब्लिक सेक्टर ठीक होगा । यहां पब्लिक सेक्टर ने अच्छा काम किया । जैसे एन०टी० पी० सी० ने कुछ अच्छा काम किया , जिससे 120 करोड़ का सरप्लस आया, जससे वह कालगांव और तीन चार प्रोजेक्ट चलाने वाला था । तो मैंने चार दिन पहले अखबार में पढ़ा कि यह 120 करोड़ रूपया फायनेंस मिनिस्टरी ने इम्पोंड कर लिया है । तो हमारे बिहार का कालगांव तो गया, जिसकी अभी शुरूआत ही नहीं हुई थी और जो दूसरे प्रोजेक्ट चलाने थे, वह भी गए । अब अगर कोई कमाए तो लाकर फाइनेन्स मिनिस्टरी को दे दें और अगर गंवाएं, तो उसको आप देते चले जाओ । इस बारे मे आपको सोचना पडेगा...

श्री विश्वनाथ प्रताप सिंह : आपको मैं आश्वस्त करुं कि पावर की कमी नहीं आएगी फाइनेन्स में ...

श्री अश्विनी कुमार : तो वह न्यूज गलत है कि आपने 120 करोड़ रूपया इम्पोंड कर लिया है ।

श्री विश्वनाथ प्रताप सिंह : बाहर के जितने भी इम्पोर्टस है, उसमें इम्पोर्ट ड्यूटी जीरो करदी गई है, 60.5 परसेंट से ।

श्री अश्विनी कुमार : उस इम्पोर्ट ड्यूटी के जीरो करने से ही 120 करोड़ रूपया आया है और मैंने अखबार में पढ़ा, उसमें न्यूज थी कि कालगांव और चार प्रोजेक्ट का काम नहीं हो सकेगा । मैं आपसे आश्वासन चाहूंगा कि आप वहां काम होने देंगे ।

इसके बाद मैं एक दो बात कहना चाहता हूं । बिहार प्रदेश की रोहताश इंडस्ट्री से 20 हजार मजदूर दो साल से बेकार बैठे हुए है । वहां लाक-आऊट है । बार-बार बिहार सरकार, केन्द्र से, वित्त मंत्रालय से कह रहा है, उसको चलाने का कोई उपाय नहीं हो रहा है । आपको उस बारे में उपाय करना है । अगर आप चलाना चाहें, तो उसे लें और अगर दूसरों को देना चाहें तो, दूसरों को दें, जिससे 20 हजार मजदूरों की रोजीरोटी का सवाल है, इसे हल कीजिए । आज वहां इतनी दर्दनाक हालत है कि बिजली और पानी भी बंद कर दिया गया है, जिससे मजदूर बस्ती के अन्दर बिजली और पानी नहीं है । वहां क्या हालत होगी ? आप सोचिए । दूसरे और चीजें विदेशों को जा रही हैं। बिहार के अंदर सिर्फ में पी०डी०आई० एल० प्रोजेक्ट है जो कैटलिस्ट बनाता है। उसके माडर्नाईजेशन के लिए पैसा नहीं दिया जा रहा है । हालांकि अगर आप 16 करोड़ दे दें, आज जो 6 करोड़ का कैटलिस्ट बना रहा है वह 20 करोड़ का भी कैटलिस्ट बना सकता है । एक-एक फर्टिलाइजर प्लांट मे आपको 12-12 करोड़ रूपये का कैटलिस्ट प्रतिवर्ष चाहिए, विदेशियों के टापसे हार्वे के बराबर उसका कैटलिस्ट सिद्ध हुआ हैं । उसकी चिंता आपको नही हो रहीं है । मेरा आपसे सुझाव है, मैं पूछना चाहुंगा कि आज इस प्रकार के स्वदेशी 12-15 साल के तकनीकी बने हुए है, उनको आप मार्डनाइजेशन के लिए पैसा देंगें, डबल करने के लिए पैसा देंगे, उसी का प्लांट कहीं और लगायेंगे । विदेशी टैक्नोलोजी इंपोर्ट करने के बजाय तीसरा प्रश्न पूछना चाहता हूं, बिहार के अन्दर अशोक पेपर मिल दरभंगा का उद्योग आज तक बंद पड़ा है । कोई प्रोत्साहन नहीं है । अभी-अभी आपने घोषणा की है कि कुछ एटामिक पावर प्लांट ईस्टर्न रिजन में देंगे, तो बिहार की जो बिजली की व्यवस्था है, उसके बारे में मैं इतना ही कह सकता हु कि पटना नगर को अगर छोड़ दिया जाए

तो किसी शहर में अगर चार घंटे भी बिजली आ जाए तो वहां के लोग उसे अपना भाग्य मानते है। वहां की यही स्थिति है तो मैं वित्त मंत्री जी से निवेदन करना चाहूंगा कि यह जो एटामिक पावर प्लांट देने की बात है तो कम से कम तीन प्लांटस बिहार के लिए रखे जाएं मेरा यही निवेदन है। अंत में, वित्त मंत्री जी से मैं एक क्लैरिफिकेशन चाहता हूं। उन्होंने 16 मार्च, को अपनी बजट स्पीच में सरकारी अधिकारियों के प्रश्न के बारे में कहा था।

I quote:

"I now propose, as a measure of of relief to the Central Government employees retiring on or after 31st March, 1985 to treat the entire dearness sanctioned up to the average consumer price index level of 568 as pay for the purpose of retirement benefit."

यह उनकी स्पीच का अंश है और इसके साथ जो गवर्नमेंट आफ इंडिया, मिनिस्ट्री आफ फाइनांस का ईवी/84 एफ (1) 12, दिनांक 30 अप्रेल, 1985, का जो गजट निकला है. पत्र निकला है, उसके अन्दर इससे कुछ भिन्न बात कही गई है। उसमें 3-ए में कहा गया है :

"(a) One half of dearness pay now being merged appropriate to the pay equal to average emoluments shall be added...."

"(b) Full dearness pay now being merged appropriate to the pay equal to average emoluments shall be added...."

(O.M. No. F1(12)-EV|84 dated 30th April, 1985.)

जिसका अर्थ क्या होना है, कैलकुलेट करके मुझे लगता है कि कहीं न कहीं कुछ भूल-चूक है कि आज जिस व्यक्ति को 375 रुपया पेंशन मिलने की बात है वह इस हिसाब से कैकुलेट करने पर 352 मिलेगी। मैं समझता हूं कि वित्त मंत्री की यह कभी मंशा नहीं रही होगी कि जो आज पेंशन मिल रही है उससे भी कम पेंशन मिले। महंगाई के साथ उन्होंने कुछ ज्यादा देने का प्रयास किया होगा। इसी प्रकार से किसी की 62, किसी की 102, किसी की 130 तक कम हुई है। परन्तु 18 सौ से ऊपर सेलरी वाले जो हैं उनकी बढ़ती चली गई है। इस प्रकार का यह फार्मूला लगा है। इसलिए वित्त मंत्री जी जब इसका जवाब दें तो उस समय मैं इसका स्पष्टीकरण चाहूंगा। मुझे विश्वास है कि उन्होंने एम्प्लाइज के अच्छे के लिए ही किया है। परन्तु कहीं न कहीं आज जो हमारे सरकारी दफ्तरों का रेड टेप है उसमें मंत्री महोदय की नीयत कितनी भी अच्छी क्यों न हो देश का भला करने के लिए, रास्ते में कहीं न कहीं उलटी गंगा बह करके चली जाती है और वह अंत तक नहीं पहुंचती है। जैसा कि हम बिहार में अनुभव कर रहे हैं, वहां का अनुभव आया है, आकड़े देकर विधान सभा में लोगों ने रखा है। अगर सौ रुपया आप देते हैं जमीन पर काम करने के लिए तो 67 रुपया ऊपर ही ऊपर सरकारी अधिकारियों में चला जाता है। 33 रुपया नीचे जाता है जो कि ठेकेदार के हाथ में जाता है। काम कितने का होता है, तो प्रश्न यह आता है ? जब तक आप इन बातों की ओर ध्यान नहीं देंगे जो सरकारी अधिकारियों में भ्रष्टाचार व्याप्त है और आपकी नीयत को भी दूसरी दिशा में ले जाने के प्रयास करते है, जैसे मैंने एक उदाहरण रखा, तब तक शायद यह नहीं होगा। तो इन बातों को सुधार करके ही देश की अर्थ व्यवस्था में कुछ सुधार आयेगा। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

श्री आनन्द प्रकाश गौतम (उत्तर प्रदेश): माननीय उपसभाध्यक्ष जी, आपका मैं हृदय से आभारी हूं जो आपने मुझे आज इस वित्त विधेयक पर अपने विचार प्रकट करने के लिए अवसर दिया। मैं इस विधेयक के समर्थन में बोलने के लिए खड़ा हुआ हूं। माननीय विद्वान वित्त मंत्री जी के द्वारा जो वित्त विधेयक

[श्री आनन्द प्रकाश गौतम]

प्रस्तुत किया गया है वह अत्यन्त सामयिक है। साथ ही भारत के लोकप्रिय प्रधान मंत्री राजीव गांधी के द्वारा जो सरकार बनायी गयी है उसकी नीतियो के पूर्णतया अनुरूप है। देश के मध्यवर्ग, जो एक बुद्धिजीवी वर्ग है, उस के हितों का इस में पूर्ण ध्यान रखा गया है। साथ ही हमारा देश जो एक कृषि प्रधान देश है इस के कोटि-कोटि कृषकों के लिए फसल बीमा जैसी महत्वपूर्ण योजना लागू की गयी है जो देश के किसानो के लिए एक क्रांतिकारी कदम है, जिससे निश्चय ही देश की अर्थव्यवस्था के मेरुदंड कृषि व्यवसाय को बढ़ावा मिलेगा। इस के अतिरिक्त वित्त विधेयक के द्वारा अनेक महत्वपूर्ण कदम उठाये गये हैं जिन से देश की निर्धन जनता को राहत मिलेगी। मान्यवर प्रस्तुत विधेयक के अनुसार अनुसूचित जातियों और जनजातियों के जीवनस्तर को गरीबी की रेखा से ऊपर उठाने के लिए गरीबी उन्मूलन योजना और ग्रामीण रोजगार गारन्टी योजना के अन्तर्गत विशेष आर्थिक सहायता का प्रावधान किया गया है जो अत्यन्त सराहनीय है और सरकार की उदारता की नीति का परिचायक है।

फिर भी उन की कुछ समस्याओं की ओर मैं आप के माध्यम से सरकार का ध्यान आकृष्ट करना चाहूंगा। मान्यवर, कांग्रेस दल के नेतृत्व मे सदैव अनुसूचित जातियों तथा जनजातियों के हितों का ध्यान रखा गया है। माननीय प्रधान मंत्री स्व० श्रीमती इन्दिरा के नेतृत्व मे बीस-सूत्री कार्यक्रम के द्वारा उनके हितों की योजना बनाई गयी थी और उस से बहुत काफी लाभ मिला है। परन्तु मैं अत्यन्त विनमतापूर्वक यह कहना चाहूंगा कि जो सरकार की योजनाओं द्वारा उन को लाभ मिलना चाहिए था, वास्तव में पूर्ण रूप से उन्हें नहीं मिल पा रहा था। इस के लिए अनुसूचित जातियों एवं जनजातियों के प्रति और अधिक उदार दृष्टिकोण अपनाये जाने की आवश्यकता है। साथ ही जो अधिकारी और कर्मचारी जिनका दायित्व है सरकार की योजनाओ के माध्यम से उन गरीबों को उस का लाभ पहुंचाना, वे जो अपने दायित्व का निर्वाह नही कर रहे है उन्हें उस के लिए दंडित किये जाने की भी आवश्यकता है ताकि उनको कुछ सीख मिले।

इस के अतिरिक्त मै यह भी निवेदन करना चाहूंगा कि आजकल काफी चर्चा है और यह तर्क दिया जा रहा है कि अनुसूचित जातियों का जो आरक्षण है वह भी आर्थिक आधार पर दिया जाना चाहिए। मैं समझता हूं कि आर्थिक आधार पर आरक्षण प्रदान किया जाना समय के हिसाब से वर्तमान स्थिति मे उचित नही है। मेरा निवेदन है कि सरकार की जो पहले की व्यवस्था थी, जाति के आधार पर आरक्षण की, वह बनायी रखी जानी चाहिए।

मान्यवर, मैं आप के माध्यम से माननीय वित्त मंत्री जी का और सरकार का ध्यान कृषको एवं ग्रामीण खतिहर मजदूरों की ओर आकृष्ट करना चाहूंगा। प्रस्तुत विधेयक के द्वारा कृषकों को उर्वरक तथा कृषि यंत्र एवं दूसरी चीजों पर जो छूट प्रदी की गयी उस के लिए मै विशेष रूप से सरकार को, और अपने सुयोग्य वित्त मंत्री माननीय विश्वनाथ प्रताप सिह जी को बधाई देना चाहता हूं। व जब उत्तर प्रदेश के मुख्य मत्री थे तब वह कृषको मे अत्यन्त लोकप्रिय थे। मैं अपने लोकप्रिय प्रधान मंत्री श्री राजीव गांधी को भी इस के लिए बधाई देना चाहता हू जो देश के कृषकों और श्रमिकों की समस्याओ के प्रति काफी जागरुक है। कांग्रेस ने सदैव किसानों और मजदूरों के हितों का ध्यान रखा है

5.00 P.M.

और उन के लिए काफी जागरूकता से योजनायें बनायी है। कृषकों को सस्ते दरों पर उर्वरक, बिजली और पानी चाहिए, जिस के लिए सरकार वचनबद्ध है और हमेशा प्रयत्नशील रहा है। इस दिशा मे काफी कार्य हुआ है। कृषकों की सबसे बड़ी समस्या यह है कि उनको अपनी उपज का उचित मूल्य नहीं मिल पाता है। मान्यवर, यद्यपि सरकार मूल्य समर्थन योजना के अंतर्गत उनकी कब सहायता करती है परन्तु यह पर्याप्त

नही है । उस में जो उन को कृषि मे लागत से उस के आधार पर उन की उपज के मूल्य निर्धारित किया जाना चाहिए और इस की व्यवस्था की जानी चाहिए । उत्तर प्रदेश से आलू कृषकों की एक बहुत बड़ी समस्या है उन के आलू की खपत । उस के भंडारणों की समस्या है और उस के कारण उन का आलू इतना सस्ता बिकता है कि कभी-कभी खेतों से उस की खुदाई तक नहीं की जाती । इस संबंध में मेरा यह एक सुझाव है कि आलू के भंडारण की समस्या का यदि समाधान कर लिया जाय तो आलू का उचित मूल्य कुछ समय के बाद उन को मिल सकता है। उत्तर प्रदेश में उत्तर प्रदेश सहकारी संघ के माध्यम से उस के चेयरमैन माननीय रुद्र प्रसाद सिंह जी ने जो उत्तर प्रदेश के प्रत्येक जिले में एक भंडारण गृह बनाये जाने की योजना बनायी है और उस दिशा में वे कुछ कार्य कर रहे है, वह सराहनीय है । किन्तु मेरा विश्वास है कि इतना ही पर्याप्त नहीं है । इस के लिए सरकारी स्तर पर सार्वजनिक क्षेत्र में भी प्रत्येक जिले में एक या दो या ब्लाक स्तर पर हो सके तो आलू उपज के क्षेत्र मे सार्वजनिक क्षेत्र में शीतगृहों का निर्माण किया जाना चाहिए ताकि आलू का भंडारण यहा हो सके और उस का उचित मूल्य उन को मिल सके । इस के अतिरिक्त, आलू उत्पादन क्षेत्रों में क्योंकि आलू की खपत इतनी अधिक नहीं हो पायेगी । इस के लिए हमारा सुझाव है कि आलू उत्पादन संबंधी उद्योग सार्वजनिक क्षेत्रों में लगाये जाने चाहिए जिस से आलू उत्पादक कृषकों को उचित मूल्य और उस का लाभ मिल सकेगा और उससे कृषि को बढ़ावा मिलेगा ।

ग्रामीण श्रमिकों की दशा में काफी सुधार करने की आवश्यकता है । यद्यपि सरकार ने श्रमिकों के लिए काफी कानून बनाये है और उन के हितों की रक्षा की जा रही है परन्तु आज भी ग्रामीण क्षेत्रों में जो हमारे खेतिहर ग्रामीण मजदूर हैं उन को उचित मजदूरी नहीं मिल पा रही है । इस दिशा में भी कुछ प्रभावी कदम उठाये जाने की आवश्यकता है । एक और समस्या है, मान्यवर । खेतिहर ग्रामीण मजदूरों में महिला और पुरुष मजदूरों की मजदूरी में भेद किया जाता है । यह बहुत ही निन्दनीय है क्योंकि पुरुष मजदूर भी वही कार्य करता है और महिला मजदूर भी वही कार्य करती है और इस लिए उन को समान वेतन दिये जाने के संबंध मे कोई प्रभावी कदम उठाये जाने की आवश्यकता है । उन को समान कार्य के लिए समान मजदूरी दिलाये जाने के लिए कुछ कार्यवाही की जानी चाहिए ।

मान्यवर, कृषि देश की अर्थ व्यवस्था का मेरुदंड है । वर्तमान विधेयक में देश के किसानों के लिए काफी क्रान्तिकारी कदम उठाये गये है किन्तु उन की कुछ समस्याओं की ओर भी विशेष ध्यान दिये जाने की जरूरत है । उत्तर प्रदेश के कुछ जिलों में फीडिंग केनाल्स, जो नहर पानी देती हैं, छोटी-छोटी नहरों में खास कर एक विशेष गंभीर समस्या है जिसके कारण नहरों के आस पास हजारों एकड़ जमीन पानी से भरी रहती है और पूरे वर्ष में कोई खेती नहीं हो पाती और न उस की जुताई हो सकती है । इस तरह से खेती का एक बहुत बड़ा अंश जो देश की अर्थ व्यवस्था में कुछ लाभ कर सकता था, वह वंचित रह जाता है । मान्यवर, मेरा अनुरोध है कि इस दिशा में भी राज्य सरकारों को केन्द्रीय सरकार की ओर से कुछ निर्देश जाने चाहिएं और संभव हो तो, क्योंकि यह देशव्यापी समस्या है, कई प्रदेशों में इस तरह की समस्याएं हैं, केन्द्रीय स्तर पर ऐसी कोई योजना बनाई जानी चाहिए ।

अंत में मैं विश्वास करता हूं कि हमारे ईमानदार वित्त मंत्री देश के आयकर चोरी करने वालों और तस्करों के विरुद्ध कठोर कार्यवाही अवश्य करेंगे तथा देश को सुदृढ़ अर्थ व्यवस्था देंगे । मैं और अधिक सदन का समय न लेकर, इन्हीं

[श्री आनन्द प्रकाश गौतम]
शब्दों के साथ पुनः इस विधेयक का समर्थन करता हूं।

SHRI INDRADEEP SINHA: Mr. Vice-Chairman, I rise to oppose the Finance Bill. I oppose the Finance Bill not because it has been presented by our honourable Finance Minister nor because it has been presented by the new Government headed by Shri Rajiv Gandhi. I oppose the Finance Bill because of its reactionary policy orientations which are not only against the interests of the people but also against the interests of the country as a whole. I will not go into the details of its negative features. They have been discussed in the press for the last few weeks. I shall just point out some broad features. The Finance Bill gifts away about Rs. 1000 crores to the big business houses.

[The Vice Chairman (Shri Chimanbhai Mehta) in the Chair].

It imposes an additional levy of about 1000 crores whose incidence will fall mainly on the common people. So, the Finance Bill makes an income transfer from the common people to the rich. The Finance Bill or the Budget leaves an uncovered deficit of Rs. 3349 crores which very well may go up to about Rs. 5000 crores. In addition to this is the provision for market loans. As everybody knows, these market loans are subscribed to by the banks which are under the control of the Government and these market loans also are a form of deficit financing. The provision for market loans is about Rs. 5100 crores. So the total deficit in the Budget may run up to Rs. 10000 crores. Therefore, it is not surprising that within the last six weeks of the Presentation of the Budget the wholesale price index has risen by 2.4 per cent. The Finance Minister has taken care to explain to the other ouse that the rise due to the Budgetary levies is only 1.1 per cent. The rest of the rise is what the economic policy resolution of the AICC describes as unwarranted" brought about by the hoarders, profiteers and the big business houses. Well, that is exactly our charge. The Government presents a Budget and creates a situation in which hoarding, profiteering and blackmarketing prosper. So, the responsibility must be laid squarely on the shoulders of the Government. I won't go into the figures of expansion of money supply.

SHRI VISHWANATH PRATAP SINGH : Sir, I want to say one thing. The honourable Member started his speech saying that there is a gifting away of about a thousand crores of rupees to the big business houses. I would be enlightened if some details could be given.

SHRI INDRADEEP SINHA: Well, this is the estimate given by a number of economists.

SHRI VISHWANATH PRATAP SINGH: There must be some details at least.

SHRI INDRADEEP SINHA: Details are there. But I have not brought the figures with me. Anyhow, I can say that the reliefs that have been given in the various taxes will come to that figure.

Now, the limit for the definition of an MRTP house has been raised from twenty crores to a hundred crores of rupees and that has already been commented upon. The industrial licensing policy has been liberalised and the import policy too has been liberalised. Even the import of many items of capital goods has been placed under OGL and some of the industrial houses in the country, which are engaged in the manufacture of capital goods, have themselves protested against it saying that if these items of capital goods are imported under OGL, the Customs duty to be paid is only 45 per cent, but if these very items are fabricated in the country, then they have to pay Customs duty on raw materials or components that they import and then they have to pay Excise duty at several stages on indigenous manufacture with the result that the total duty comes to more than a hundred per cent. So, the effect of this policy will be that an imported machine will be cheaper then an indigenously manufactured machine. For these reasons, I say, the Budget, and

the Finance Bill which incorporates the main provisions of the Budget, have a reactionary orientation and that is the reason why it has been welcomed by persons or circles who were always critical of or hostile to the Government.

For example, Mr. Nani Palkhivala, the protagonist of the Swatantra Party and of private enterprise, describes the Budget as having introduced a "silent revolution" and an "unheralded revolution." To Mr. Palkhivala your Budget appears to be "revolutionary" and there is another circle which also says the same thing. It is the Wall Street Journal and it says that this is a "revolutionary Budget" and it too sees a "revolution" in our Budget. It says that it is a "minor revolution" for a country which was so long running after "the mirage of socialism". So, whether it is a "minor revolution" or a "major revolution" which is the difference between the Wall Street Journal and Mr. Palkhivala, all the same both of them smell a "revolution" in your Budget.

But what is the "revolution" in it? The "revolution" in it is that so far the theory has been that the Government and the State sector will control the commanding heights of the economy and priority and preference will be given to the State sector in economic planning and development whereas a decisive turn is being made now and the State sector is being relegated to a secondary position and primary is being given to the private corporate sector which also includes the multinationals operating in India. I will quote the opinion of a noted economist, not very much renowned for any progressive opinions but a good economist all the same, Prof. V. M. Dandekar, former Director of the Gokhle Institute of Economics at Poona. Now, he says:

"The new Government in its political judgment, seems to take the view that a stage has now been reached where further development may be left to the private initiative and industry functioning within the framework of no more than an indicative planinng. Hence a greater part of the resources generated in private business and in industry should be left for their use."

And, Mr. Dandekar supports you. He says:

"It is a legitimate alternative which should be given a fair trial."

So, Mr. Dandaker is not critical of you. He only correctly describes. The essence of your policy orientation.

Now, I do not want to go into the history of the attitude of big business houses towards planned development in India. My friend Mr. Nirmal Chatterjee was quoting from the Tata-Birla plan. Right from the days of the Tata-Birla plan, big business in India has taken the stand that so long as big business does not have the capacity to build big plants which require heavy capital investment, the State should undertake these jobs. The State should build steel plants, power houses, operate coal-mines, run the railways, and its products should be sold to the private sector. First the principle was to sell the products at a 'no-profit-no-loss' basis; but now the principle of making a profit has been accepted by big business houses though a very moderate prifit to the State sector, But the assumption is quite interesting that although the Sate sector produces the steel plates, Mr. Birla makes Ambassador Cars. The State sector produces the plates and the Tatas make the tin plates. So, the consumer article is manufactured in the private sector; the basic or intermediate products are made in the State sector. On this basis of mixed economy", we have been running the country for the last 30 years. Now, the stage has come when these big business houses feel that they have accumulated sufficient capital to take over further industrial development of the country and the role of the State sector should now be curtailed, gradually reduced. Not that the Government is opposed to this principle. As a matter of fact, quietly, without announcing it to be so, the industrial Policy Resolution adopted by the Government in 1980 itself scaled down the role of the State sector. Earlier it was the State sector which controlled commanding heights of the conomy. In the 1980 Industrial Policy Resolution it has been stated that it

[Shri Indradeep Sinha]

shall provide pillars of infrastructure to the private sector. So in 1980 itself....

SHRI KALP NATH RAI: In 1956.... *(Interruption)*

SHRI INDRADEEP SINHA: You please read both. So in 1980 itself the scaling down had begun. And now the role of the State sector has been further reduced. And as Mr. Dandekar has remarked, now the Government thinks that further development of the economy can be left to the private sector. It is this political understanding......

SHRI KALP NATH RAI: Our basis is the Industrial Policy Resolution of 1956.

SHRI INDRADEEP SINHA: Let the Finance Minister reply.

SHRI VISHWANATH PRATAP SINGH: I will reply. I cannot reply to every sentence.

SHRI INDRADEEP SINHA: It is this situation or if I may say so, it is this philosophy which impels the Government to make these concessions to the business houses and which impels the Governments to reduce the allocation on the Plan. Now there is an enhancement of just 5.75 per cent in allocations to the plan which may very well be wiped out by the rise in prices during the year. There has been a cut in the poverty alleviation programmes. So, it is this philosophy which impels the Government to leave money in the hands of the big business houses because the Government is genuinely convinced may be mistakenly convinced that the task of industrialisation of the country can now better be looked after by the industrailists and the private sector, by the monopoly houses and the multi-nationals rather than by the Government *(Time bell rings)* Sir, I have just begun.

THE VICE-CHAIRMAN (SHRI CHIMANBHAI MEHTA): You might have begun. But the time allotted to you is 12 minutes. You started at 5.9 and now it is 5.21.

SHRI INDRADEEP SINHA: Please allow me a little more time. Let me develop this point. I will just deal with this point only and will not take up other points. So, in accordance with this understanding or this assessment or this philosophy of the Government, the taxation proposals of the Finance Bill proposals may appear justified. But to those who do not agree with this philosophy or this assessment, all these proposals are unjustified. That is why I said that I rise to oppose the Finance Bill.

Here I want to dispose of an important point. My friend, Shri Kalp Nath Rai, while speaking on the Finance Bill, referred to the Economic Policy Resolution adopted by the recent session of the A. I. C. C. He read out certain sentences where the commitment to socialism of the Congress has been reiterated. Sir, I beg to submit that this Congress has never really stood for socialism. For this, I will read out something from Pandit Jawaharlal Nehru himself. I think at the 1936 Lucknow Congress, in his presidential address, Pandit Jawaharlal Nehru stated:

"I am convinced that the only key to the solution of world problems and of India's problems lies in socialist. And when I use this word, I do so not in a vague humanitarian way, but in the scienti-scientific economic sense. Socialism is, however, something even more than an economic doctrine. It is a philosophyof life and as such also it appeals to me. I see to way of ending the poverty the vast unemployment, the degradation and the subjection of the Indian people except through socialism. What that socialism means? That involves vast and revolutionary changes in our political and social structure, the ending of vested interest in land and industry, as well as the feudal and autocratic Indian State system that means the ending of private property except in a restricted sense and the replacement of the present profit system by a higher ideal of co-operative service. It means, ultimately a change in our instincts and habits and desires. In short, it means a new civilization, radically different from the present capitalist order."

In this sense, after Independence, even the Congress has not stood for socialism. So, I will not accuse the hon. Finance Minister of presenting a Budget which is not socialist.

SHRI KALP NATH RAI. The direction is towards socialism.

SHRI INDRADEEP SINHA: It is not, my dear friend, socialism. The essence of socialism is public ownership of the means of production. The Congress has never accepted that principle in the post-independent period. It has accepted the principle of a "mixed economy", consisting of a State sector and a private sector. Congress leaders have cited the example of China and the Soviet Union in the 20s to prove that they also had a two-sector economy, a State sector and a private sector. But the essence of the problem lies in the character of the State itself. If the State is socialist, if the State is one of working class and working people, then the State sector bears a socialist character. If the State is controlled by capitalists and landlords, then even the State sector becomes a capitalist sector. So, in India, the State sector has been a State capitalist sector, and the private sector has been a private capitalist sector.

Even then we have lent our support to the State sector and we are critical when the expansion of the State sector is sought to be curtailed. Why? It is because even in the hands of a bourgeois State, the State sector in India plays a progressive role.... (*Interruption*) It is not a question of thousands. It plays a progressive role because it hampers the penetration of imperialist capital into our country. And it plays, secondly, a progressive role because it restricts the growth of monopolies. But Pandit Nehru was honest enough to confess in his last days, probably in 1963, that to the extent monopoly has grown in India, we have moved farther away from socialism. So, my charge is not that this Budget is not socialistic enough. My charge is that the progressive features of State policy the policy of planning, the policy of industrialisation of the country, the policy that the State sector has the pivotal role, has the leading role are being undermined. That policy is now being undermind and may be after some time it will be abandoned. That is our criticism. And that is why we call this Budget a reactionary budget; it has a reactionary orientation.

Now, Sir. since I am speaking before the Finance Minister, I will put certain figures before him.

THE VICE-CHAIRMAN (SHRI CHIMANBHAI MEHTA): Mr. Sinha, you started at 5.09 hrs. and it is 5.29. You are allotted....

SHRI INDRADEEP SINHA: Give me five minutes more.

A very significant feature of our economy is that in spite of all the taxation that we have had during the past, our revenue budget has been showing a deficit, an ever-increasing deficit.

During 1980-81, for example, there was a revenue deficit of Rs. 495 crores. In 1985-86 Budget, the revenue deficit is Rs. 5,945 crores. So, during these five years, the revenue deficit has jumped nearly ten times. So, now we have been reduced to a situation where the normal administration of the country is carried on with borrowed money on the basis of loans. We are taking loans not only for building industries or building irrigation projects but also for running the administration. And a country which depends on loans even for running its administration, how long this country can finance public sector plans, plans for industrial and economic development of the country? Now, Sir, the result is that the total debt, the total public debt, which stood at Rs. 2,554 crores in 1950-51 has mouned to Rs. 87,000 crores in 1985-86. And now a situation has been reached this is a very interesting situation where we are providing in this budget for a net loan receipt of about Rs. 7 thousand crores, Rs. 7,244 crores, to be exact, internal and external net loans that we will receive and we have to pay Rs. 7,775 crores in interest. So, even this taking of loans has ceased to yeild results and we are taking loans only to pay the interest on the old loans or only to finance the repayment of old loans. So, even this source is getting choked.

I will not refer very much to the foreign trade defirit but from 1980-81 the trade deficit has almost continued to

[Shri Indradeep Sinha]

run at Rs. 5800 or Rs. 5900 or Rs. 6000 crores, except for 1982-83 when it was Rs. 5,448 crores. So, with Rs. 6000 crores of trade deficit.....

SHRI JAGESH DESAI: Sir, to put the record straight, I would like to say that I think there is some misunderstanding. So far as the total revenue receipts are concerned, the total revenue is Rs. 26.073 crores and expenditure is Rs. 32,758 crores and Rs. 67590 goes as grant in-aid to the States. If you take the total revenue then it is surplus but because the grant-in-aid is given to the States that is why it is deficit.

SHRI INDRADEEP SINHA: I do not consider that States are outside India. They are a part of the country.

SHRI JAGESH DESAI: But the thing is....

SHRI INDRADEEP SINHA: Please take your seat.

THE VICE-CHAIRMAN (SHRI CHIMANBHAI MEHTA): Mr. Sinha, now only one minute is left.

SHRI INDRADEEP SINHA: With the foreign trade deficit of Rs. 6000 crores and repayment liability of Rs. 11000 crores as provided in the Economic Survey and according to the recent World Bank Report this year—when the repayment of the IMF loan starts, it is likely to absorb 29 per cent of our export earnings. That certainly will be disquieting. So our finances are going from bad to worse.

The whole economic and financial policy has been given a rightist and reatcionary orientation. And even the high-sounding resolution adopted by the AICC is not going to materially change the situation.

In such a situation, what should be done? Just a minute and I will suggest something for the consideration of the Finance Minister. It is a question of changing course. As in the Budget, the Finance Minister has changed the course so it is a question of reversing that course and going back to the old policies, restoring the primary of the State sector, and deleting and withdrawing all the concessions that he has granted to big business houses and going in for a plan which will help the economic development of the country. Therefore, the rural rich should be taxed, the urban rich should be taxed. Of course. remunerative prices should be paid to the peasant. But that does not mean that the rural land lords and rich peasants should be allowed to accumulate money and go scot-free.

Sir, there has been a reference to the problem in Bombay, of growing slums in all cities. Now, why are the slums growing? One phenomena is the agrarian system which we are maintaining. (*Time bell rings*) It expels every year millions of agricultural labourers and landless peasants from the rural economy, help the economic development of the country. Therefore, the rural rich should be taxed, the agricultural labourers and landless peasants from the rural economy. They have no place in the village. Their houses are burnt: their women are dishonoured: they are murdered: they are wounded: they are thrown out, and they collect around the city slums. So, unless the whole aggrerian structure is changed through introduction raised by elemets like Shiv Sena and if of radical land reforms, and the poor are given land in the village, this inffux to towns will continue and these regional and chauvinistic slogans will continue to be raised by elements like Shiv Sena and it would be a tragedy for the country if an organisation like the Indian National Congress, or any section of it, were to lend support to Shiv Sena and its chauvinistic demands.

SHRI JAGESH DESAI. No, we never supported Shiv Sena.

SHRI INDRADEEP SINHA Very good, if you don't support it.

SHRI JAGESH DESAI: It is only the Janata Party which supported Shiv Sena in Bombay.

SHRI INDRADEEP SINHA: Whosoever supports it, it is against the unity and integrity of the country and if we lose our unity and integrity, we endanger our freedom.

THE VICE-CHAIRMAN (SHRI CHIMANBHAI MEHTA): Since we are taking up half-anhour discussion at 6 O'clock, I request the hon. Members to make their points only briefly.

चौधरी राम सेवक (उत्तर प्रदेश) : उपसभाध्यक्ष जी, माननीय वित्त मंत्री जी ने जो यह विधेयक सदन के सामने रखा है उसका मैं अनुमोदन करता हूं, समर्थन करता हूं । यह वित्त विधेयक जन-भावनाओं के अनुरूप है और इस बात को झलकाता है कि जनता की भावना का सरकार आदर करती है । उनको अधिक से अधिक सहूलितें देने के लिए और उनकी कठिनाइयों को दूर करने के लिए सरकार प्रयत्नशील है । हमारे प्रधान मंत्री जी ने एक नारा दिया था कि सातवीं पंचवर्षीय योजना में प्रोडक्टीविटी और एम्प्लायमेंट को महत्व देंगे । इसी सिद्धांत को लेकर वित्त मंत्री जी ने उत्पादन को बढ़ाने और बेरोजगारी समाप्त करने के लिए साहसिक कदम इस वित्त विधेयक में उठाए हैं । पिछले बजट में 3660 करोड़ रुपये का घाटा दिखाया गया । इस बजट से जनसाधारण की आवश्यकताओं की पूर्ति होती है और उनको लाभ देने का प्रावधान है । वित्त मंत्री जी ने इस बजट में साहसपूर्ण ढंग से 3359 करोड़ रुपये का डिफीसिट रखा है । हम वित्त मंत्री जी की इस बात का आदर करते है कि ऊर्जा लेने नहीं जा रहे आदर करते हैं कि उन्होंने यह कहा है कि हम इंटरनेशनल मोनिटरी फंड से कर्जा लेने नहीं जा रहे हैं । मैं कुछ सुझाव सदन के सामने रखना चाहता हूं । मैं उस क्षेत्र से आता हूं कि जहां आजादी की लड़ाई की चिंगारी सन् 1857 में महारानी लक्ष्मी बाई ने प्रज्वलित की थी और वह एक बुन्देलखंड का क्षेत्र पिछड़ा हुआ क्षेत्र है । उत्तर प्रदेश शासन ने जो समस्यायें पहाड़ की है उसी तरीके की समस्यायें इस बुन्देशखंड के क्षेत्र की हैं । बुन्देलखंड बिल्कुल इग्नोर्ड है । माननीय वित्त मंत्री जी ने उस क्षेत्र को रिप्रेजेंट भी किया है और उसकी कठिनाइयों और उसकी कमियों से वह स्वयं भी परिचित है, लेकिन पता नही क्यों और किन कारणों से इस क्षेत्र पर ध्यान नहीं दिया जाता है । अभी हमारे उत्तर प्रदेश के मुख्य मंत्री जी पधारे थे । उन्होंने प्लानिंग कमीशन से उत्तर प्रदेश में सातवीं पंचवर्षीय योजना के लिए बातचीत की थी । उसके अंतर्गत 11 हजार करोड़ रुपये उत्तर प्रदेश के लिए अलाटमेंट मिला है । मैं यह कहना चाहता हूं कि सन् 1985-86 के लिए वार्षिक योजना व्यय 1649 करोड़ रुपए मंजूर किए गए थे । इसमें से 108 करोड़ रुपया पर्वतीय क्षेत्रों के लिए दिया गया । सातवीं योजनावधि में पर्वतीय क्षेत्रों के विकास के लिए 553 करोड़ रुपए अतिरिक्त सहायता के रूप में मंजूर किए गए हैं । लेकिन एक ऐसे क्षेत्र बुंदेलखंड में, यहा कि बेरोजगारी है, लोगों की आमदनी के साधन सीमित हैं और उसके नतीजे यह हैं उस क्षेत्र में डाकुओं का साम्राज्य बना हुआ है । फूलन देवी नामक डाकू सारे संसार में विख्यात है, वह इसी क्षेत्र की है । हमारे वित्त मंत्री जी, जब उत्तरप्रदेश में मुख्यमंत्री थे, तो इनको उस इलाके के बारे में, विशेषतौर पर डाकुओं के इलाके के बारे में विशेष जानकारी है ।

मैं वित्तमंत्री जी से यह कहना चाहता हूं कि इस क्षेत्र के लिए विशेष प्रावधान किया जा जाय । खेती के लिए जमीन अच्छी है । लेकिन वहां सिंचाई के साधन नहीं हैं । सिंचाई के साधन की व्यवस्था की जाए । अंग्रेजी शासन के जमाने में वहां जब सूखा पड़ता था, तो छोटे-छोटे पोंडस उन्होंने वहां बनवाए और छोटी-छोटी सिंचाई योजनाएं चलावाई और इस प्रकार वहां के लोगों को राहत दी । तो मैं वित्त मंत्री जी से कहना चाहता हूं कि स्पेशल एलोकेशन बुंदेलखंड के उस क्षेत्र के लिए होनी चाहिए ताकि सिंचाई की छोटी-छोटी योजनाएं वहां शुरु की जा सकें । वित्त मंत्री जी ने 1800 करोड़ रुपए की सबसिडी फर्टिलाइजर के लिए दी है । यह एक स्वागत योग्य कदम है और इससे किसानों को सहायता मिलेगी ।

उपसभाध्यक्ष जी, किसानों को अधिक से अधिक सहायता देनी चाहिए । इंडस्ट्री के मामले में प्राफिट ज्यादा है । लेकिन किसान की आमदनी में बढ़ोतरी नही हुई है । हमारे क्षेत्र बुंदेलखंड में न तो कोई इंडस्ट्री है, न किसानों की हालत में कोई सुधार हुआ है । उत्तरप्रदेश में 9 इंडस्ट्रियल डिस्ट्रिक डिकलेयर हुए हैं । उसमें से चार उत्तर प्रदेश के बुंदेलखंड में

[चौधरी राम सेवक]

हमीरपुर, ललितपुर, जालौन और बांदा हैं । तो स्पेशल एलोकेशन इंस्ट्री के लिए भी समय समय पर कहा जाता रहा है कि इंडस्ट्री जलाने के लिए विशेष तौर पर पिछड़े क्षेत्र के लोगों के लिए और पिछडे सेंटर के लिए विशेष सहायता दी जाएगी, एनाउन्समेंट भी हुआ गवर्नमेंट की ओर से। लेकिन अभी तक वहां कोई रुपया नही लगा और न ही कोई इंडस्ट्री शुरु की गई है । पिछले एक प्रपोजल आया था कि स्माल आर्म्ड इंडस्ट्री, माननीय डिफेन्स मिनिस्टर यहां बैठे हुए हैं इत्तफाक से, स्माल आर्म्ड इंडस्ट्री, जिसके लिए 400 करोड़ रुपया लगाने की योजना बनाई। यह जालौन में लगने वाली थी । इसका सर्वे किया गया और सर्वे करने के बाद जगह एप्रूव कर दी गई और सारी लिखा-पढ़ी हो गई । लेकिन पता नहीं किन कारणों से, वह जो कारखाना पब्लिक सेक्टर में लगने वाला था स्माल आर्म्ड का, वह कारखाना भी वहां लगेगा या नही लगेगा । इसकी जानकारी भी वित्त मंत्रीजी या डिफेन्स मिनिस्टर जी यहा बैठे हुए हैं, देने की कृपा करें ।

इसके बाद मैं कुछ और सुझाव रखना चाहता हूं । इन्कम-टैक्स की लिमिट पहले 15000 रुपए थी, वह अब बढ़ाकर 18000 रुपए कर दी गई है । यह एक साहसिक कदम है। परन्तु ..(**समय की घंटी**) मैंने तो अभी दो मिनिट भी नही लिए, उपसभाध्यक्ष जी । तो मैं कह रहा था कि पिछले पन्द्रह वर्षों में रुपए की कीमत केवल 14 पैसे रह गई है और यह लिमिट 1960 में 3 हजार रुपए थी । तो मैं यह कहूंगा कि इसको 21 हजार रुपए कर देना चाहिए । जहां तक पेंशन पाने वालों का सवाल है । उनको इंकम टैक्स से 18,000 प्रतिवर्ष तक मुक्त कर देना चाहिए । जो वृद्ध व्यक्ति है उन को इस में लाभ मिलेगा, सहायता मिलेगी ।

आजकल फाइनेंशियल सर्किल्स मे इस बात की बड़ी चर्चा है कि वित्तीय वर्ष को चेंज कर दिया जाय । एल० के० झा कमेटी ने एक सिफारिश की थी कि इस को चेंज कर दिया जाय । मैं इस से सहमत नही हूं । उन्होने कहा कि फाइनेंशियल इयर पहली जनवरी से प्रारम्भ हो और 31 दिसम्बर को समाप्त हो । फाइनेंशियल इयर और फसली इयर दोनों को इकट्ठा करना चाहिए ताकि जो बजट बने उस समय सरकार को यह पता हो जाय कि यदि वर्षा हुई या नहीं या यदि सूखा पड़ा तो उसकी झलक बजट में आ सके । मैं सजेस्ट करूंगा कि फसली इयर के हिसाब से होना चाहिए।

जब जनता पार्टी शासन में थी तो होलसेल प्राइस इन्डेक्स में 79-80 में 21.4 की बढ़ोतरी हुई थी । उस के बाद जब से कांग्रेस शासन में आई 80-81 में में 16.7 परसेंट बढ़ोतरी रही, 81-82 में 2.4 परसेंट हो गयी ; 82-83 में 7.3 परसेंट हो गयी और 83-84 में 8.2 परसेंट हो गयी और 84-85 मे 7.3 परसेंट हो गयी । तो कांग्रेस शासन में इस में कमी हुई। बराबर इस बात का प्रयत्न हो रहा है कि प्राइजेज न बढ़ें।

इन शब्दों के साथ मैं वित्त मंत्री जी को बधाई देना चाहता हूं कि उन्होंने 100 करोड़ रुपया इस वर्ष रखा है हरिजनों के लिए मकान बनाने के लिए, वे इस के लिए बधाई के पात्र हैं । लेकिन मै यह कहना चाहता हूं कि पिछले वर्ष 71 करोड़ रुपया हरिजनों की बहबूदी के लिए, हरिजनों को सहायता पहुंचाने के लिए रखा गया था । इस वर्ष के वित्त विधेयक में केवल 42 करोड रुपये है । मैं यह जाना चाहता हूं कि स्टेट्स ने आंकड़े नहीं दिये थे अपनी डिमांड्स के विषय में, इस लिए उन्होंने 42 करोड़ का प्रावधान किया है ? तो टोटल खर्च इस वर्ष वे हरिजनों के लिए कितना करने जा रहे हैं ?

एक बात और कहना चाहता हूं कि गवर्नमेंट ने हरिजनों की सहायता के लिए उनको छोटे उद्योग धन्धे खोलने के लिए जो वित्तीय सहायता देने का प्रावधान किया है उस के लिए मैं धन्यवाद देता हूं । लेकिन जितना रुपया उनको कर्ज में दिया जाता है वह पूरा नहीं मिलता,

कम से कम 30 परसेंट रुपया बिचौलिये बांटने की व्यवस्था मे ही खा जाते है, चाहे वे बैंक वाले हों या दूसरे क्लर्क लोग हों। मैं यह चाहता हूं कि जितना रुपया हरिजनों को दिया जाय वह पूरा का पूरा मिलना चाहिए। इन शब्दों के साथ आप ने जो मुझे समय दिया उस के लिए मैं आभारी हूं।

श्री वीरेन्द्र वर्मा (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, दो महीने पूर्व नया नया बजट पेश हुआ। उस समय से अब तक 2.7 प्रतिशत मूल्यों में वृद्धि हुई है, यह सरकार स्वीकार करती है। कुछ दिन पूर्व देश के खाद्य मंत्री ने लोक सभा में घोषणा की थी कि मूल्यों में वृद्धि 2.3 प्रतिशत है। कुछ समय बाद लोकसभा में यह घोषणा हुई कि 2.4 प्रति है और कल वित्त मंत्री जी ने बताया कि 2.7 प्रतिशत है। इस का अर्थ यह है कि बड़ी तेजी के साथ मूल्यों मे वृद्धि होती जाती है। जितने बजट आज तक देश में पेश हुए है उन में यह सबसे ज्यादा घाटे का बजट है 3349 करोड के घाटे का। इसके साथ ही प्रति वर्ष सरकार को 7075 करोड़ सूद का देना होता है देश और विदेश का जो उस पर कर्ज है। सरकार ने मेरी दृष्टि से बडे उद्योगपतियों, पूंजीपतियो और व्यापारियों को बहुत रियायतें और छूटें दी है। उस का दृष्टिकोण होगा कि उस से देश को लाभ होगा। यह तो समय बतायेगा, लेकिन बजट से जो प्राइसेज बढ़ी हैं उन से सरकार के और देश के सामने एक चुनौती आ गयी है और मैं इस ओर सरकार का ध्यान आकर्षित करना चाहता हूं।

सबसे पहले यह कि इस घाटे का अर्थ व्यवस्था में जितने बड़े आदमियों पर टैक्सेज है, जो उद्योगपति है, पूंजीपति है, उन पर जितनी एक्साइज ड्यूटी है या और जो किसी भी प्रकार के टैक्सेज है, इनकम टैक्स आदि के बारे में लोक सभा मे बताया जाता रहा है और अखबारों मे भी निकलता रहा है कि देश के बीस बडे घरानों पर 54,29,57,000 रुपया बकाया है। दस दस और 11-11 करोड रुपया बिरला पर, सिंघानियां पर, मोदी साहब पर बकाया है। मैं जानता हूं कि वित्त मंत्री जी किसानों के प्रति महानुभूति रखते है, लेकिन यह जानते होंगे कि अगर किसी किसान पर 200 रुपये भी बकाया रह जाये तो उस को हवालात में जाना पड़ता है। वह मुकदमा कर के स्टे भी नही करा सकता क्योंकि मुकदमा करने के लिये उस के पास पैसा नही है और जिन आदमियों पर करोड़ों रुपये आय कर बकाया है वह केवल कानून का सहार ले कर, कोर्ट का सहारा ले कर उस को रुकवा लेते है। मान्यवर, किसान को जमीन एक्वायर होती है सार्वजनिक कार्यों के लिये। कंपेसेशन सरकार उस के लिये मुकर्रर करती है। संविधान में संशोधन कर के दिया कि सरकार मुआवजा मुकर्रर करेगी उस के खिलाफ वह कोर्ट मे नही जा सकता। वित्त मंत्री जी ने घोषणा की थी कि बकाया वसूलयाबी मे हम कडाई के साथ काम करेंगे। मै माननीय वित्त मंत्री जी से अपेक्षा करता हूं, कि प्रति वर्ष इस प्रकार की घोषणायें होती हैं, मैं यह अपेक्षा करूंगा कि क्या कानून में इस प्रकार का कोई संशोधन वह कर सकते है कि यह अरबों रुपया जो इन बड़े आदमियों पर बकाया है, जिस को वह कानून और कोर्ट का सहारा ले कर रुकवा लेते है, उस के लिये कानून में वे इस प्रकार का संशोधन करें कि सरकार की आय में जिस से इजाफा हो और बडे आदमी इस प्रकार कानून का सहारा ले कर अपने को बचा न पायें। गरीब आदमी को मजबूर हो कर हवालात मे जाना पड़ता है और उन को एक दिन के लिये भी हवालात का दरवाजा देखने के लिये आज तक दुर्भाग्यपूर्ण अवसर नहीं मिला। इस लिये इस बात पर सरकार को सोचना चाहिए। यह उन के लिये एक चुनौती है।

दूसरे, मान्यवर, वित्त मंत्री जी ने और प्रधान मंत्री जी ने घोषणा की कि जो प्राइसेज मे इजाफा हुआ है उस मे कुछ तो बजट के कारण और कुछ अवांछनीय और असामाजिक तत्वों की हरकतों के कारण हुआ है और यह चेतावनी उन्हे दी गयी है कि इसके लिये कड़े कदम उठाये

[श्री वीरेन्द्र वर्मा]

जायेंगे । श्री मोरार जी देसाई जब जनता पार्टी के प्रधान मंत्री थे तो हर 15 दिन में इस प्रकार की कड़ी चेतावनी देते थे और हर 15 दिन के बाद भाव बढ़ जाते थे । तो चेतावनी तो दी जाती है प्रति वर्ष दी जाती है, लेकिन कड़े कदम नही उठाये जाते । यह घोषणायें होती ही न रह जायें, चेतावनी होती न रह जायें, बल्कि कड़े कदम उठाये जायें जिस से कि जनता को भी सहूलियत मिले और आप की आमदनी मे भी वृद्धि हो ।

इसके अतिरिक्त गुजरात में 15 सिल्क की फैक्टरियां है । मेरी जानकारी है कि उन सिल्क फैक्टरियों में बड़ा भारी घोटाला है । 500 करोड़ रुपये की आमदनी सरकार को उन की एक्साइस ड्यूटी, उत्पादन कर से हो सकती है, लेकिन 12, 12 साल तक वही जो एक्साइस इंस्पेक्टर्स और जो सुपरटेंडेंट्स है वह वहां पड़े हुए है । वहीं मकानात बना लिए, बम्बई मे बना लिए । 6 महीने भर बाहर रहे फिर वही पहुच गए। तो सरकार इस बात की सोचे कि इतनी बड़ी जो आमदनी है जिसका घोटाला हो रहा है, किस प्रकार उसको दूर करके अपनी आमदनी में इजाफ़ा कर सकते है ।

श्रीमन्, 210 सार्वजनिक उपक्रम देश में है । माननीय वित्त मंत्री जी ने पिछली बार बताया था कि करीब आधे उपक्रमों में नुकसान है, अरबों रुपया इन उपक्रमों पर लगा है और गरीब देश में साधनों की कमी है । क्या यह सरकार अफोर्ड कर सकती है, बर्दाश्त कर सकती है कि इन उपक्रमों में घाटा चलता रहे । मेरे ख्याल से चाहे इनऐफिशियेट ऐडमिनिस्ट्रेशन के कारण हो, चाहे मिस-मनेजमेंट के कारण हो, चाहे भ्रष्टाचार के कारण हो, कृपा करके जो उनके जनरल मैनेजर है, उनके उच्च अधिकारी है, उनके रहन सहन और खर्चे की तरफ आप निगाह डालें तो आपको यह पता चलेगा कि आप तो कोई लाइफ लीड नही कर रहे है, इसलिए वह बादशाह और नवाबों से भी बेहतर जिन्दगी गुजार रहे हैं । इसलिए में आपसे उम्मीद करता हूं कि चाहे ट्रेनिंग देनी हो चाहे किसी प्रकार का कैडर बनाना हो, नुकसानात से इन उपक्रमों को आप बचायें जिससे साधन आपको विकास के लिये मिल सकें ।

मान्यवर, 8 शुगर फक्टरियों का केन्द्र द्वारा अधिग्रहण किया गया । सन् 1976-77 में शुगर फैक्टरियों का अधिग्रहण हुआ । मैं आपके सामने कुछ आंकड़े बताना चाहता हू । अयोध्या शुगर फक्टरी की रिकवरी जिस समय ली गई उस समय 9.72 प्रतिशत थी और आज 8.40 प्रतिशत है । इसी प्रकार लक्सर शुगर फैक्टरी की रिकवरी 9.32 प्रतिशत थी और फिर 8.93 आज 8.94 प्रतिशत है । इसी प्रकार बैतालपुर की 9.40 प्रतिशत की रिकवरी आज घटकर 8.85 प्रतिशत रह गई है । इसी प्रकार 9.15 प्रतिशत चीनी की रिकवरी बमनान फैकटरी की थी और अगले तीन वर्षो में क्रमशः 7.8, 5.84, 7.76 प्रतिशत रह गई । देवरिया शुगर फकटरी की रिकवरी 9.59 से घटकर 8.70, 8.58 होकर आज 8.70 रह गई है ।

मान्यवर, किशोरी राय पाटन में चीनी बनी थी 12175 टन 1976-77 में और अब की दफा 5324 टन चीनी बनी जो की आधे ऐसे भी कम है । से ही बीजागार्तो में 5150 टन की जगह अब 2968 टन चीनी रह गई है । चीनी की रिकवरी 10.78 प्रतिशत से घटकर 8.98 प्रतिशत रह गयी है । करोडों रुपये का कर्जा सरकार ने दिया है, इतना खर्चा इन पर किया है लेकिन हालात इनके बिगडते गए । ये मिलें ली थीं सुधारने के लिए लेकिन हालात में खराबी आई है क्योंकि जो जनरल मैनेजर बनते है वे खाते पीते है, मौज उड़ाते हैं । फिर उनका तबादला हो जाता है दूसरी जगह, फिर वहां खाना शुरु कर देते हैं । मेरी आपसे प्रार्थना है कि ऐसे सभी अधिकारियों के खिलाफ सख्ती से कदम उठायें तो आपको भी लाभ होगा और इस देश को भी लाभ होगा ।

[उपसभाध्यक्ष (श्री सन्तोष कुमार) साहू पीठासीन हुए]

मान्यवर, 15 राजकीय फार्म्स हैं केन्द्र के और 38229 हैक्टेयर उनके पास

जमीन है । सारे देश में पिछले 2 वर्षों में रिकार्ड उत्पादन हुआ है कृषि का लेकिन दुर्भाग्य यह है कि आपके जो सरकारी फार्म है, जिनके पास 38229 हैक्टेयर जमीन है, उन फार्मों पर 2 करोड़ 79 लाख रुपये का नुकसान होता है । क्या यह नुकसान सरकार बर्दाश्त कर सकती है सब खा गए जनरल मैनेजर साहब, देखने वाला और सुनने वाला
6 P.M. कोई नहीं है । लिहाजा मैं आपसे गुजारिश करूंगा कि आज आवश्यकता है सरकार को अपनी आमदनी बढ़ाने की । 38 हजार 229 हैक्टेयर कोई मामूली क्षेत्रफल नहीं होता ।

उपसभाध्यक्ष (श्री सन्तोष कुमार साहू): आप कल बोलेंगे तो अच्छा होगा । छः बजे हाफ-एन-आवर का टाइम है । एच० एल० कपूर ।

HALF-AN-HOUR DISCUSSION ON POINTS ARISING OUT OF THE ANSWER GIVEN IN THE RAJYA SABHA ON THE 27TH MARCH, 1985, TO UNSTARRED QUESTION 1126, REGARDING COMMITTEE ON PROBLEMS OF EX-SERVICEMEN.

SHRI H. L. KAPUR (Nominated): Mr. Vice-Chairman, Sir, I am realy grateful to the Chairman for having permitted this half-an-hour discusion on the subject of ex-servicemen. I know their problems and troubles that they encounter. I fully understand, Sir, that I am speaking at a time when the Members are tired and their interest is flagging and particularly on a subject which perhaps does not interest them very much. I have had the honour and privilege of being a Member of this august House for the last five months. I have sat in this House and listened to my senior and distinguished colleagues with rapt attention. We have discussed in this House almost all subjects. We have talked about the foreign policy. We have talked about the 20-point programme. We have talked about SC|STs. We have talk lked about backward classes. We have talked about the industrial development of this country. We have talked about the technological advancements in this country. We have talked about the welfare of the weaker sections of the society But I regret to say, Sir, in these five months that I had the privilege of sitting here, I have not heard one word about servicemen let alone ex-servicemen.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Mr Jaswant Singh has been raising this issue.

SHRI H. L. KAPUR: He must have raised it before. Mr Jaswant Singh is a very dear colleague of mine. I respect him on all counts. But what I said was five months that I have been here - I have not heard one word about servicemen let alone ex-servicemen. I am only confining myself to five months period that I have been here.

Our Armed Forces are world renowned for their valour for their devotion to duty and for their dedication. They have earned laurels on the battle field during the two wars. In the post independence period immediately after we attained independence three months after that, our small army and the fledgling Air Force had to go in to face the marauders and invaders who had entered the valley of Kashmir under tremendous odds with very little equipment at their disposal and with one Squadron of dakota aircraft they put everything into service. You will be surprised that they were to land at a small air-strip, which was not a proper air-field. They landed there, and pumped in the first three days of the operation nearly 600 men and 10,000 pounds of equipment when the air-field was within the firing range of the raiders. It was there in trying to save the valley of the Kashmir which is still with us, the first Param Vir Chakra was awarded to Major Somnath Sharma of the Kumaon Regiment. It was the dexterity of our pilots who flew in aircraft with no modern facilites of pressurisation or even de-icing equipment, from Srinagar to Leh, flying over an average of 20,000 feet above sea level and who took the equipment, the men and material, and landed in Leh, that saved Ladakh from falling into the hands of the invaders and marauders from Pakistan. After that we